

**BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

O.A. NO. 113 OF 2021(SZ)

ARIHANT HEIRLOOM FLAT OWNERS ASSOCIATION
& ANR.

...Applicants/Proposed Respondents

IN THE MATTER OF:

TRIBUNAL ON ITS OWN MOTION SUO MOTU
BASED ON THE NEWS ITEM PUBLISHED IN
THE TIMES OF INDIA NEWSPAPER, CHENNAI EDITION,
DATED 27.04.2021 UNDER THE CAPTION
“DUMPING OF GARBAGE IN THALAMBUR LAKE:
LOCALS WRITE TO DISTRICT COLLECTOR”

AND

THE PRINCIPAL SECRETARY TO GOVERNMENT,
PUBLIC WORKS DEPARTMENT & ORS.

....Respondent/Respondents 1-8

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DATED AT CHENNAI ON THIS THE 16th DAY OF SEPTEMBER, 2021



(3069/2016)

COUNSEL FOR THE APPLICANT

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PUBLIC WORKS DEPARTMENT & ORS.

... Respondents 1-10

TO,

THE HON'BLE CHAIRMAN AND HIS COMPANION MEMBER OF
THE NATIONAL GREEN TRIBUNAL

REPLY STATEMENT ON BEHALF OF RESPONDENT NOS. 9 AND 10

1. The present ReplyStatement is being filed on behalf of Arihant Heirloom Flat Owners Association (“Respondent No. 9”) and Adroit Thazhambur Apartment Owners Association (“Respondent No. 10”), both of which are registered housing societies having their offices at Thazhambur Main Road (hereinafter referred to as the “Respondent Associations”). The Respondent Associations were impleaded as parties by the order of this



M. A. L. A.

Hon'ble Tribunal dated 16.08.2021. This Hon'ble Tribunal was also pleased to direct the present Respondents to file a response regarding their grievance in the subject case concerning the incessant garbage dumping and burning near the Thazhambur Lake, which this Hon'ble Tribunal was pleased to take cognizance of, based on certain news articles published at the behest of the Respondent Associations. This Reply Statement is being filed by the authorized representatives of each of the Respondent Associations abovenamed. A copy of the Certificate of Registration of Respondent No. 9 is annexed herewith as **Annexure A**. A copy of the By-Laws of Respondent No. 9 is annexed herewith as **Annexure B**. A copy of the Resolution dated 07.08.2021 passed by Respondent No. 9 is annexed herewith as **Annexure C**. A copy of the Certificate of Registration of Respondent No. 10 is annexed herewith as **Annexure D**. A copy of the By-Laws of Respondent No. 10 is annexed herewith as **Annexure E**. A copy of the Resolution dated 10.08.2021 passed by Respondent No. 10 is annexed herewith as **Annexure F**.

About the Respondent Associations.

2. The Respondent Associations represent the collective interests of the residents of two gated communities/ residential complexes situated near the Thazhambur Lake. These communities together have about 650 apartments, housing over 1800 residents. Adroit Urban Developers has also commenced construction of a complex of about 500 apartments towards the west of their present community. Most of the residents of these complexes moved up from the city, attracted by the serene surroundings of the Thazhambur Lake and the abundance of flora, fauna and fresh air.



M. A. J.

3. Over the past few years, unfortunately, the pollution of the Thazhambur Lake and the surrounding areas, the constant dumping and burning of garbage and the contamination of the fresh water Lake and the nearby ground water has become a major issue for the local residents, posing grave environmental and health hazards. Although the Respondent Associations had submitted various representations to the local authorities for clearing the dumpyard to prevent the contamination of the Lake and for the restoration of the Lake, no remedial action has been taken by the concerned authorities. The dumping and burning of garbage in the periphery of the Lake continues unabated, in teeth of the directions previously issued by this Hon'ble Tribunal in Application No. 34 of 2016 (SZ), sternly cautioning against the dumping of municipal solid waste near water bodies.
4. With the advent of monsoons, it would be impossible to prevent the inevitable mixing of the dumped garbage with the Lake water and consequent contamination of the groundwater, leading to disastrous health effects on the residents of Thazhambur. It is therefore imperative that the dumpyard be cleaned out and remedial measures be undertaken to scientifically sanitize the area, before the onset of monsoons in October.
5. The Respondent Associations were therefore constrained to write to the local district collector and other local authorities and their efforts were widely reported by the media. The Respondent Associations are grateful to this Hon'ble Tribunal for having taken suo-motu cognizance of these media reports, and are filing the present reply to submit their concerns on



M. S. J. A.

the aforesaid issue, to assist this Hon'ble Tribunal and to propose remedial measures for the conservation and protection of the Thazhambur Lake.

Importance of the Thazhambur Lake.

6. The big lake of Thazhambur, situated in Survey No. 73, is spread over 93 acres, with a circumference of over 2500 meters, and is bounded on the south by the Thazhambur main road connecting Thazhambur with Navalur. The eastern bank of the Lake is bounded by the road that connects Thazhambur with Semmencherry. The northern bank is unbounded while adjacent to its western bank is situated the Arihant Heirloom property and vacant land in Survey Nos. 80/4, 80/5 and 80/6. Bunds have been raised on the southern and eastern banks by an NGO, Care Earth Trust, while the northern and western banks are left open for rain water to drain into the Lake.
7. The Thazhambur Lake is now filled with water after the copious rains in 2020 due to the desilting and bunding works done by Care Earth Trust. The surrounding areas of the Lake is habitat to many species of birds and small animals like rabbits, mongooses, etc. The vacant land on the western side is covered by small trees and shrubs, which form the breeding grounds for several migratory birds like the Egret, Asian Open Bill, Heron, Pelican, Cormorants, etc. Copies of the photographs of the Thazhambur Lake and its surrounding areas are annexed herewith as **Annexure G**.
8. The Thazhambur Lake is also a source of fresh water supply to the village of Thazhambur as well as the residents of the Respondent Associations.



M. A. L. A.

The water is pumped out from the wells situated on its northern boundary. The Lake water also replenishes the ground water in the adjacent areas where the Respondent Associations' residential complexes are situated.

9. Organizations like the Hinduja group and Tata Consultancy Services have contributed significantly to the upkeep and maintenance of the Thazhambur Lake and surrounding lakes in the area, as a part of their corporate social responsibility outreach. The importance of the Lake to the environment and the surrounding communities, and the need to preserve is it unquestionable. A copy of the board installed by Hinduja Leyland Finances is annexed herewith as **Annexure H**.

Pollution of the Thazhambur lake, and the previous efforts of this Hon'ble Tribunal.

10. As noted by this Hon'ble Tribunal in the instant OA, there has been indiscriminate pollution in and around the Thazhambur Lake for the past four (4) years due to the dumping and burning of garbage, including household waste, animal waste, dead carcass, industrial, bio-medical and other non-biodegradable wastes by private individuals as well as the Panchayat vehicles, leading to serious contamination of the fresh water Lake. There is also abject lack of solid waste management facilities in the area. The problem is further acerbated by rampant and uncontrolled sand mining along the banks of the lake.
11. The issue of dumping of waste near the water bodies located in this area is not new. Even previously, around 2016, the residents of Thazhambur had



filed Application No. 34 of 2016 (SZ) before this Hon'ble Tribunal seeking permanent injunction against the official respondents therein from the illegal and wrongful dumping and burning of municipal solid waste in Survey Nos. 99 and 100 of Thazhambur Village.

12. This Hon'ble Tribunal, vide its Order dated 11.05.2017, took cognizance of a Status Report dated 03.02.2017 filed by the Block Development Officer ("BDO"), Thiruporur, and disposed of the Application in view of the steps proposed to be taken by the BDO to stop the pollution, and the undertaking given for carrying out restoration activities in accordance with the Solid Waste Management Rules, 2016 ("SWM Rules") after obtaining consent from the relevant authorities. A copy of the Order dated 11.05.2017 passed by this Hon'ble Tribunal in Application No. 34 of 2016 (SZ) is annexed herewith as **Annexure I**.
13. In the Status Report dated 03.02.2017, the BDO had stated that the dumping of garbage in Survey Nos. 99 and 100 which was going on for the last several years had been stopped completely, almost major portions of material had been removed and the area had been sanitized using bleaching powder. The BDO further stated that the Revenue Department had given permission to Thazhambur Panchayat to use 50 cents of land in Survey No. 80/4 for disposal and management of solid waste, which, according to the BDO was classified as wasteland for disposal and management of solid waste. The BDO further reported that steps had been taken for scientific disposal of the already dumped waste by bio mining and composting either by the Panchayat itself or by engaging NGOs specializing in the field.



M. A. J.

14. Based on the representations and undertakings given by these authorities, this Hon'ble Tribunal was pleased to dispose of the Application, directing the Thazhambur Panchayat to obtain necessary permission from the Tamil Nadu State Pollution Control Board and other authorities for disposal of the solid waste in Survey No.80/4 and for implementation of the remediation/ restitution of the old site at Survey Nos.99 and 100.

Incorrect disclosures by the authorities to this Hon'ble Tribunal, and shifting of the garbage dump to private land.

15. The garbage dump was consequently shifted to its present location at Survey No. 80/4 which lies adjacent to the Thazhambur Lake, on its western bank. However, shifting of the garbage dump itself was illegal, and based on misrepresentations to this Hon'ble Tribunal.
16. Though the authorities had represented to this Hon'ble Tribunal that this land was vacant/wasteland, a perusal of the revenue records (Encumbrance Certificate) would show that the land in Survey Nos. 80/4 and 80/6 appear to be in the name of one Shri A.V. Krishnan and Narpavi homes, represented by one Shri Jayakrishna. The plots in Survey Nos. 80/1 to 80/8 admeasuring about 40 acres of land have been assigned to various individuals by Order dated 25/3/1965. As such, the very basis on which the previous Application No. 34 of 2016 was disposed of, appears to be founded on misrepresentations and misstatements. Instead of moving the dumpyard to an authorized, government owned wasteland, the authorities have permitted it to come up on private land. Copies of the Encumbrance Certificate and the FMB Plans for Survey Nos. 80/4 to 80/6 are annexed



M. M. J.

herewith as **Annexure J**. Copies of the FMB Plans for the Lake and the adjoining areas are annexed herewith as **Annexure K**. A copy of 'Google Map' map image of the Lake and the adjoining plots, with the FMB overlaid, is annexed herewith as **Annexure L**.

17. The Hon'ble High Court of Madras has, by its order dated 09.08.2021 in WP.No.5267 of 2021; W.M.P.No.5824 of 2021 and W.P.No.5616 of 2021 (proceedings instituted by the owners of Survey Nos. 80/4 and 80/6), ordered:

3. In the meanwhile, there shall be an order of stay protecting possession of the petitioner in Survey Nos.80/4 and 80/6 in Thazhambur Village, Thiruporur Taluk. The present order is passed in the presence of the learned Government Advocate. I am confident that he would communicate the same to all the requisite parties, since there is a complaint that the compound wall of the petitioner's property had been attempted to be demolished by the respondents herein."

A copy of the order of the Hon'ble High Court dated 09.08.2021 is annexed herewith as **Annexure M**.

18. Mr. A.V. Krishnan, one of the owners, has also shared with the Respondent Associations, a copy of a letter dated 11.08.2021, issued by Narpavai Homes (the co-owner) to the Collector, Chengalpatu (Respondent No. 5 herein), informing the authorities of the Hon'ble High Court's order, and asking them to desist from interfering with their possession. A copy of the letter dated 11.08.2021 issued by Narpavi Homes Private Limited to the District Collector, Chengalpattu is annexed herewith as **Annexure N**.



19. As of date, even boards have been put up in Survey Nos. 80/4 and 80/6 declaring them to be private properties. Yet the dumping of garbage in this private land continues unabated, in contempt of the orders of this Hon'ble Tribunal as also the Hon'ble High Court. Copies of photographs of Boards put up in Survey No. 80/4 and Survey No. 80/6 are annexed herewith as **Annexure O.**

Other misrepresentations to this Hon'ble Tribunal during the proceedings in Application No. 34 of 2016 (SZ).

20. Firstly, it is evident that complete disclosures regarding the location of Survey No. 80/4 were not made to this Hon'ble Tribunal. The revenue records clearly show that Survey Nos. 80/4 to 80/6 are within 200 meters of (a) the Thazhambur lake; (b) the Karanaimain road; and (c) habitation (the gated societies represented by the Respondent Associations). As per the Schedule I (D)(iv) of the SWM Rules, the waste management land fill cannot be located within 200 meters of any Pond (lake), highway or habitation. Had the authorities informed this Hon'ble Tribunal that Survey Nos. 80/4 to 80/6 abutted a major Lake, highway and habitation, this Hon'ble Tribunal may not have accepted their undertaking to shift the dumping ground to its present location. It is also pertinent to note that the Karanai main road is being extended to the 100 Feet Road, which means that the distance to the dump yard will be further reduced.
21. Secondly, though the authorities undertook to confine the dumping yard to 50 cents, no attempt was made to identify or enclose the 50 cents said to



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have been earmarked by the Revenue department for the purpose of setting up a solid waste management project. The dumpyard has quickly grown in size, enveloping the other plots adjacent to Survey No. 80/4 with continued dumping of garbage by the Thazhambur Panchayat as well as others (dumping of residential, industrial, bio-medical and non-biodegradable waste). The dumpyard now covers a massive area of 5-6 acres extending from Karanai main road to Thazhambur Lake. Copies of the photographs showing the aerial view of the dumpyard near Thazhambur Lake are annexed herewith as **Annexure P**.

22. Thirdly, though the authorities undertook to dispose of the waste in accordance with the SWM Rules, no such effort has been made. No solid waste management or segregation of waste has been undertaken at the Thazhambur Panchayat. Furthermore, the garbage is simply dumped, and is neither processed nor treated. On the contrary, in order to control the growth of the dumpyard, periodic burning of the garbage has been resorted to in gross violation of the SWM Rules as also this Hon'ble Tribunal's directions, releasing toxic gases and causing severe environmental hazards as well as health hazards to nearby residents.
23. Fourthly, the order dated 11.05.2017 of this Hon'ble Tribunal in Application No. 34 of 2016 (SZ) records that the authorities had *“produced a copy of an agreement entered into with an NGO viz. Waste Winn Recyclers Pvt. Ltd., 6A/13, Parthasarathy Swami Street, Triplicane, Chennai 600005 dated 10.05.2017. In view of the steps having been taken and the undertaking given by the BDO that the restoration activities will be done in accordance with Solid Waste Management Rules, 2016 after*



obtaining consent from the Authorities including the Board". The Respondent Associations submit that no such measure was actually implemented.

24. Lastly, the SWM Rules prescribe the duties of the State Pollution Control Board in examining and issuing authorization for setting up of landfills. In the instant case, it is not known whether any authorization was obtained by the concerned authorities before setting up the dump yard in the land adjacent to the Thazhambur Lake.

Increasing pollution, health and environmental hazards and violation of the SWM Rules, by the other Respondents.

25. The problem of the pollution of the area in and around the Thazhambur Lake has only become more acute in the past two years. Copies of the latest photographs evidencing the pollution in and around the Thazhambur Lake, along with the date stamps, are annexed herewith as **Annexure Q**.
26. **Dumping of biomedical, hazardous and e-waste:** It is seen that biomedical, hazardous and e-waste have been openly dumped in the area abutting the Lake, in violation of the Bio-medical Waste Management Rules, 2016; the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016; and e-Waste (Management) Rules, 2016. Copies of photographs of biomedical and hazardous waste dumped in the area are annexed herewith as **Annexure R**.



27. **Water pollution:** It is seen that during the rains, there is flooding of the areas in Survey Nos 80/4, 80/5 and 80/6. The garbage dump has now spread up to the edge of the Lake which threatened to wash over into the waters of the Lake with the advent of rains, including the washing over of the burnt waste. This may lead to severe contamination of the lake and the underlying water table, and constitutes water pollution, within the meaning of the Water (Prevention & Control of Pollution) Act, 1974.
28. **Air pollution:** The residents have now started complaining about irritation in their eyes and throat due to the acrid smell of burning waste and other related health issues. The impact is particularly severe on the aged residents of this area. Compounded with compromised immunity owing to the Covid 19 pandemic, such severe air pollution may have disastrous effects on the health of the residents as also the rich flora and fauna inhabiting this area. The burning of waste is prohibited by the SWM Rules and constitutes air pollution within the meaning of the Air (Prevention and Control of Pollution) Act, 1981. Copies of photographs of burning of the hazardous waste dumped in the area are annexed herewith as **Annexure S**. Copies of photographs of the Panchayat officials trying to put out the fire on 25.08.2011 are annexed herewith as **Annexure T**.
29. **Sand mining:** To make matters worse, incessant sand mining on the western flank of the Lake from the land in Survey No 80/4 has created gaping craters on the western boundary of the Lake which, when the garbage gets washed into it becomes a potential source of water contamination of fresh waters of the Lake as well as the ground water. The Respondent Associations believe that the mining is being done without any



mining license or authorization from the concerned authorities and in violation of the Sustainable Sand Mining Management Guidelines, 2016; Mineral Conservation and Development Rules, 2017 and the Enforcement & Monitoring Guidelines for Sand Mining, 2020. The Respondent Associations crave leave to file a more detailed affidavit on the issue of sand mining and/or institute separate proceedings in respect of this issue. Copies of the photographs of sand mining that has taken place on the western flank of the Thazhambur Lake from the land in Survey No. 80/4 are annexed herewith as **Annexure U**.

30. The continued dumping and burning of garbage in and around the Thazhambur Lake is causing serious environmental pollution not only to a fresh water lake but also in the nearby areas, which comprise residential areas housing almost 2000 people. This poses grave health hazards to the local residents, in addition to the contamination of a fresh water Lake and also the ground water. Further, the dumping in Survey No. 80/4 which has now spilled over to the surrounding plots and covers 5-6 acres, in the middle of a residential area, is in violation of the SWM Rules.
31. Despite the numerous representations submitted by the residents of the Respondent Associations to various local authorities from time to time, even after this Hon'ble Tribunal has taken suo motu cognisance of the dumping and burning of garbage in and around the Thazhambur Lake, no concrete steps have been taken by the other Respondents to combat the pollution of the Lake and its surrounding areas. The other Respondents are also in violation of the directions passed by this Hon'ble Tribunal and



undertakings given by the BDO and Thazhambur Panchayat in Application No. 34 of 2016 (SZ).

32. The dumping of garbage has continued, even despite this Hon'ble Tribunal having taken cognizance of the issue. The Respondent Associations therefore pray for urgent stay on any further dumping in this area, pending the outcome of the present proceedings.

Steps taken by the members of the Respondent Associations to combat the pollution of the Thazhambur Lake.

33. The pollution of the Thazhambur Lake and the environmental and health hazard caused to the nearby residents on account of the dumping and burning of garbage as well as the contamination of the Lake was taken up with the local authorities by way of various representations by the residents of the area several times. However, despite assurances that the matter would be looked into, no action has been taken by the authorities.
34. On **14.12.2017**, an online petition was filed before the Thazhambur Urban Local Body, Thiruporur Village Panchayat, Kancheepuram District by one of the residents of Arihant Heirloom, Mr. Naga Srinivas Reddy, against the setting up of the dumpyard close to the Thazhambur Lake. The BDO responded that the garbage had been removed but a permanent solution had to be worked out as garbage was being dumped frequently on the same site. However, no permanent action was actually taken. A copy of the Online Petition dated 14.12.2017 is annexed herewith as **Annexure V**.



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35. On **27.05.2018**, a representation was submitted by Respondent No. 9 to the District Collector, Kancheepuram, for removal of the illegal dumpyard that had come up close to the Thazhambur Lake. However, no action was taken by the District Collector. A copy of the representation dated 27.05.2018 is annexed herewith as **Annexure W**.
36. Thereafter, representations were also made before the Thazhambur Gram Panchayat officials during Gram Sabha meetings, but to no avail.
37. On **19.04.2021**, a letter was sent to the District Collector, Chengalpattu (after change of jurisdiction from Kancheepuram to Chengalpattu) by the residents of Thazhambur requesting favourable action to save and protect the Thazhambur Lake from contamination and pollution and shifting the garbage dumpyard. It was stated that although pursuant to the previous orders of this Hon'ble Tribunal to protect the Lake, the Thazhambur Panchayat and other authorities had undertaken to move the dumpyard to a wasteland which would not affect the people, the reality was quite different as the dumpyard had come up right in the middle of a human settlement as well as on the fringes of a water body polluting its waters. A copy of the Letter dated 19.04.2021 is annexed herewith as **Annexure X**.
38. A signature campaign was also conducted and 657 residents from the Thazhambur village signed the petition to stop the pollution of the Thazhambur Lake and shift the garbage dumping to another site. A copy of the Signature Campaign document signed by the residents of the Thazhambur Village is annexed herewith as **Annexure Y**.



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39. On **23.04.2021**, a group of Thazhambur residents met the District Collector, Chengalpattu and made another representation on the 'Thazhambur Dumpyard' issue, pursuant to which, the BDO visited and met with the residents of Thazhambur. However, no action was taken to actually shift the dumpyard or clean it.
40. On the same day i.e., **23.04.2021**, the Hindu published an online news report wherein it was stated that the garbage dump near Thazhambur Lake had been increasing for the past four years and heaps of garbage dumped on the site were often set on fire. It was reported that as per the local residents, this posed a health hazard to them and could contaminate the freshwater body of the Lake. Residents also complained that the waste was dumped by private and Panchayat vehicles and demanded the local authorities to shift the dumpyard to an alternate site. A copy of the Hindu news report dated 23.04.2021 is annexed herewith as **Annexure Z**.
41. On **27.04.2021**, the Times of India published the article captioned "Dumping of Garbage in Thalambur Lake: Locals write to District Collector" which this Hon'ble Tribunal took cognisance of on 21.05.2021 and instituted the present proceedings. A copy of the Times of India article dated 27.04.2021 is annexed herewith as **Annexure AA**.
42. On the same day, i.e., **27.04.2021**, the Thiruporur BDO and Thazhambur Panchayat Secretary visited Thazhambur Village and met local residents. A temporary solution to the issues were proposed and it was agreed that periodic monitoring needed to be done by officials and local



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residents on the progress being made. The key updates from the aforesaid meeting are as follows:-

- i. There is no Micro Compost Centre facility planned for Thazhambur, which needs funds and manpower from the Panchayat;
- ii. BDO inspected the Lake and asked the residents to give a petition on sand mining to the District tahsildar as the same did not come under his purview and that he would also put a word to the concerned department;
- iii. The dump yard would be cleaned by 28.04.2021 and would remain restricted to 50 cents as per instructions of this Hon'ble Tribunal and fencing would be done by the local panchayat team; 4 JCBs and 10 Trucks would be deployed to shift the waste to the designated area;
- iv. Periodic cleaning of the dump yard would take place once in 15 days and would be maintained in the designated space;
- v. By fencing the dump yard, there would be restriction on outside vehicles to dump the waste;
- vi. Installation of CCTVs at relevant points to monitor who was dumping the waste; and
- vii. The residents extended to volunteer and provide support on sustainable solid waste management practices if the MCC (micro facility) is deployed in Thazhambur.

A copy of the Minutes of the Meeting dated 27.04.2021 held between the Thiruporur Block Development Officer, Thazhambur Panchayat Secretary and the residents of the Thazhambur village is annexed herewith as **Annexure AB**.



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43. It is pertinent to state here that the proposal for setting up an MCC at the Thazhambur dumpyard was made by the District Collector and was not really consented to by the residents of the Respondent Associations as the MCC cannot be built on a private property and the same would also be in violation of the SWM Rules, as the MCC would be located within 200 metres of a water body. The residents sought the complete removal of the dumpyard from its present site. However, subsequent to the aforesaid Meeting, only partial cleaning of the dumpyard was undertaken and no other plans were implemented.
44. On **13.05.2021**, an email was sent by Mr. Naga Srinivas to the District Collector, Chengalpattu sharing a brief update made on the issue and the Minutes of the Meeting dated 27.04.2021. A request was made to review the progress of the work on a priority basis and to come up with a permanent solution by shifting the dumpyard to a location far away from the Thazhambur Lake and the surrounding dwellings with a sustainable solid waste management solution. A copy of the E-mail dated 13.05.2021 is annexed herewith as **Annexure AC**.
45. On **22.05.2021**, an E-mail was sent to BDO, Thirporur highlighting the continued dumping and burning of waste at the Thazhambur dumpyard even after the BDO visited the site on 27.04.2021. The E-mail also stated that no progress had been made as per the discussions in the Meeting held on 27.04.2021 except the partial cleaning of the dumpyard. A copy of the E-mail dated 22.05.2021 is annexed herewith as **Annexure AD**.



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A handwritten signature in black ink, appearing to be "M. Srinivas".

46. On **28.05.2021**, an E-mail was also sent to Mr. S.S. Balaji, Thiruporur MLA informing about the dumping and burning of garbage adjacent to the Thazhambur Lake. The Thiruporur MLA visited Thazhambur on 04.06.2021, inspected the dumpyard and took note of the burning of waste and sand mining and also posted an update on the same from his Twitter account. Post the visit of the Thiruporur MLA, 92 truckloads of garbage from the dump were carted away, but the entire area has not been cleared till date. A copy of the E-mail dated 28.05.2021 sent to the Thiruporur MLA is annexed herewith as **Annexure AE**. A copy of the Photograph showing the visit of the Thiruporur MLA at the Thazhambur Lake dumpyard is annexed herewith as **Annexure AF**. A copy of the photograph of the Twitter update posted by the Thiruporur MLA regarding the removal of garbage near the Thazhambur Lake is annexed herewith as **Annexure AG**.
47. On **22.06.2021**, a letter was sent to The Tahsildar, Vandalur, Chengalpattu/Thiruporur District highlighting the pollution of the Thazhambur Lake and surrounding areas and requested for allotment of a suitable site for waste management away from the periphery of the Lake and the residential area surrounding it. However, no response was received. A copy of the letter dated 22.06.2021 along with the postal receipt is annexed herewith as **Annexure AH**.
48. On **05.08.2021**, an application was made to the Tamil Nadu Pollution Control Board (Respondent No. 4 herein) by Ms. Anbuvahini, resident of Arihant Heriloom (represented by Respondent No. 9) under the Right to Information Act, 2005, seeking answers to the following queries:



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“1. Has consent to establish under water and Air Act been issued to the Thalambur panchayat for dumping of waste at the present sites (survey number 80/4, 80/5, 80/6).

2. Has consent to establish under water and Air Act been issued to the Thalambur panchayat for dumping of waste at the present site survey number 80/4.

3. Has authorisation under the SWM Rules 2016 been issued to the Thalambur panchayat for dumping of waste at survey number 80/4.

4. Has any inspection been conducted of the dumpsite at survey number 80/4. IF yes provide copies of inspection reports.

5. Have any proceedings / notices/ show cause notices been issued to Thalambur panchayat regarding the dumping of wastes at survey number 80/4, 80/5,80/6. If yes please provide copies.”

A copy of the RTI application dated 05.08.2021 is annexed herewith as **Annexure AI.**

49. By letter dated **17.08.2021**, the RTI application was forwarded to another department within Respondent No. 4 Board, indicating that a response would be sent to Ms. Anbuvahini’s application within the timelines prescribed in the RTI Act. However, no response has been received thus far. A copy of the letter dated 17.08.2021 received from Respondent No. 4 is annexed herewith as **Annexure AJ.**

50. On **12.09.2021**, The Hindu, Downtown Chennai published a news article titled ‘A lake and a community’, taking note of the efforts of the Respondent Associations in protecting the Thazhambur lake. The report also discusses the indiscriminate dumping of waste on the land



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surrounding the Lake. A copy of the news report dated 12.09.2021 is annexed herewith as **Annexure AK**.

Submissions for the consideration of this Hon'ble Tribunal.

51. It is humbly submitted that in addition to the directions passed by this Hon'ble Tribunal, the Respondent Associations herein propose the following remedial measures to check the pollution of the Thazhambur Lake and the surrounding areas:
- i. The dump yard located adjacent to the Thazhambur Lake should be permanently shifted to another area which is not near any water body or residential locality;
 - ii. The entire area around the Thazhambur Lake should be cleaned and sanitized, prior to the onset of monsoons in October, 2021;
 - iii. Both the lake water and ground water should be checked to ascertain the extent of pollution/contamination;
 - iv. No more garbage should be dumped or burnt in the vacant land adjacent to the Thazhambur Lake by either private parties or the Thazhambur Panchayat itself;
 - v. Fencing should be put up in and around the Lake;
 - vi. Action should be taken by the Panchayat or concerned authorities to ensure that no more sand mining happens in the vicinity of the Lake in order to protect the frail ecological features of the lake;
 - vii. The Police should set up an outpost around the Thazhambur Lake to monitor and ensure that no garbage is dumped or burnt in the vacant land adjacent to the Lake and no more sand mining takes place;
- and



- viii. Creation of a walking path around the Thazhambur Lake and beautification of the Lake in order to stop the dumping and burning of garbage around it permanently and to benefit the community; and
- ix. Appropriate environment costs be imposed on the Respondent authorities, for failing to perform their duties, failing to uphold the mandate of the laws, and for causing and allowing pollution to be caused in and around the Thazhambur lake.

52. The Respondent Associations also pray that as an interim measure, this Hon'ble Tribunal may be pleased to order stay on any further dumping in or around the Thazhambur lake.

DATED AT CHENNAI ON THIS THE 15th DAY OF SEPTEMBER, 2021



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RESPONDENT NO. 9



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RESPONDENT NO. 10

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COUNSEL FOR RESPONDENT NOS. 9 & 10

VERIFICATION

I, S. Kannan, authorized signatory of Respondent No. 9 hereinabove, and I, Azhagu Kumaran, authorized signatory of Respondent No. 10 hereinabove, do hereby verify and state that the contents of the above reply statement are true and correct to the best of my knowledge, belief and information.

DATED AT CHENNAI ON THIS THE 15th DAY OF SEPTEMBER, 2021



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Form No. II

(See Rule 8 Of the TamilNadu Societies Registration Rules,1978)

CERTIFICATE OF REGISTRATION UNDER SECTION 10 OF THE TAMIL NADU

ACT, 1975 (TAMIL NADU ACT 27 OF 1975)

CERTIFICATE OF REGISTRATION OF SOCIETIES

Sl. No. : 184 / 2012

I hereby Certify that

ARIHANT HEIRLOOM FLAT OWNERS ASSOCIATION

has this day been Registered Under The Tamil Nadu Societies Registration Act,1975

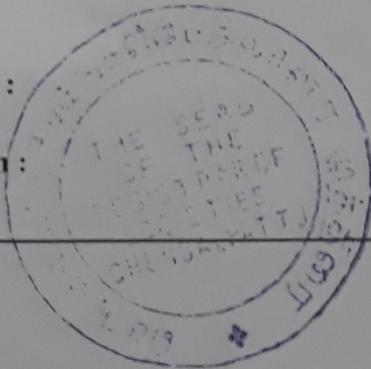
(Tamil Nadu Act 27 of 1975).

Given under my hand at **CHENGELPET**

this 25 th day of September 2012

Seal :

Station :



Signature of the Registrar

செங்கல்பட்டி 25.9.2012

**BYE LAWS, RULES AND REGULATIONS OF ARIHANT HEIRLOOM FLAT OWNERS
ASSOCIATION**

- | | | |
|----------|-----------------------------------|--|
| 1 | Name of the Association | ARIHANT HEIRLOOM FLAT OWNERS ASSOCIATION (AHFOA) |
| 2 | Address of the Association | Sl.No 80/9, Arihant Heirloom Flats,
Thalambur Road,
Thalambur (Navalur PO)
Kanchipuram District - 603 103 |
| 3 | Date of formation | 12-08-2012 |
| 4 | Jurisdiction | Chenglepet |
| 5 | Working hours | 9-00 AM to 6-00 PM |
| 6 | Objectives: | <ul style="list-style-type: none">a. To undertake complete maintenance of Arihant Heirloom Flats at SL.No.80/9, Thalambur Road, Thalambur, Chennai - 603 103 consisting of sixteen blocks namely A, B, C, D, E, F, G, H, J, K, L, M, N, P, Q, R comprising of 256 flats in total collectively known as ARIHANT HEIRLOOM FLATS at Thalambur.b. To undertake complete maintenance control and administration of all the common properties in the buildings including Landscaping, super structure of the sixteen blocks, compound walls, gates, passages, Aisles, walls, Water courses, water pumps, bore wells, sumps, Drainages, sewage systems, Overhead tanks, Motors, Lifts, Clubhouse facilities such as Gym, indoor games facility, multipurpose hall, steam room, tennis court, children play area, swimming pool, Terraces, Lights, Rights, Privileges, Easements, Advantages, appurtenances and to provide all necessary facilities to the residents.c. To provide for proper maintenance of the entire complex, either directly or by appointing Professional agencies and to carry out repairs and replacements of electrical, plumbing and other facilities in the common areasd. To fix monthly maintenance charges payable by the members and to collect the same from the members. .e. To take any other action including supervision of the functioning of the agencies and to do all acts pertaining to the welfare of the residents of the Arihant Heirloom Flats.f. To promote social harmony amongst the members and provide and maintain social, Cultural, Recreational and educational activities in the premises of Arihant Heirloom Flats. |

- g. To foster unity, fellow feeling and good neighborliness among the owners/residents and striving to become a model of good community living.
 - h. To undertake all acts for protecting the interest of residents and all facilities and conveniences, to preserve intact all the original documents, structural plans, electrical and other working drawings, statutory approvals, original bills, warranties etc to the flat situated in the complex of the Arihant Heirloom Flats situated at SL.No.80/9, Thalambur Road, Thalambur, Chennai - 603 103.
 - i. To ensure unity among residents and to help in resolving disputes among them to the extent that it has a bearing on the community living.
 - j. To meet the social, cultural, recreational, educational and ecological obligations and to raise adequate funds by way of monthly maintenance charges / donation, Corpus fund/maintenance fund in order to carry on the activities of the association as previously mentioned.
 - k. Proper maintenance of the funds of the association and accounting of the transactions as per laws in force and to get the accounts audited as envisaged in this Memorandum.
 - l. To represent the Association in dealing with the government departments for securing any approval/permission.
 - m. To represent members of the Association on matters pertaining to their common interest and to take such action as may be necessary on the matters affecting their common interest.
 - n. To do all other acts, deeds and things as are or may be deemed incidental or conducive to the attainment of all or any of the previously mentioned objects of the Association.
7. **Suits:** The Association shall sue or be sued in the name of the Secretary
8. **Business Directions:** The President and / or the Secretary are empowered to give directions regarding the conduct of the business of the Association.
9. **Membership:**
- a) Any person who owns a flat in the ARIHANT HEIRLOOM FLATS can be admitted as member of the Association.
 - b) All persons who have purchased apartments in Arihant Heirloom, Thalambur, shall automatically become a member of the Association. The first joint holder of the flat whose name appears first in the sale deed shall be the member of the Association even though there may be two or more joint owners of the same flat / apartments

- c) The total number of membership shall not exceed 256 corresponding to the total number of flats/ apartments in Arihant Heirloom, Thalambur.
- d) The Executive Committee can accept or reject the request of any person to become a member without assigning any reason or giving prior notice.
- e) If any owner shall lease out his/her flat to a tenant, the tenant shall not be entitled to membership in the association. However, he can represent the Member with prior authorization from the member in the Meetings of Members of the Association and shall abide by the rules and regulations of the AHFOA.
- f) Upon the sale/ bequest or transfer of the flat/apartment, the purchaser of the flat/apartment or the guarantee or legatee or the transferee shall automatically become the member of the Association and shall be admitted as member on payment of the Admission fees of Rs. 1000/- (Rupees One Thousand Only) along with an undertaking that he/she shall abide by the provisions of the rules and regulations and shall fulfill his/her obligations to the Association.
- g) If the member sells or transfers his/her flat / apartment then he/she shall cease to be a member of the Association. and he/she cannot claim refund of the payments made by him/her to the Association.
- h) In the event of the sale or transfer of a flat / apartment, the owner shall inform the association before effecting the sale and get an NOC from the Association.

10. Duties and Rights of Members:

- a) Each and every member of the Association shall be governed by the bye-laws of the Association.
- b) Each member shall have one voting right only.
- c) The member can authorize his/her family members to represent himself/herself in the meetings of the Association and be elected or selected for the Executive Committee.
- d) Any member who is unable to attend the Meeting of Members may authorize his representative to attend the meeting on his behalf. Such authorization shall be given in writing to the President or Secretary of the Association before the commencement of the meeting.
- e) The member who is on default of paying monthly maintenance charges for three consecutive months shall not be allowed to attend the meetings of the Members of the Association, cast vote in the meeting or be given an opportunity to represent his / her case before the Committee.
- f) The member in arrears shall be denied access to all the common facilities or amenities provided in the building.

- g) The monthly maintenance charges shall be paid on monthly basis in advance. However maintenance charges for the first time shall be paid for 3 months in advance representing 2 months charges which will be kept as advance to be adjusted / refunded when the member ceases to be a member of the association; and the charges for the current month. The amount of the monthly maintenance charges shall be decided by the Executive committee members from time to time.
- h) The members have to pay their monthly maintenance charges to the Association on or before the 5th calendar day of each month for the month in advance. Payments made after the 5th shall attract a late fee of Rs.100/- (Rupees Hundred only) if the monthly maintenance charges are paid within 7 calendar days from the due date. i.e, within 12th day of the month. Further to that an additional late fee of Rs.500/- (Rupees Five Hundred only) will be levied if the monthly maintenance charges are not paid by the 12th day of the month.
- i) The members who are the owners of the flat / apartment shall be primarily responsible for making the monthly maintenance charges to the Association. Nevertheless the tenants or persons residing in the flats shall also be equally responsible for payment of all dues to the Association. (Amended by Special Resolution passed at the AGM held on 29-09-2013)
- j) The members shall inform the association before they let out their flat/apartment and submit the Tenant Resident details form and shall get a 'No objection' letter from the Association.
- k) The tenant shall be duty bound to abide by the rules and bye laws of the Association. The tenants and other residents are also duty bound to pay all the dues to the Association within the appointed day without demur. (Amended by Special Resolution in the AGM held on 29-09-2013)
- l) In the event of a proclaimed defaulter who continues to default in the payment of monthly maintenance charges / other charges, the Executive committee of the Association may take such action as may be required against the member which may include stoppage of facilities, water and so on.
- m) The members shall be responsible for proper conduct, behavior, and observance of Bye-laws and Rules of the Association by their family members, visitors, guests, representatives, agents, servants, drivers and other personal staff.
- n) The members shall be responsible for taking care of the environment and strive towards saving energy in and around the common areas of the building.
- o) No member can change the structure or colour of the paintings of the exterior walls, stair case area, grills, window frames, etc., which might affect the aesthetics / elevation of the building complex.

p) No member shall make any structural changes within their apartments without the prior permission of the Association. The following modality should be followed in order to obtain the permission of the Association in this regard.

1. It shall be ensured that such structural changes within the apartments or carrying out constructions with bricks or removal of bricks from the existing structure does not disturb the load bearing capability of the walls and does not in any way affect the super structure of the building.
2. No alteration to the external plumbing, painting of the walls outside the apartment in the common area and changing the drainage system within the apartment is permitted.
3. A certificate from a Chartered Engineer or Architect from the Panel of Engineers/Architects of the AHFOA, confirming that the proposed changes will not affect the super structure of the building in any way along with a diagram of the proposed changes should be submitted to the Association for its approval. The charges for the services of the Engineer/Architect shall be borne by the Applicant Member. The applicant shall also mention the time frame within which the proposed changes are to be carried out.
4. The Association shall place the request for changes before the Executive Committee for its approval or denial of permission for the proposed changes and record the reasons thereof. The decision of the EC shall be final and shall be communicated to the Applicant member who, if the changes are approved, shall thereafter commence the work and complete the same within the stipulated time.
5. The Office Bearers of the Association shall be permitted to inspect the premises of the member before and after making the changes to ensure that the changes have been made only in accordance with the approval given.
6. Depending on the nature of construction involved, the Association shall have the right to levy charges for use of water, use of the lifts for carrying the material as deemed appropriate as also levy penalty and collect charges for repairing any loss or damage caused to the flooring, walls, fittings and structures in the common area, in the process of transport of material or otherwise in the construction.
7. All debris from the construction shall be cleared by the member and no part of the debris shall be deposited in the bins meant for collection of garbage or left in the common area.
8. A caution deposit of Rs. 5000/- shall be deposited by the member with the AHFOA before commencing the work and the same shall be refunded by the AHFOA after the completion of work after deducting the charges / penalty, if any. The caution deposit shall not carry any interest whilst with the AHFOA.

(Amended vide resolution passed at the 8th AGM of the AHFOA held on 30-06-2019)

q) Any plumbing leakage issues inside the flats are to be dealt with by the respective resident owners independently or, with the help of the Association. The work involved will be assessed by the Association based on priority and the rectification process will be

recommended/taken up either at the cost of the Association where the common areas are involved and for work done inside the individual flat, the cost shall be borne by the owners.

- r) It will be the responsibility of every resident of the Association to co-operate with the office bearers in the conduct of the business of the Association for the proper upkeep of the premises and for promoting harmony.
- s) These Bye laws of the Association are to be treated as guidelines to maintain the buildings of the Association in more a very effective manner. Any additions or deletions to the Memorandum of Association or the Bye Laws can only be made in the General Body meeting of the Association with the approval of a simple majority of the members.
- t) Delay in the payment of Corpus fund or any other charges other than monthly maintenance to association shall attract penal interest at the rate of 21% per annum calculated on daily basis.
- u) Any member with arrears of payments due to the Association for more than 90 days shall be disqualified to be a Member of the Association.
- v) The disqualified member shall not be entitled to participate in the meetings of the Association and would be disqualified to vote in the meetings.
- w) The disqualified member shall not be entitled to contest any election for the post of Office bearers of the Association, if he / she is in arrears of any sum due from him / her in respect of his / her contribution for maintenance or other common expenses, for more than 60 days as on the last day of the year preceding the year in which the election to the executive committee would take place.
- x) The disqualified member and his / her family and guest, servants and others shall not been entitled to use lift and other common facilities as may be decided by the Association.
- y) The Association can initiate necessary action to stop supply of electricity and water to the member and his / her family and others such as guests or servants till the arrears or any dues or any contribution payable by him/her is paid fully to the association.

11. Subscription, Donation and Entrance Fees:

- a) Every member applying for membership shall pay an Entrance Fee of Rs.100/- and an yearly subscription of Rs.100/-. Neither the membership nor the membership fee paid are transferable.
- b) In case any member sells his flat to another person, the subsequent owner will have to register his/her membership with the Association by submitting an application form with a declaration that they would abide by the provisions of the Bye Laws of the

Association and fulfill their obligations to the Association, along with the payment of Rs.100/- as admission fees.

- c) If any member is in arrears of subscription or other dues to the Association for more than three months, he/she shall cease to be a member of the Association.
- d) The Executive Committee is authorized to collect donations from the public for meeting the expenses and conduction welfare programmes of the Association.

12. Transactions of the business of the Association:

- a) The day to day transactions of the Association shall be carried out through the Office Bearers and the Executive Committee members duly elected by the members of the Association.
- b) The Executive Committee has the power to appoint the staff for carrying out the day to day work of the Association and also to frame the service rules, fix the pay and other benefits for such staff.
- c) A bank account in the name of the Association shall be opened in the locality which shall be operated jointly by the President, the Secretary, and the Treasurer (with two signatories), wherein, the Treasurer shall sign in all the cheques along with the President or Secretary. In the absence of the Secretary or the Treasurer, the Additional Secretary or the Additional Treasurer shall act on their behalf and will be empowered to sign cheques along with the other authorized signatories. The Treasurer shall be responsible for all the payments made on behalf of the Association.
- d) The Association shall have its letter heads and a common seal which shall be in the custody of the secretary and shall be used under the authority of a resolution of the Executive committee and every deed of instrument to which seal is affixed shall be attested for or on behalf of the association by two of the principal officers or any other person authorized by the Association.

13. Management of the funds of the Association:

A. Corpus Fund of the Association:

- a) During the original sale deed/builders Agreement, each flat owner has vested a sum of Rs.25/- per Sq.ft with the builder (ARIHANT) for ARIHANT HEIRLOOM Corpus fund. As per this agreement the builder will transfer this amount collected from all the flat owners, to the Association. The term “corpus fund” refers to these funds collected by the builder from all the 256 flat owners.
- b) **Purpose of the corpus fund:**
 - i. Corpus fund will be used for ‘major’ maintenance for the building such as ‘exterior painting’, major plumbing work, fixing structural issues; improving quality of service for residents, replacing assets like pumps etc.

- ii. Corpus fund will NOT be used for the day-to-day regular maintenance like housekeeping, normal security, electricity, diesel, etc. The regular maintenance will be funded separately by all flat owners through monthly maintenance charges as defined by AHFOA.
- iii. The Executive Committee will be the custodian of the corpus funds. The Executive Committee will make every effort to 'build' the corpus funds through interests on deposits by depositing the corpus in bank deposits. This is to take care of inflationary impact, currency devaluation, cost escalations, and so on.
- iv. The corpus funds or the interest accrued there from shall be used for meeting major expenses for building maintenance and proper up-keep of the building.
- v. The Executive committee must pass Special Resolution while using the corpus funds or the interest accrued there from. Such special resolution MUST be communicated to all members and placed before the next meeting of the General Body of the members.
- vi. The Executive committee will determine the quantum of corpus funds required to be maintained every year based on building maintenance requirements by linking the various assets & the normal expected life of these assets. The Executive committee can call for a GBM (General Body Meeting) and if necessary take steps to replenish/increase the corpus funds.
- vii. Corpus fund amount determination must have a relationship to the value of assets which are maintained and serviced by the Association. Considering that the life of some assets will be 3 years (exercise equipment/ Sports equipment etc, some will have a 5 year life (such as Electronic Entertainment items) some will have 7 years (such as Pumps, Electric Motors, External painting, yard flooring etc) and some will have 10 years (such as swimming pool, lifts, Generators), The Committee will list out the replacement life for each asset. Based upon this replacement life the Executive Committee will arrive at the average value of corpus funds to be maintained. The interest in income from the corpus funds MUST not be used for regular maintenance expenses.
- viii. The Committee will cause to be maintained a robust asset register with details like original value of asset, current value of assets, life expectancy of assets, etc.
- ix. The Executive Committee has the right to transfer excess maintenance monies/donations/interest etc. to the corpus fund. Such transfers, if any, will be passed in executive committee meetings or in a GBM
- x. The Corpus Fund usage/accounts will be audited every year and the report will be submitted along with the Annual accounts to the AGM

c) Transfer of corpus funds during Move-in / Move – out

- i. When a flat is sold by the current owner (seller) to the new owner (buyer) the corpus ownership will be transferred from the 'seller' to the new 'buyer' and will not be refunded to the seller. This will be implemented by the following process.
- ii. The seller will have to notify the Executive Committee about the sale and explain the AHFOA Bye-laws to the new buyer. The buyer shall apply to the Association for membership and shall be entitled for transfer of the Corpus fund to his / her name upon admission of membership and his paying the admission fees to the AHFOA.
- iii. The Seller MUST give a letter to the Association requesting for transfer of the corpus fund in his/her name to that of the new buyer.
- iv. The Secretary will officially issue a letter to the Seller and the Buyer about the transfer of Corpus funds from the seller's name to the buyer's name.
- v. If there are joint owners of the flat, the primary member owner will be the responsible / accountable party for the corpus related matters.
- vi. In case of death of a member the Corpus Fund will be transferred to the name of the legal heir of the member. If there are no legal heirs, the corpus funds will be retained by AHFOA
- vii. The policies relating to the administration of the corpus funds can be amended by the General Body of the members of the Association.

B. Maintenance and other expenditure of the Association:

- a) The expenses relating to the maintenance of the Association shall be met out of the monthly Maintenance Charges collected from the members. The modalities of levying monthly maintenance charges and collecting the same shall be determined by the Executive Committee from time to time.
- b) It will not be the responsibility of the Secretary or Treasurer to make a demand every month for payment of monthly Maintenance charges and the residents have to voluntarily pay their monthly maintenance charges to the association office before the due date and obtain the receipt for the same. Such payments shall be made through a Crossed Cheque or Demand Draft favoring "ARIHANT HEIRLOOM FLAT OWNERS ASSOCIATION" or deposited into the Bank Account of the Association through NEFT.
- c) At no point of time shall the Corpus Fund be utilized for meeting the monthly maintenance of the Association.
- d) If there is any surplus in the maintenance account, the same may be transferred to the Corpus Fund as may be approved by the General Body of the members.
- e) Apart from the normal monthly// annual expenditure, the Secretary can spend up to Rs.25000/- towards any urgent expenditure relating to the upkeep of the premises. The President can authorize any expenditure relating to the upkeep and maintenance of the

premises up to Rs.1,00,000/- and for any expenditure beyond this amount the prior approval of the Executive Committee Members shall be obtained. All such expenses incurred by the Secretary and the President shall be placed before the Executive Committee members in the ensuing meeting for ratification.

- f) Proper books of accounts and records shall be maintained by the Association for recording the income and expenditure on a day to day basis and the same shall be subject to audit by the appointed Auditors.

14. Executive Committee and Principal Officers of the Association:

- a) The affairs of the Association shall be managed by the Executive Committee duly elected by the members in the General Body meeting.
- b) The Executive Committee may co-opt additional members to fill up vacancies caused due to death or resignation of the Committee members or the other office bearers whose term shall be till the next Annual General Meeting of the members.
- c) The Executive Committee members shall be collectively responsible for the management of the Association.
- d) The elected or selected Committee members will hold the office for a period of One year or till the next Annual General Body meeting of the Association whichever is earlier, and all the Executive committee members shall retire on completion of their term. The retiring members are eligible for re-election. However, no office bearer or committee member shall hold office continuously for more than 5 years. They can be re-elected after a break of one year.
- e) The Executive Committee members shall manage the day to day affairs of the Association and shall report to the General Body.
- f) If any member of the Executive Committee absents himself / herself from 5 consecutive Executive Committee meetings without informing the President or Secretary he/she shall be debarred from attending further meetings of the Executive Committee and shall be disqualified to function as an Executive Committee member.
- g) The Executive Committee shall also have the powers to remove any member for acts contravening the Bye-Law or any act that might be viewed as detrimental to the proper functioning of the Association. Such removal of members shall be carried out only if the motion is adopted by at least 51% of the members of the Executive committee. If the member in question, happens to be a Principal Officer, then the matter shall be placed before the Extraordinary General Body meeting of the members, that can be convened by any 5 members of the Executive Committee.
- h) The principal officers of the Association shall be the President, the Vice President, the Secretary, an Additional Secretary, the Treasurer, and an Additional Treasurer all of

whom shall be appointed by the members of the Association present and are found eligible to vote in the General Body Meeting of the Association

- i) Only a resident member is eligible to be appointed for the post of President, Vice President, Secretary, Additional Secretary, Treasurer and Additional Treasurer.
- j) All the above posts of principal officers and the Executive Committee members shall be honorary and no remuneration shall be paid to any member. However, they are eligible to claim reimbursement of any out of pocket expenses incurred by them on behalf of the Association.

15. Meetings of the Executive Committee:

- a) Meetings of the Executive Committee shall be held at least once every three months or whenever the President or Secretary decide to call a meeting to discuss any issue. Notice of the Executive Committee meeting shall be given to the Committee members at least 3 (three) days prior to the meeting.
- b) The President shall preside over all the meetings of the Executive Committee of the Association and in case of absence of the President, the Vice-President or Secretary shall preside over the meeting and there shall be a quorum of minimum 5 (five) members who shall be present for conducting the meeting.
- c) While taking decisions on subjects brought in for discussions, if any differences of opinion arises amongst the committee members present that cannot be resolved by a majority vote, the presiding officer shall have a casting vote, and decision taken on those lines shall be binding on all members of the Association.

16. Powers and functions of the Principal Officers and Executive Committee members:

A. President:

- a) The President shall be the head of the AHFO Association.
- b) He shall preside over all the meetings of the Executive Committee as well as the General Body meetings of the Association.
- c) He shall be the de-facto chairman of all sub committees constituted by the Executive Committee for the smooth administration of the affairs of the Association.
- d) He shall have powers to authorize any urgent expenditure relating to the maintenance and upkeep of the premises up to Rs. 1,00,000/-.

B. Vice President:

- a) In the absence of the President, the Vice President shall exercise all the powers of the President.

- b) He shall assist the President in the conduct of meetings and in the running of the affairs of the Association.

C. Secretary:

- a) The Secretary shall be responsible for the day to day administration of the Association and shall carry out all correspondence on behalf of the Association.
- b) He shall be the authorized Spokesman of the Association.
- c) He shall issue notice of the meetings and shall maintain the Minutes thereof and circulate the copy of the Minutes of the Meetings to all the concerned members.
- d) He shall assist the President in the discharge of his functions and carry out such additional duties and functions assigned to him by the President and the Executive Committee.
- e) The Secretary can spend up to Rs.25000/- towards any urgent expenditure relating to the upkeep of the premises
- f) The Secretary shall be responsible for the upkeep of the assets of the Association in a proper condition and for maintenance of appropriate record of the Assets.
- g) He shall be jointly responsible along with the Treasurer for submission of Returns and other documents to the Authorities like the Registrar of Cooperative Society, Tax authorities, and the like.

D. Additional Secretary:

- a) He shall assist the Secretary in his activities and shall perform the functions of the Secretary in his absence in consultation with the President.
- b) He shall be one of the signatories authorized to sign cheques in the absence of the Secretary.

E. Treasurer:

- a) The Treasurer shall collect subscriptions, donations, maintenance charges and other dues to the Association and shall issue receipts for the same.
- b) He shall be an authorized signatory to sign cheques jointly with the President and Secretary.
- c) He shall be responsible for disbursement of payments to various parties duly authorized by the President or the Secretary and shall take proper vouchers and supporting documents for the payments made.

- d) He shall keep a detailed account of the receipts and payments and keep such books of accounts as required by Law to record the income and expenditure and assets of the Association.
- e) He shall submit to the Executive Committee in its meetings an abstract of the statement of receipts and payments and other particulars such as defaulters in payment of dues, etc as may be required by the Executive Committee.
- f) He shall maintain an Imprest Cash for meeting the day to day expenditure as per limits sanctioned by the Executive Committee.
- g) He shall deposit into the Bank with whom the Association maintains its Accounts, all collections made within a reasonable time and shall judiciously invest the surplus funds and Corpus funds of the Association in Fixed Deposits with Banks as approved by the Executive Committee.
- h) He shall be the custodian of the Cheque Book, Pass Book and other documents such as Fixed Deposit Receipts and other papers relating to the operation of the Bank accounts.
- i) He shall periodically reconcile the Bank and other Accounts and follow up the arrears of dues from the members and clearance of cheques deposited into the Bank.
- j) He shall submit to the Auditors of the Association all the Books, vouchers and other documents required for audit and facilitate the smooth conduct of Audit and preparation of final accounts of the Association to be presented to the General Body of members in the Annual General Body Meeting.
- k) He shall be jointly responsible with the Secretary for filing of returns with the Authorities such as Registrar of Cooperative Societies, Tax authorities, etc.

F. Additional Treasurer:

- a) The Additional Treasurer shall act as the Treasurer of the Association and perform all his functions and duties in the absence of the Treasurer.
- b) He shall be guided by the President, Secretary and the Executive Committee in his functioning.

G. Committee Members:

- a) The Executive Committee shall carry out the general policies laid down by the General Body of members and shall take decisions on all matters relating to the day to day conduct of the affairs of the Association.
- b) The Executive Committee shall frame rules and regulations under the framework of the Bye laws of the Association for running the Association in a smooth and efficient manner.

- c) The Committee shall decide about the subscription, fees, maintenance charges and other amounts to be collected from the members for the normal maintenance as well as for other activities.
- d) President along with all Executive Committee members shall be present at the meetings of the Executive Committee and take collective decisions for solving and resolving the issues before them.
- e) The Executive committee Members along with the above office bearers shall be empowered to appoint staff / casual workers for day to day administration of the Association and to pay wages / salaries from the funds of the Association.
- f) The Executive Committee Members shall have the power to appoint and remove the Auditors, Solicitors and other office staff for the smooth functioning of the AHFOA.
- g) The Executive Committee Members shall frame rules and regulations from time to time to govern the working of staff / workers, for managing the common property like, Clubhouse, Children Play Area, Garden, etc.,
- h) The Executive Committee Members shall manage the maintenance of the building by appointing Maintenance Contractor and shall frame terms and conditions for the annual maintenance and fix their charges.
- i) The Executive Committee shall appoint Task force for completing certain identified task within the prescribed time or extended time and shall appoint a committee member to oversee the work of the said Task Force. The committee member can co-opt any person / persons as approved by the committee to help him/her in this regard.
- j) The Executive Committee Members, particularly the Secretary shall be responsible for fixing date of the Committee meetings which shall be held at least once every three months by giving clear notice of 3 days.
- k) While major decisions shall be taken in the Association Committee meetings as envisaged in the Bye Laws, in case any matter could not be decided upon in the Committee on account of difference of opinion amongst the members, the matter may, if the majority of the /Executive Committee members feel so, be referred to the General Body of the members in an Extra-ordinary General Body meeting to be convened for the purpose by the President / Secretary.
- l) Any Executive Committee Member may resign during his/her tenure by submitting a letter addressed to the President of the Association. However, the resignation shall become effective only after the acceptance of the same in the next meeting of the Executive Committee.
- m) Any Interim vacancies caused in the Executive Committee shall be filled up by nomination by the Executive Committee and such nominated members shall hold office until the next election only.

- n) All issues other than special resolution or amendment of the Bye Laws of the Association that come up before the Executive committee or General Body shall be decided by simple majority of the members present and through voting. In case of a tie, the President/presiding officer shall exercise his / her casting vote to decide upon the issue.

17. General Body Meetings:

A. Annual General Body Meeting:

- a) The general body of the members shall meet once in a year and the interval between two consecutive meetings shall not be more than 15 months.
- b) The Annual General Body meeting of the Association falling after the end of the financial year shall be held within SIX months of the close of the financial year for the purpose of consideration and adoption of the Annual Accounts of the Association. (Amended by Special Resolution passed in AGM dated 29-09-2013)
- a. Presentation of Annual Accounts
 - b. Presentation of Auditors Report
 - c. Election to Executive Committee Members to fill up the retired vacancy if arises.
 - d. Approval of Annual Budget for the following year.
 - e. Appointment of Auditors and fixing their remuneration.
 - f. Consideration of such other business of the Association as may be brought before the General Body by the President.
- c) The notice of the Annual General Body meeting shall be given to all members not less than 21 days before the schedule date of the meeting.
- d) The quorum for this meeting shall not be less than 1/3rd of the members including the office bearers of the Executive Committee.
- e) In the event of the requisite quorum not being available, the meeting shall be adjourned by the President and reconvened by him/her within 48 hours from the time of the original meeting, and the reconvened meeting shall be competent to carry on the business of the earlier adjourned meeting with the number present. If amendment to the byelaws is part of the business, it can be carried out only with the requisite quorum of one-third of the total members.
- f) There shall be only one vote per member as set out in the Bye Laws and the total number of votes shall not be more than 256 under any circumstances as the total number of flats shall not be more than 256.

- g) Voting shall ordinarily be by show of hands or through ballot as may be decided by the Chair person who presides over the meeting.
- h) Any member may duly authorize a tenant or any other person to attend a specific meeting for the purpose of voting on his/her behalf. Any authorized person must present the appropriate credentials to the President and/or Secretary prior to attending the meeting. The President or Secretary shall verify the signature of the member in the Proxy authorization form and then permit the proxy to attend the meeting. This permission shall be valid only for the particular meeting for which authorization had been given.

B. Extraordinary General Body Meetings:

- a) All General body meetings other than the Annual General Body meeting shall be called as Extraordinary General Body Meeting.
- b) The President or the Secretary shall have the powers to call for an Extraordinary General Body meeting as directed by the Executive Committee or upon a petition signed by at least 7 Committee members and having been presented to the President/Secretary or as the case may be to the Registrar or any officer duly authorized by him in this behalf.
- c) The notice for the purposes of the Extraordinary General Body meeting shall be not less than 21 days before the date of the meeting.
- d) The notice of such meeting shall state the time and place of such meeting and purpose thereof.
- e) No other business shall be transacted at such meeting except as stated in the notice without the consent of 3/4th of the members present in person at the meeting.
- f) The quorum for this meeting shall not be less than 1/3rd of the members including the office bearers of the Executive Committee.
- g) In the event of the requisite quorum not being available, the meeting shall be adjourned by the President or Secretary and convened by him within 48 hours from the time of the original meeting, and the reconvened meeting shall be competent to carry on the business of the earlier adjourned meeting with the number present. If amendment to the byelaws is part of the business, it can be carried out only with the requisite quorum of one-third of the total members.

C. Special Resolution:

- a) Special Resolution is a resolution passed by a majority of not less than 3/4ths of the total number of members present in the meeting eligible to vote.
- b) Normally a Special Resolution is required to be passed for the following:
 - a. To amend the Memorandum of Association or its Bye Laws

- b. To amend the Objectives of the Association
 - c. To change the name of the /Association
 - d. To merge or amalgamate the Association with some other Association
 - e. To divide the Association to form new Associations
 - f. To dissolve the Association
- c) Copy of the Special Resolution passed in the General Body meeting shall be filed with the Registrar within 1 days of the date of the meeting.

D. Communication and Service of Notice:

- a) All notices to the members shall be sent for the Annual and Extra-Ordinary General Body meeting before 21 days of the proposed date set for the meeting.
- b) The notice can be sent by email to those whose email IDs are registered with the Association and shall deemed to be served and notice as complete.
- c) The notice shall be signed by the Secretary or in his absence by any other person duly authorized to sign by the Executive Committee, and affixed in the Notice Board.
- d) It shall be treated duly served if the notice is circulated to all the flats and signature is obtained from the members/representative in the Notice Serving register.
- e) The notice shall be posted under certificate of posting to such address as notified in writing if a member is not residing in the flat/apartment during the time of service of the notice.

18. Auditors – Appointment and Powers:

- a) The executive committee shall appoint a qualified Chartered Accountant or an audit firm who shall be qualified to audit the accounts of the Association.
- b) The auditor shall be entitled to call for and examine any papers or documents of accounts pertaining to the Association.
- c) The auditor shall also be entitled to examine the registers belonging to the Association including those relating to the use of common areas and facilities.
- d) The auditor shall audit the common receipts and expenses and shall make a special report to the Association upon any matter connected with the accounts, which appears to him relevant to bring to the notice of the members. The Auditor's report shall be presented to the members in the General Body meeting following the closing of accounts.

19. Dissolution:

- a) The Association may by a Special Resolution in its General Body meeting determine that it shall be dissolved, whereupon the Association shall be dissolved forthwith.
- b) The Association shall stand dissolved as per the procedure laid down in Section 41 and 42 of the Tamilnadu Societies Registration Act 27 of 1975.

ANNEXURE I DEFINITIONS

- a) "Acts" means the Tamil Nadu Societies Registration Act, 1975", "The Tamil Nadu Societies Registration Rules, 1978", THE TAMIL NADU APARTMENT OWNERSHIP ACT, 1994" and "THE TAMIL NADU APARTMENT OWNERSHIP RULES, 1997".
- b) "Address" means the address of the Association which is situated at, Arihant Heirloom flats, "J Block" at SL.No.80/9, Arihant Heirloom, Thalambur Road, Thalambur, Navaloor PO - 603 103.
- c) "Association" shall mean all the members who own flat/apartment in the sixteen blocks aforesaid and constituted by such owner for the purpose of management of the flat/apartment including common areas which shall be collectively called as "ARIHANT HEIRLOOM FLAT OWNERS ASSOCIATION" abbreviated as AHFOA.
- d) "Blocks" means the sixteen blocks or the buildings namely A, B, C, D, E, F, G, H, J, K, L, M, N, P, Q, R as defined in the address.
- e) "Building" means the buildings located at SL.No.80/9, Arihant Heirloom, Thalambur Road, Thalambur, Chennai - 603 103 and known as "Arihant Heirloom Flats" and includes the open areas forming part thereof.
- f) "Committee" means the elected representatives of the members consisting of 21 members who shall be actively taking part in the functioning of the Association in order to full fill the objectives of the Association.
- g) "Financial year" means the accounting year of the Association which shall be from 1st April of a particular year to 31st March of the subsequent year.
- h) "Facility Manager" Means a person appointed by the association to manage the day to day upkeep the Arihant heirloom premises.
- i) "General Body" means the assembly of all members and their representatives on the rolls of the Association.
- j) "Majority" of members means 51% of the members present (in person or by proxy) in a meeting for the purpose of voting in the meeting.
- k) "Member" means a owner of the Flat/apartment in the Arihant Heirloom buildings.

- l) "NOC" means the no objection certificate which the owner or the tenant may have to get from the committee.
- m) "Notice Board" means a board which shall be fixed in the ground floor of each block for the members to be posted with notice of any information displayed.
- n) "Pet" means any domestic animal which the member likes to possess and maintain under his/her supervision in the building such as Cats, Dogs, Parrots, Love Birds, Doves, Pigeon, species of fish or any animal or bird or aquatic species that can be kept inside any apartment as permitted by the laws of the land in force.
- o) "Place" means place or venue of the meeting which shall be decided by the members of the committee.
- p) "Principal Officers" shall mean the executive committee members who shall be designated as President, Vice President, Secretary, Additional Secretary, Treasurer & Additional Treasurer.
- q) "Registrar" means the Authority and or Registrar as defined in clause(i) of section 2 of the Tamil Nadu Societies Registration Act, 1975 (Tamil Nadu Act XXVII of 1975) having jurisdiction over the area with whom the Bye-Laws of the Association of Flat/apartment owners have been registered / filed under this Act.
- r) "Stationery" means and includes all the papers, forms, note books, books of accounts, registers, minute book, ledgers and their printings etc.,
- s) "Tenant" means a person who shall be occupying/residing in the premises/flat/apartment by way of paying monthly rent or lease rental for a particular period.

ANNEXURE II -
MISCELLANEOUS PROVISIONS FORMING PART OF
THE RULES AND REGULATIONS OF THE AHFOA

A. Cables, pipes and external wiring:

- a) All private communication cables should be routed through proper cable ducts and the same shall not be left hanging outside the building. The Association shall take steps to inform the same to the resident concerned and even then if no action is taken then the Association has the powers to remove the offending cable.
- b) All AC installation, drain lines should be properly routed to the drain system, any hanging of the pipes on the outside walls shall not be allowed.
- c) Any private communication set-up in the common area shall be installed only with approval of the Association.

B. Car Parking:

- a) Car parking for each flat has been allotted, and the residents should strictly follow the same and park their cars in their respective bays.
- b) In the event of a resident having more than one/two cars for which car parking has been allotted, the 2nd/3rd car shall be parked only in consultation with the office bearers of the Association.
- c) In case of shortage of space, for the 2nd /3rd car, the office bearers shall take a decision and impose a monthly car parking fee, if required
- d) Further, all the residents shall be given a CAR PASS/VEHICLE PASS which shall be pasted in their front side of the vehicle to be visible from the outside or otherwise, the vehicle will be stopped and checked by the Security guard.

C. Identity Cards:

- a) All servants and drivers working in the flats and regular vendors visiting the flats will be issued photo identity cards which have to be produced at the Security gate when demanded. Replacement of lost cards and changes to be made therein shall attract a nominal charge to be fixed by the Committee.
- b) Further, all visitors, vendors, marketing executives and representatives shall be stopped at the Security gate to register themselves in the Visitors Entry Register and then only allowed to enter the building. This entry shall be updated with the exit time when they leave the premises.

- c) The Association shall reserve the right to allow or refuse entry to any vendor based on the usage and requirements.

D. Moving in and Moving Out:

- a) Any owner or tenant taking possession and vacating the flats will have to inform the Association one week in advance, so that the common facilities used like lifts will be made ready for shifting materials as specified by the lift safety rules and norms.
- b) Further, while moving in the owners / tenants shall fill the Resident details/ moving in form.
- c) Any damages to common areas assessed will have to be borne by the owners/tenants.
- d) Further, while vacating the premises, the owners / tenants have to inform the Association in writing before one week. Damages if any to the common area will be assessed by the Association and a No Objection Certificate (NOC) shall be issued. If this procedure is not followed then the vehicle transporting the goods shall not be allowed to move out of the building.
- e) A refundable deposit of Rs 5,000/- (Rupees Five Thousand only) will be collected from the owner/tenant to replace damaged or broken items affected during the moving in activity. These include breakages to mirrors and fans in the lifts, light fittings and damages to plants along the driveway, chipping of tiles/walls along the corridors etc. The deposit amount will be refunded after deducting the damages if any within 30 days of moving in.
- f) Similarly while a resident moves out, a refundable deposit of Rs 5,000/- (Rupees Five Thousand only) will be collected to replace damaged or broken items affected during the moving out activity. These include breakages in the lifts, light fittings and damages to plants along the driveway, chipped tiles/walls along the corridors etc. The deposit amount will be refunded after deducting the damages if any within 30 days from the date of moving out.

E. Lobby

- a) Lobbies and other common areas in front of the flats shall be kept clean at all times.
- b) The members shall not keep any articles such as shoe stands, plants or other articles in the lobby area in front of their flats.
- c) The members shall dispose off the degradable and non degradable wastes using proper disposable carry bags in the dust bin kept at the basement and the same shall not be left in the lobby or in any common area.

F. Garden, Children Play area and other Common facilities:

- a) Garden and the Children play area shall be exclusively for the use of the residents of the Arihant Heirloom Flats and their families only.
- b) The Association shall provide detailed rules & regulation for each of the club house facilities. Members shall abide by those rules.
- c) The executive committee shall review these rules & regulation from time to time and effect changes to the same as warranted.
- d) All the clubhouse and common facilities that are provided by the builder as per the sale agreement should be maintained properly and used for the same purpose.

G. Pets:

- a) Any resident, who wants to keep a pet, needs to get the approval from the Association before bringing any pets inside the Apartment complex. The Executive Committee, on receiving any such request will inspect the pet and consult the neighbours before providing approval.
- b) The Association reserves the right to approve or reject the request to keep the pets based on the Executive committee's decision.
- c) The approval is valid for one year or such period as may be decided by the Association. It is the owner's responsibility to keep the approval valid by following the process to retain the pets beyond the approved time limit. The Association reserves the right to cancel the earlier approval if any complaints are received from the neighbours and the Executive committee decides to revoke the permission granted earlier.
- d) If the Association finds any pets are kept without proper approval then the owner will be requested to move the pet out of the Apartment complex. Inconvenience charge of Rs. 2000/- (Rupees Two Thousand Only) per month will be charged until this is complied with.
- e) The members shall take care of their pets and ensure that they do not spoil the common areas in the building.
- f) The members shall periodically keep their pets vaccinated and obtain and keep in force license for their pets as may be required by the local laws in force.
- g) The members shall be responsible for any damages caused by the pets in the common areas and shall rectify and compensate the Association for the loss incurred.

- h) Without prior approval from the Association, the members shall not bring any live animals or birds inside the apartment complex.
- i) The residents shall take care of their pets and should not bring their pets to common areas such as Club house, children play area, garden area, tennis court, mini mart and walkways.

H Smoking and consumption of Alcohol:

- a) Smoking inside the common areas of the building is strictly prohibited.
- b) Consumption of Alcohol and drinking is not allowed in common areas. Association reserves its rights to grant permission upon application by individual members for hosting parties and functions.

I Tenants:

- a) The residents of ARIHANT HEIRLOOM, including those living as 'tenants' shall be party to all of the bye-laws of the Association.
- b) The tenant shall submit the Tenant Registration form to the Association and attach copies of photo proof of identity like Election Identity Card, Passport, PAN, Ration Card, Driving license, Verification certificate etc.,
- c) The owners of a flat leased out to a tenant shall be required to inform the AHFOA at least 3 days prior to the move in date of the tenant
- d) The members shall avoid letting out the flats to the bachelors/spinsters and if in certain circumstance the flat is let out then it shall be ensured that not more than two bachelors/spinsters are allowed per bed room i.e., in case of two bed room flat the maximum number of tenants shall not be more than four and similarly for three bed rooms flats the maximum number of tenants shall not be more than six.
- e) The owners shall not let out or lease their flats for any commercial purposes or activities like letting it out for the offices, studios, ware houses etc.

J Terrace:

- a) Terrace should not be used by any residents except for the maintenance by the service providers like Telephone and dish TV providers.
- b) Residents are not allowed to use the terrace for parties and functions that disturb the other residents or facilities.

K Visitors:

- a) The visitors shall park their cars only in the allotted space for visitors if space is available. If the visitor's parking lots are not vacant then their cars shall be parked outside the compound of the building and their vehicles shall not be allowed inside the compound.
- b) The visitor shall stop at the security check point in the entrance of the buildings, enter the details in the Visitors Entry Register and only then they shall be allowed to enter the building premises.
- c) Further, the same procedure should be followed during the exit and the visitor shall enter the exit time.
- d) The residents shall and shall be responsible for the activities of their visitors within the Arihant Heirloom premises.
- e) Further, no vendors without proper identity shall be allowed inside the building premises.
- f) If the visitor's car needs to be parked over night in the premises then a prior approval from the Facility manager should be obtained.

L Water:

- a) Water supply shall be maintained all the time. If there is any shortage, water will be bought from an outside source if required. If the water is bought as and when required to augment supplies, the residents shall share such expenditure and shall reimburse the Association for such expenditure on an immediate basis.
- b) It shall be the duty of the members not to waste water as it is a scarce commodity.

M Common Areas:

- a) The Common areas shall be maintained properly and no waste material shall be dumped there.
- b) No one shall install any permanent idols or religious pictures etc in the common areas and facilities

N Mini Mart Services:

- a) The Mini mart shall be operated for the welfare of the Association members.

- b) The association shall appoint a suitable vendor to provide this service. Any facility charges for mini mart space, electricity & telephone etc will be charged to the vendor as decided by the Association Executive Committee.



RESOLUTION PASSED IN THE EXECUTIVE COMMITTEE MEETING HELD ON AUGUST 7, 2021 IN THE MATTER OF FILING OF PETITION BEFORE THE NATIONAL GREEN TRIBUNAL TO PROTECT THE THAZHAMBUR LAKE AND TO CLOSE THE GARBAGE DUMP YARD ADJACENT TO ARIHANT HEIRLOOM AND THE LAKE

“Resolved that Shri R.Sivasankar, Secretary, Shri S.Kannan, EC member and Shri A.Naga Srinivas Reddy, EC member of the Association be and hereby authorised to severally represent, act, appear, plead, defend before the Honourable National Green Tribunal in the matter of filing a petition to implead in the ongoing Suo Motu case on the pollution of Thazhambur lake (OA No. 113 of 2021) as also to file a petition before the Honourable NGT for protecting the Thazhambur lake and shifting of the garbage dump yard that has come up in the land adjacent to Arihant Heirloom and Adroit and all other connected matters pertaining to the above, including signing and verifying applications, petitions, appeals, replies, rejoinders, affidavits and all other documents, withdraw or compromise the matter, signing of Vakalatnama, appoint advocates, incur costs relating to their fees and other expenses and also to present all such pleadings in the NGT, courts, Tribunals, Quasi Judicial authorities and other authorities including Police authorities and to take all such action which may be incidental or ancillary thereto.”

CERTIFIED TRUE COPY

For Arihant Heirloom Flat Owners Association





FORM NO.II

(See Rule 8 of the Tamil Nadu Societies Registration Rules, 1978)

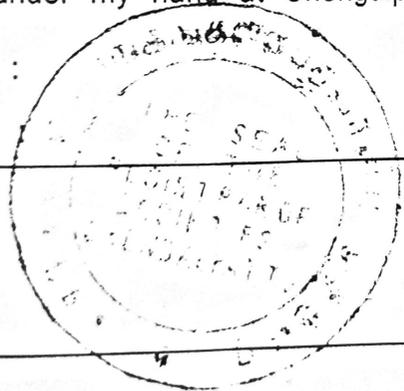
**CERTIFICATE OF REGISTRATION UNDER SECTION 10
OF THE TAMIL NADU SOCIETIES REGISTRATION
ACT,1975 (TAMIL NADU ACT 27 OF 1975)
CERTIFICATE OF REGISTRATION OF SOCIETIES**

Sl. No. SRG/Chengalpattu/4/2019

I hereby certify that **ADROIT THAZHAMBUR APARTMENT OWNERS ASSOCIATION** has this day been registered under the Tamil Nadu Societies Registration Act,1975 (Tamil Nadu Act 27 of 1975).

Given under my hand at Chengalpattu this 15th day of February, 2019

Seal :
Station



[Handwritten Signature]
Signature of the Registrar

User name - Chengalpattu_SR_42019

BYE-LAWS

- 1. Name of society:** The name of the Society is ADROIT THAZHAMBUR APARTMENT OWNERS ASSOCIATION

- 2. Registered office of society:** The Registered office of the Society is situated presently at No.80/1, Adroit Thazhambur, Thazhambur Main Road, Thazhambur, Navalur Post, Kancheepuram District - 600 130, Tamilnadu.

- 3. Date of formation of the society:** The Society was formed on 02/01/2019

- 4. Jurisdiction of the registrar of society:** The Society is situated within the jurisdiction of the Register of Society & Register of Societies & Registrar of Assurances Chengalpattu

- 5. Business hours of the society:** The business hours of the Society shall be between 9 AM to 6 PM

- 6. Objects of the society:**
 - a) The Main objectives for which the Association is established are:
 - a.To undertake complete maintenance control and administration of all the common properties in the buildings including Landscaping, super structure of the 10 blocks (A1, A2, B1, B2, B3, C1, C2, C3, C4, D blocks & Clubhouse), compound walls, gates, passages, Aisles, walls, Water courses, water pumps, bore wells, sumps, Drainages, sewage systems, Overhead tanks, Motors, Lifts, Clubhouse facilities such as Gym, indoor games facility, multipurpose hall, theatre, tennis court, children play area, Day care, Store room, swimming pool, Terraces, Lights, Rights, Privileges, Advantages, appurtenances and to provide all necessary facilities to the residents
 - b
To provide for proper maintenance of the entire complex, either directly or by appointing Professional agencies and to carry out repairs and replacements of

electrical, plumbing and other facilities in the common areas

c

To fix monthly maintenance charges payable by the members and to collect the same from the members

d

To take any other action including supervision of the functioning of the agencies and to do all acts pertaining to the welfare of the residents of the Adroit Thazhambur Apartments

e

To promote social harmony amongst the members and provide and maintain Social, Cultural, Recreational and Educational activities in the premises of Adroit Thazhambur Apartments

f

To foster unity, fellow feeling and good neighborliness among the owners/residents and striving to become a model of good community living

g

To undertake all acts for protecting the interest of residents and all facilities and conveniences, to preserve intact all the original documents, structural plans, electrical and other working drawings, statutory approvals, original bills, warranties to the apartment situated in the complex

f

To ensure unity among residents and to help in resolving disputes among them to the extent that it has a bearing on the community living. g

To meet the Social, Cultural, Recreational, Educational and Ecological obligations and to raise adequate funds by way of monthly maintenance charges / donation, Corpus fund / maintenance fund to carry on the activities of the association as previously mentioned

h

Proper maintenance of the funds of the association and accounting of the transactions as per laws in force and to get the accounts audited as envisaged in this Memorandum

h

To represent the Association in dealing with the government departments for securing any approval/permission

i

To represent members of the Association on matters pertaining to their common interest and to take such action as may be necessary on the matters affecting their common interest

j

To do all other acts, deeds and things as are or may be deemed incidental or conducive to the attainment of all or any of the previously mentioned objects of the Association.

7. Suits: The Society shall sue or to be sued in the name of the Honorary Secretary of the Society.

8. Person competent to give directions: The Honorary President and / or the Honorary Secretary of the Society unless otherwise provided hereunder is empowered to give directions in regarding to the business of the Society.

9. Enrollment of member: a) Any person who owns an apartment in the Adroit Thazhambur can be admitted as member of the Association

b) All persons who have purchased apartments in Adroit Thazhambur shall automatically become a member of the Association

The first joint holder of the apartment whose name appears first in the sale deed shall be the member of the Association even though there may be two or more

joint owners of the same apartment / apartments c) The total number of memberships shall not exceed 394 corresponding to the total number of apartments

in Adroit Thazhambur d) If any owner shall lease out his/her apartment to a tenant, the tenant shall not be entitled to membership in the association e) Upon the sale/

bequest or transfer of the apartment, the purchaser of the apartment or the guarantee or legatee or the transferee shall automatically become the member of the

Association and shall be admitted as member on payment of the Admission fees of Rs

1000/- (Rupees One Thousand Only) along with an undertaking that he/she shall abide by the provisions of the rules and regulations and shall fulfill his/her obligations to the Association f) If the member sells or transfers his/her apartment / apartment then he/she shall cease to be a member of the Association and he/she cannot claim refund of the payments made by him/her to the Association h) In the event of the sale or transfer of an apartment, the owner shall inform the association before effecting the sale and get a NOC from the Association.

10. Removal of members:

If any membership is in arrears of the subscription for more than Three months shall automatically cease to be a member of the association.

A member's connection with the society shall terminate in anyone of the following ways: -

- (a) By cancellation of his/her membership due to non-payment of subscription.
- (b) By withdrawal/resignation.
- (c) By conviction by a Court of Law.
- (d) Declared as insolvent.

11. Rights, Obligations and privileges of members:

Duties and Rights of Members: 1

Each member of the Association shall be governed by the bye-laws of the Association. 2

Each apartment shall have one voting right only. 3

The member can authorize his/her family members to represent himself/herself in the meetings of the Association and be elected or selected for the Executive Committee.

4

Any member who is unable to attend the Meeting of Members may authorize his representative to attend the meeting on his behalf

Such authorization shall be given in writing to the Honorary President or Honorary Secretary of the Association before the commencement of the meeting. 5

The member who is on default of paying monthly maintenance charges for three consecutive months shall not be allowed to attend the meetings of the Members of the Association, cast vote in the meeting or be given an opportunity to represent his / her case before the Committee. 6

The member in arrears shall be denied access to all the common facilities or amenities provided in the building. 7

The monthly maintenance charges shall be paid on monthly basis in advance. However, maintenance charges shall be paid for 3 months in advance representing 2 months charges which will be kept as advance to be adjusted / refunded when the member ceases to be a member of the association; and the charges for the current month

The amount of the monthly maintenance charges shall be decided by the Executive committee members from time to time

8

The members must pay their monthly maintenance charges to the Association on or before the 10th calendar day of each month for the month in advance

Payments made after the 10th shall attract a late fee of Rs.100/- (Rupees One Hundred only) if the monthly maintenance charges are paid within 7 calendar days from the due date

i.e, within 17th day of the month

Further to that an additional late fee of Rs.200/- (Rupees Two Hundred Rupees only) will be levied if the monthly maintenance charges are not paid by the 17th day of the month. 9

The members who are the owners of the apartment shall be primarily responsible for making the monthly maintenance charges to the Association. 10

The members shall inform the association before they let out their apartment and submit the Tenant Resident details form and shall get a 'No objection' letter from the Association. 11

The tenant shall be duty bound to abide by the rules and bye laws of the

Association. 12

In the event of a proclaimed defaulter who continues to default in the payment of monthly maintenance charges / other charges, the Executive committee of the Association may take such action as may be required against the member which may include stoppage of facilities, water and so on. 13

The members shall be responsible for proper conduct, behavior, and observance of Bye-laws and Rules of the Association by their family members, visitors, guests, representatives, agents, servants, drivers and other personal staff. 14

The members shall be responsible for taking care of the environment and strive towards saving energy in and around the common areas of the building. 15

No member can change the structure or colour of the paintings of the exterior walls, stair case area, grills, window frames or any other fixtures previously provided per the original design which might affect the aesthetics / elevation of the building complex. 16

All members shall take prior approval in writing from the EC for making any structural changes inside their apartment or carrying out construction with bricks or removal of bricks from the existing structure and shall also ensure that the super structure of the building is not damaged or affected by such construction. 17

Any plumbing leakage issues inside the apartments are to be dealt with by the respective resident owners independently or, with the help of the Association

The work involved will be assessed by the Association based on priority and the rectification process will be recommended/taken up either at the cost of the Association where the common areas are involved and for work done inside the individual flat, the cost shall be borne by the owners. 18

It will be the responsibility of every resident of the Association to co-operate with the office bearers in the conduct of the business of the Association for the proper upkeep of the premises and for promoting harmony. 19

These Bye laws of the Association are to be treated as guidelines to maintain the buildings of the Association in more a very effective manner

Any additions or deletions to the Memorandum of Association or the Bye Laws can only be made in the General Body meeting of the Association with the approval of

a 3/4th majority of the members present. 20

Delay in the payment of Corpus fund or any other charges other than monthly maintenance to association shall attract penal interest at the rate of 21% per annum calculated on daily basis. 21

Any member with arrears of payments due to the Association for more than 90 days shall be disqualified to be a Member of the Association. 22

The disqualified member shall not be entitled to participate in the meetings of the Association and would be disqualified to vote in the meetings. 23

The disqualified member shall not be entitled to contest any election for the post of Office bearers of the Association, if he / she is in arrears of any sum due from him / her in respect of his / her contribution for maintenance or other common expenses, for more than 60 days as on the last day of the year preceding the year in which the election to the executive committee would take place. 24

The disqualified member and his / her family and guest, servants and others shall not be entitled to use any of the common facilities as may be decided by the Association. 25

The Association can initiate necessary (legal) action to stop usage of any of the amenities to the member and his / her family and others such as guests or servants till the arrears or any dues or any contribution payable by him/her is paid fully to the association.

12. Transaction of Bussiness:

Transactions of the business of the Association: 1

The day to day transactions of the Association shall be carried out through the Office Bearers and the Executive Committee members duly elected by the members of the Association. 2

The Executive Committee has the power to appoint the staff for carrying out the day to day work of the Association and to frame the service rules, fix the pay and other benefits for such staff. 3

A bank account in the name of the Association shall be opened in the locality which shall be operated jointly by the Honorary President, the Honorary Secretary,

and the Honorary Treasurer (with two signatories), wherein, the Honorary Treasurer shall sign in all the cheques along with the Honorary President or Honorary Secretary

In the absence of the Honorary Secretary or the Honorary Treasurer, the Additional Honorary Secretary or the Additional Honorary Treasurer shall act on their behalf and will be empowered to sign cheques along with the other authorized signatories. The Honorary Treasurer shall be responsible for all the payments made on behalf of the Association. 4

The Association shall have its letter heads and a common seal which shall be in the custody of the Honorary Secretary and shall be used under the authority of a resolution of the Executive committee and every deed of instrument to which seal is affixed shall be attested for or on behalf of the association by two of the principal officers or any other person authorized by the Association.

13. Executive committee:

Executive Committee and Principal Officers of the Association: a) The affairs of the Association shall be managed by the Executive Committee duly elected by the members in the General Body meeting. b) The Executive Committee may co-opt additional members to fill up vacancies caused due to death or resignation of the Committee members or the other office bearers whose term shall be till the next Annual General Meeting of the members c) The Executive Committee members shall be collectively responsible for the management of the Association. Meetings of the Executive Committee: a) Meetings of the Executive Committee shall be held at least once in every three months or whenever the Honorary President or Honorary Secretary decide to call a meeting to discuss any issue

Notice of the Executive Committee meeting shall be given to the Committee members at least 3 (three) days prior to the meeting b) The Honorary President shall preside over all the meetings of the Executive Committee of the Association and in case of absence of the Honorary President, the Vice-Honorary President or Honorary Secretary shall preside over the meeting and there shall be a quorum of minimum 5 (five) members who shall be present for conducting the meeting c)

While taking decisions on subjects brought in for discussions, if any differences of

opinion arises amongst the committee members present that cannot be resolved by a majority vote, the presiding officer shall have a casting vote, and decision taken on those lines shall be binding on all members of the Association. Powers and functions of the Principal Officers and Executive Committee members: A. Honorary President: a) The Honorary President shall be the head of the ATAOA b) He/She shall preside over all the meetings of the Executive Committee as well as the General Body meetings of the Association c) He/She shall be the de-facto chairman of all sub committees constituted by the Executive Committee for the smooth administration of the affairs of the Association d) He/She shall have powers to authorize any urgent expenditure relating to the maintenance and upkeep of the premises up to Rs

1,00,000/-

B. Honorary Vice President: a) In the absence of the Honorary President, the Honorary Vice President shall exercise all the powers of the Honorary President b) He/She shall assist the Honorary President in the conduct of meetings and in the running of the affairs of the Association

C. Honorary Secretary: a) The Honorary Secretary shall be responsible for the day to day administration of the Association and shall carry out all correspondence on behalf of the Association b) He/She shall be the authorized Spokesman of the Association c) He/She shall issue notice of the meetings and shall maintain the Minutes thereof and circulate the copy of the Minutes of the Meetings to all the concerned members d) He/She shall assist the Honorary President in the discharge of his functions and carry out such additional duties and functions assigned to him by the Honorary President and the Executive Committee e) The Honorary Secretary can spend up to Rs

50,000/- towards any urgent expenditure relating to the upkeep of the premises f)

The Honorary Secretary shall be responsible for the upkeep of the assets of the Association in a proper condition and for maintenance of appropriate record of the Assets g) He/She shall be jointly responsible along with the Honorary Treasurer for submission of Returns and other documents to the Authorities like the Registrar of Cooperative Society, Tax authorities, and the like

D. Additional Honorary Secretary: a) He/She shall assist the Honorary Secretary in his activities and shall perform the functions of the Honorary Secretary in his absence in consultation with the Honorary President b) He/She shall be one of the signatories authorized to sign cheques in the absence of the Honorary Secretary.

E. Honorary Treasurer: a) The Honorary Treasurer shall collect subscriptions, donations, maintenance charges and other dues to the Association and shall issue receipts for the same b) He/She shall be an authorized signatory to sign cheques jointly with the Honorary President and Honorary Secretary c) He/She shall be responsible for disbursement of payments to various parties duly authorized by the Honorary President or the Honorary Secretary and shall take proper vouchers and supporting documents for the payments made d) He/She shall keep a detailed account of the receipts and payments and keep such books of accounts as required by Law to record the income and expenditure and assets of the Association e) He/She shall submit to the Executive Committee in its meetings an abstract of the statement of receipts and payments and other particulars such as defaulters in payment of dues, as may be required by the Executive Committee f) He/She shall maintain an Imprest Cash for meeting the day to day expenditure as per limits sanctioned by the Executive Committee g) He/She shall deposit into the Bank with whom the Association maintains its Accounts, all collections made within a reasonable time and shall judiciously invest the surplus funds and Corpus funds of the Association in Fixed Deposits with Banks as approved by the Executive Committee h) He/She shall be the custodian of the Cheque Book, Pass Book and other documents such as Fixed Deposit Receipts and other papers relating to the operation of the Bank accounts i) He/She shall periodically reconcile the Bank and other Accounts and follow up the arrears of dues from the members and clearance of cheques deposited into the Bank j) He/She shall submit to the Auditors of the Association all the Books, vouchers and other documents required for audit and facilitate the smooth conduct of Audit and preparation of final accounts of the Association to be presented to the General Body of members in the Annual General Body Meeting k) He/She shall be jointly responsible with the Honorary Secretary for filing of returns with the Authorities such as Registrar of Cooperative Society, Tax

authorities, H.Committee Members: a) The Executive Committee shall carry out the general policies laid down by the General Body of members and shall take decisions on all matters relating to the day to day conduct of the affairs of the Association b) The Executive Committee shall frame rules and regulations under the framework of the Bye laws of the Association for running the Association in a smooth and efficient manner c) The Committee shall decide about the subscription, fees, maintenance charges and other amounts to be collected from the members for the normal maintenance as well as for other activities d) Honorary President along with all Executive Committee members shall be present at the meetings of the Executive Committee and take collective decisions for solving and resolving the issues before them e) The Executive committee Members along with the above office bearers shall be empowered to appoint staff / casual workers for day to day administration of the Association and to pay wages / salaries from the funds of the Association f)The Executive Committee Members shall have the power to appoint and remove the Auditors, Solicitors and other office staff for the smooth functioning of the ATA OA i) The Executive Committee Members shall frame rules and regulations from time to time to govern the working of staff / workers, for managing the common property like, Clubhouse, Children Play Area, Garden, Daycare, Security of the property j) The Executive Committee Members shall manage the maintenance of the building by appointing Maintenance Contractor and shall frame terms and conditions for the annual maintenance and fix their charges k) The Executive Committee shall appoint Task force for completing certain identified task within the prescribed time or extended time and shall appoint a committee member to oversee the work of the said Task Force

The committee member can co-opt any person / persons as approved by the committee to help him/her in this regard l) The Executive Committee Members, particularly the Honorary Secretary shall be responsible for fixing date of the Committee meetings which shall be held at least once in every three months by giving clear notice of 3 days m) While major decisions shall be taken in the Association Committee meetings as envisaged in the Bye Laws, in case any matter could not be decided upon in the Committee on account of difference of opinion

amongst the members, the matter may, if the majority of the Executive Committee members feel so, be referred to the General Body of the members in an Extra-Ordinary General Body meeting to be convened for the purpose by the Honorary President / Honorary Secretary n) Any Executive Committee Member may resign during his/her tenure by submitting a letter addressed to the Honorary President of the Association

However, the resignation shall become effective only after the acceptance of the same in the next meeting of the Executive Committee n) Any Interim vacancies caused in the Executive Committee shall be filled up by nomination by the Executive Committee and such nominated members shall hold office until the next election only o) All issues other than special resolution or amendment of the Bye Laws of the Association that come up before the Executive committee or General Body shall be decided by simple majority of the members present and through voting

In case of a tie, the Honorary President/presiding officer shall exercise his / her casting vote to decide upon the issue.

14. Audit of accounts:

ACCOUNTS AND AUDIT a) The accounting year shall be from the 1st day of April in a year to 31st day of March of the succeeding year

The first accounting year shall be from 1st April 2018 to 31st March 2019 b) The association shall maintain the register of the accounts of the members and other records in accordance with the Act and such accounts and records shall be kept for inspection of the members, during regular business hours c) A practicing Chartered Accountant shall be appointed as Auditor to audit the accounts of the Association Such Auditor will be appointed in the general body meeting, which shall also fix the remuneration payable to the Auditor d) Each member is entitled to get the copy of the audited accounts when it is placed in the general body of the Association

15. Supply of copies of byelaws, receipts and expenditure account and the balance sheets:

The copies of byelaws, receipt and expenditure and balance sheet shall be supplied

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to members on application at a cost of Rs.1/- for each copy of the above.

16. Mode of custody,application and investment of the funds of the society:

- 1) No part of the funds of a registered society shall be divided by way of bonus or dividend or otherwise among its members:
- 2) save as provided in sub-section(2), no payment shall be made out of the funds of a registered society to be president or any other officer of the society by way of honorarium for any service rendered by him to the society.

Investments of funds:

A registered society may, to such extent and under such conditions as may be permitted by its bye-laws, from time to time, invest or deposit any portion of its funds not immediately required,

- 1) upon immovable properties ;or
- 2) in securities of the Government or in National Savings Certificates or other securities of the Government of India ; or
- 3)in the post office saving Bank Account or
- 4) in a special account opened by the registered society for the purpose in a -
 - a) corresponding new bank as defined in the Banking Companies (Acquisition and Transfer of Undertakings) Act.1970(Central Act 5 of 1970) ; or
 - b) society registered or deemed to be registered under the Tamil Nadu Co-Operative Societies Act, 1961 (Tamil Nadu Act LVIII of 1961), the primary object or principal business of which is the transaction of banking business; or
- 5) in such other mode of investment as may be prescribed.

17. Earmarking of funds:

Management of the funds of the Association: A

Corpus Fund of the Association: a) During the original sale deed/builders Agreement, each owner has vested a sum of Rs

25/Sq.ft- per apartment with the builder (Adroit Urban Developers Pvt

Ltd.) for ADROIT THAZHAMBUR Corpus fund

As per this agreement the builder will transfer this amount collected from all the

owners, to the Association

The term “corpus fund” refers to these funds collected by the builder from all the 394 owners b) Purpose of the corpus fund: i) Corpus fund will be used for ‘major’ maintenance of the building such as ‘exterior painting’, major plumbing work, fixing structural issues; improving quality of service for residents, replacing assets (like pumps, air conditioners, gym equipment, AV room assets, elevators), fixing the exteriors of the apartment complex ii) Corpus fund will NOT be used for the day-to-day regular maintenance like housekeeping, normal security, electricity, diesel

The regular maintenance will be funded separately by all owners through monthly maintenance charges as defined by ATAOA iii) The Executive Committee will be the custodian of the corpus fund

The Executive Committee will make every effort to ‘build’ the corpus funds through interests on deposits by depositing the corpus in bank deposits

This is to take care of inflationary impact, currency devaluation, cost escalations, and so on iv) The corpus fund or the interest accrued there from shall be used for meeting major expenses for building maintenance and proper up-keep of the building v) The Executive committee must pass Special Resolution while using the corpus funds or the interest accrued vi) The Executive committee will determine the quantum of corpus funds required to be maintained every year based on building maintenance requirements by linking the various assets & the normal expected life of these assets

The Executive committee can call for a GBM (General Body Meeting) and if necessary take steps to replenish/increase the corpus funds vi) Corpus fund amount determination must have a relationship to the value of assets which are maintained and serviced by the Association

Considering that the life of some assets will be 3 years (Exercise Equipments / Sports Equipments, some will have a 5-year life (such as Electronic Entertainment items) some will have 7 years (such as Pumps, Electric Motors, External Painting, Yard Flooring) and some will have 10 years (such as Swimming Pool, Lifts, Generators), The Committee will list out the replacement life for each asset

Based upon this replacement life the Executive Committee will arrive at the average

value of corpus funds to be maintained

The interest income from the corpus fund MUST not be used for regular maintenance expenses vii) The Committee will cause to be maintained a robust asset register with details like original value of asset, current value of assets, life expectancy of assets viii) The Executive Committee has the right to transfer excess maintenance monies/donations/interest to the corpus fund

Such transfers, if any, will be passed in executive committee meetings or in a GBM

ix) The Corpus Fund usage/accounts will be audited every year and the report will be submitted along with the Annual accounts to the AGM c) Transfer of corpus funds during Move-in / Move-out i) When a apartment is sold by the current owner (seller) to the new owner (buyer) the corpus ownership will be transferred from the 'seller' to the new 'buyer' and will not be refunded to the seller

This will be implemented by the following process ii) The seller will have to notify the Executive Committee about the sale and explain the ATAOA Bye-laws to the new buyer

The buyer shall apply to the Association for membership and shall be entitled for transfer of the Corpus fund to his / her name upon admission of membership and his paying the admission fees to the ATAOA iii) The Seller MUST give a letter to the Association requesting for the remaining amount of the corpus fund to be transferred from his/her name to that of the new buyer iv) The Honorary Secretary will officially issue a letter to the Seller and the Buyer about the transfer of Corpus funds from the seller's name to the buyer's name v) If there are joint owners of the flat, the primary member owner will be the responsible / accountable party for the corpus related matters vi) In case of death of a member the Corpus Fund will be transferred to the name of the legal heir of the member

If there are no legal heirs, the corpus funds will be retained by ATAOA vii) The policies relating to the administration of the corpus funds can be amended by the General Body of the members of the Association B.Maintenance and other expenditure of the Association: a) The expenses relating to the maintenance of the Association shall be met out of the monthly Maintenance Charges collected from the members

The modalities of levying monthly maintenance charges and collecting the same shall be determined by the Executive Committee from time to time b) It will not be the responsibility of the Honorary Secretary or Honorary Treasurer to make a demand every month for payment of monthly Maintenance charges and the residents must voluntarily pay their monthly maintenance charges to the association office before the due date and obtain the receipt for the same

Such payments shall be made through a Crossed Cheque or Demand Draft favoring "ADROIT THAZHAMBUR APARTMENT OWNERS ASSOCIATION" or deposited into the Bank Account of the Association through NEFT c) At no point of time shall the Corpus Fund be utilized for meeting the monthly maintenance of the Association d) If there is any surplus in the maintenance account, the same may be transferred to the Corpus Fund as may be approved by the General Body of the members f) Apart from the normal monthly / annual expenditure, the Honorary Secretary can spend up to Rs.50,000/- towards any urgent expenditure relating to the upkeep of the premises

The Honorary President can authorize any expenditure relating to the upkeep and maintenance of the premises up to Rs.1,00,000/- and for any expenditure beyond this amount the prior approval of the Executive Committee Members shall be obtained

All such expenses incurred by the Honorary Secretary and the Honorary President shall be placed before the Executive Committee members in the ensuing meeting for ratification g) Proper books of accounts and records shall be maintained by the Association for recording the income and expenditure on a day to day basis and the same shall be subject to audit by the appointed Auditors.

18. Day to day business of the society:

The Treasurer shall have an imprest amount of Rs.10,000/-for a day to day transactions.Any amount exceeding the above shall be deposited into the bank account.

21.1 STAFF :

If the staff is required for carrying out the day to day business of the society, such

staff may be appointed by a resolution passed by a majority of the members of the Executive Committee. The committee is also empowered to frame service conditions, salary or honorarium of such staff.

19. Preside and proceedings of the meetings:

Every meeting shall be chaired by the Secretary, if he is present, or one elected to chair the meeting by those present at the meeting.

Every proceeding of the meeting shall be recorded in the Book of Minutes and shall be signed by the Chairman of the meeting at which the proceedings were held or by the Chairman of the next succeeding meeting.

20. General Body meeting:

General Body Meetings: A. Annual General Body Meeting: a) The general body of the members shall meet once in a year and the interval between two consecutive meetings shall not be more than 15 months b) The Annual General Body meeting of the Association falling after the end of the fiscal year shall be held before 30th September of every year for the purpose of consideration and adoption of the Annual Accounts of the Association and to transact the following business
Presentation of Annual Accounts, Presentation of Auditors Report, Election to Executive Committee Members to fill up the retired vacancy if arises, Approval of Annual Budget for the following year, Appointment of Auditors and fixing their remuneration, Consideration of such other business of the Association as may be brought before the General Body by the Honorary President b) The notice of the Annual General Body meeting shall be given to all members not less than 21 days before the schedule date of the meeting c) The quorum for this meeting shall not be less than (1/3)rd of the members including the office bearers of the Executive Committee d) In the event of the requisite quorum not being available, the meeting shall be adjourned by the Honorary President and reconvened by him/her within 48 hours from the time of the original meeting, and the reconvened meeting shall be competent to carry on the business of the earlier adjourned meeting with the number present

If amendment to the byelaws is part of the business, it can be carried out only with the requisite quorum of (2/3)rd of the total members d) There shall be only one vote per member as set out in the Bye Laws and the total number of votes shall not be more than 394 under any circumstances as the total number of apartments shall not be more than 394 e) Voting shall ordinarily be by show of hands or through ballot as may be decided by the Chair person who presides over the meeting f) Any member may duly authorize a tenant or any other person to attend a specific meeting for voting on his/her behalf

Any authorized person must present the appropriate credentials to the Honorary President and/or Honorary Secretary prior to attending the meeting

The Honorary President or Honorary Secretary shall verify the signature of the member in the Proxy authorization form and then permit the proxy to attend the meeting

This permission shall be valid only for the meeting for which authorization had been given

B.Extraordinary General Body Meetings: a) All General body meetings other than the Annual General Body meeting shall be called as Extraordinary General Body Meeting b) The Honorary President or the Honorary Secretary shall have the powers to call for an Extraordinary General Body meeting as directed by the Executive Committee or upon a petition signed by at least (1/3)rd of the Committee members and having been presented to the Honorary President/Honorary Secretary or as the case may be to the Registrar or any officer duly authorized by him in this behalf c) The notice for the purposes of the Extraordinary General Body meeting shall be not less than 21 days before the date of the meeting d) The notice of such meeting shall state the time and place of such meeting and purpose thereof f) No other business shall be transacted at such meeting except as stated in the notice without the consent of (3/4)th of the members present in person at the meeting g) The quorum for this meeting shall not be less than (1/3)rd of the members including the office bearers of the Executive Committee h) In the event of the requisite quorum not being available, the meeting shall be adjourned by the Honorary President or Honorary Secretary and convened by him within 48 hours from the time of the

original meeting, and the reconvened meeting shall be competent to carry on the business of the earlier adjourned meeting with the number present

If amendment to the bye-laws is part of the business, it can be carried out only with the requisite quorum of (2/3)rd of the total members

C.Special Resolution: a) Special Resolution is a resolution passed by a majority of not less than 3/4ths of the total number of members present in the meeting eligible to vote b) Normally a Special Resolution is required to be passed for the following, To amend the Memorandum of Association or its Bye Laws, To amend the Objectives of the Association, To change the name of the /Association, To merge or amalgamate the Association with some other Association, To divide the Association to form new Associations, To dissolve the Association, Copy of the Special Resolution passed in the General Body meeting shall be filed with the Registrar within 1 day of the date of the meeting

D.Communication and Service of Notice: a) All notices to the members shall be sent for the Annual and Extra-Ordinary General Body meeting before 21 days of the proposed date set for the meeting b) The notice can be sent by email to those whose email IDs are registered with the Association and shall deemed to be served and notice as complete c) The notice shall be signed by the Honorary Secretary or in his absence by any other person duly authorized to sign by the Executive Committee, and affixed in the Notice Board d) It shall be treated duly served if the notice is circulated to all the apartments and signature is obtained from the members/representative in the Notice Serving register e) The notice shall be posted under certificate of posting to such address as notified in writing if a member is not residing in the flat/apartment during the time of service of the notice f) Official communication channel for the EC would be either email or through letter signed by the respective members to easily maintain records.

21. Special Resolution:

Special Resolution: a) Special Resolution is a resolution passed by a majority of not less than 3/4ths of the total number of members present in the meeting eligible to vote. b) Normally a Special Resolution is required to be passed for the following:
a. To amend the Memorandum of Association or its Bye Laws b. To amend

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the Objectives of the Association c. To change the name of the /Association d. To merge or amalgamate the Association with some other Association e. To divide the Association to form new Associations f. To dissolve the Association c) Copy of the Special Resolution passed in the General Body meeting shall be filed with the Registrar within 1 day of the date of the meeting.

22. Inspection of records and accounts books etc:

The Register of the Members, the Minute Books and the Books of accounts including receipts books and voucher file and bank accounts shall be kept and maintained only at the registered office of the society and shall be available for inspection during business hours by the members of the society free of cost without any application.

23. Dissolution:

The society may be about a special resolution to determine that it shall be dissolved and there upon the society shall be dissolved forth with.If upon the dissolution there shall remain after the satisfaction and property whatsoever, the same shall not be paid or distribute the amount to the members but shall be not paid or distribute the amount to the members but shall be given to some other Registered Association, having the same or similar objects to be determined by the Association.The association shall stand dissolved as per procedures laid in Section (41) & (42) of the Tamil Nadu Societies Registration Act, 27 of 1975.

User Defined Bye Laws.

1. Name of society:

ADROIT THAZHZMBUR APARTMENT OWNERS ASSOCIATION

Signatures to the Memorandum hereby certify that the Byelaws is the correct copy.

S.No	Member's Name	Occupation	Address	Signature
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1.	K DURAI MURUGAN	Others	Apartment no: A2, 402, 80/1, Adroit Thazhambur, Thazhambur Main Road, Thazhambur, Navalur Post, NAVALOOR, THIRUPPORUR Taluk, Kancheepuram District, Tamil Nadu, Pincode - 600130, India	
2.	INDUMATHI	Others	Apartment No. C1 - 404, Adroit Thazhambur, Thazhambur Main Road, Thazhambur, Navalur Post., NAVALOOR, THIRUPPORUR Taluk, Kancheepuram District, Tamil Nadu, Pincode - 600130, India	
3.	SAILESH KUMAR CHENNA	Others	Apartment No. A1 - 401, Adroit Thazhambur, Thazhambur Main Road, Thazhambur, Navalur Post., NAVALOOR, THIRUPPORUR Taluk, Kancheepuram District, Tamil Nadu, Pincode - 600130, India	
4.	SENTHILVEL	Others	Apartment No. C4 - 105, Adroit Thazhambur, Thazhambur Main Road, Thazhambur, Navalur Post, NAVALOOR, THIRUPPORUR Taluk, Kancheepuram District, Tamil Nadu, Pincode - 600130, India	
5.	SANDYA BALAKRISHNAN	Others	Apartment No. C2 - 202, Adroit Thazhambur,	

			Thazhambur Main Road, Thazhambur, Navalur Post,, NAVALOOR, THIRUPPORUR Taluk, Kancheepuram District, Tamil Nadu, Pincode - 600130, India	
6.	ROBIN BABU	Others	Apartment No. C1 - 304, Adroit Thazhambur, Thazhambur Main Road, Thazhambur, Navalur Post,, NAVALOOR, THIRUPPORUR Taluk, Kancheepuram District, Tamil Nadu, Pincode - 600130, India	
7.	B V N SUBASH CHOWDARY	Others	Apartment No. C3 - 305, Adroit Thazhambur, Thazhambur Main Road, Thazhambur, Navalur Post, NAVALOOR, THIRUPPORUR Taluk, Kancheepuram District, Tamil Nadu, Pincode - 600130, India	

Signed in our presence this _____ day of _____, _____

. Name : PADMANABAN
 Father's Name : VISWANATHAN
 Address : No.63,Valluvar Nagar, Indira
 Nagar., Adayar (Part 1),
 Guindy Taluk, Chennai
 District, Tamil Nadu, Pincode
 - 600020, India
 Signature :

Name : VENKATARAMAN
Father's Name : MADASAMY
Address : Apartment No. C1 - 404,
Adroit Thazhambur,
Thazhambur Main Road,
Thazhambur, Navalur Post,,
NAVALOOR, THIRUPPORUR
Taluk, Kancheepuram District,
Tamil Nadu, Pincode -
600130, India
Signature :

Mr. Elijah – President,

Elijah

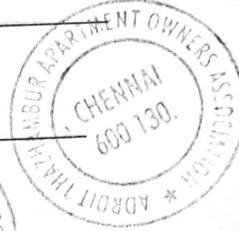


Mr. Palaniappan – Vice President

[Signature]

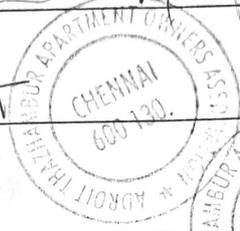
Mr. Kumaran – Secretary,

M. An



Mr. Aseem – Joint Secretary,

Ah



Mr. Rahul – Treasurer

Rahul



Mrs. Poornima – Joint Treasurer,

P



26/05/2021



Thazhambur, Tamil Nadu, India.





15/09/21 05:47 pm

Eco Restoration of Thazambur Wetland
by



HINDUJA LEYLAND FINANCE
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Thazhambur, Tamil Nadu, India.

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Application No.34 of 2016 (SZ)

In the matter of

1. S.P.Surendranath Karthik
No.9, Lake View Street,
Iyappa Nagar, Madipakkam,
Chennai

.. Applicant

Vs.

1. President,
Thazhambur Village Panchayat,
Chengalpet Taluk,
Kancheepuram District 603 130
2. District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Adigalar Street,
M.M.Nagar 603 209
Kancheepuram District
3. Tahsildar,
Thiruporur Taluk Office,
Thiruporur, Chennai 600 110
4. Block Development Officer,
Thiruporur Panchayat Union,
Chengalpet Main Road,
Thiruporur, Chennai 603110
5. Additional Chief Secretary to the Government,
Public Works Department,
Secretariat, Chennai 600 009
6. The Chairman,
Tamil Nadu Pollution Control Board,
Corporate Office,
No.76, Anna Salai, Guindy,
Chennai 600032
7. The Chairman,
Central Pollution Control Board,
Parvesh Bhavan,
CBD cum Office Complex,
East Arjun Nagar, New Delhi 110032

8. The District Collector,
Collectorate,
Kancheepuram District 631501
9. Principal Secretary to Government,
Department of Environment and Forests,
Secretariat, Chennai 600009
10. Principal Secretary to Government,
Department of Revenue,
Secretariat, Chennai 600009

.. Respondents

Counsel appearing for the applicants:

Mr.Kaushik N.Sharma

Counsel appearing for the respondents

Mrs.H.Yasmeen Ali for R2 & R6
Mr.M.K.Subramanian, E.Manoharan
& P.Velmani for R3, R8 to R10
Mr.Abdul Saleem, Saravanan &
Vidhyalakshmi for R4 & R5
Mr.D.S.Ekambaram &
Mrs.P.Jayalakshmi for R7

ORDER

Present

Hon'ble Shri Justice Dr.P.Jyothimani, Judicial Member

Hon'ble Shri P.S.Rao, Expert Member

11th May, 2017

This application is filed by the resident of Madipakkam area seeking for a permanent injunction against official respondents from illegal and wrongful dumping and burning of Municipal Solid Waste in Survey No.99 and 100 of Thazhambur Village, Kancheepuram District.

The Central Pollution Control Board in its reply has stated in clear terms that the water body cannot be used for the purpose of dumping Municipal Solid Waste.

The Status Report dated 3rd February, 2017, filed by the 4th respondent, Block Development Officer, (BDO) Thiruporur shows that the dumping of garbage in Survey Nos.99 and 100 which was going on for the last several years has been completely stopped and almost major portions of the material has been removed and the area has been sanitized using bleaching powder. He also states that the Revenue Department has given permission to Thazambur Panchayat to use Survey No.80/4 which is classified as wasteland, for disposal / management of solid waste and he has also stated that steps have been taken for scientific disposal of already dumped waste by biomining and composting either by the Panchayat itself or by engaging NGOs who are specialized in the field.

The learned Government Pleader has also produced a copy of the Project Report prepared under Solid Waste Management Rules, 2016. Needless to state that as per the statement made by BDO, it is the duty on the part of the 1st respondent Panchayat to obtain necessary permission from the Tamil Nadu State Pollution Control Board and other authorities for disposal of the solid waste at the aforesaid new site in Sy.No.80/4 and for implementation of the remediation/restitution of old site at Sy.Nos.99 and 100. The BDO who is present in the Tribunal, has also produced a project report on Solid Waste Management of Thazhambur Panchayat, the profile of which is as follows:

“Waste winn recyclers is a social enterprise which implements source segregation of household waste in apartments. The source segregation is carried out in 3 ways. 1. Organic wastes,

i.e. compostable kitchen waste, 2. Recyclable waste – (paper, plastic and tins). 3. Household hazardous waste sanitary waste and sharp objects. After 3 way segregation 60% of waste is composted, 35% of waste is recycled and a negligible 5% only ends in landfill instead of 95% of waste being dumped in the landfill.”

He has also produced copy of the agreement entered into with a NGO viz. Waste Winn Recyclers Pvt. Ltd., 6A/13, Parthasarathy Swami Street, Triplicane, Chennai 600005 dated 10.05.2017.

In view of the steps having been taken and the undertaking given by the BDO that the restoration activities will be done in accordance with Solid Waste Management Rules, 2016 after obtaining ‘consent’ from the Authorities including the Board, the application stands closed by recording the undertaking as stated above.

Needless to state that it is always open to the applicant or any other person who may be affected in the event of non implementation of the scheme in accordance with law, to approach the appropriate forum.

In view of the disposal of the main application, M.A.No.262 of 2016 also stands closed under Section 26 of the National Green Tribunal Act, 2010.

Justice Dr.P.Jyothimani
Judicial Member

Shri P.S.Rao
Expert Member

GOVERNMENT OF TAMILNADU

REGISTRATION DEPARTMENT

தமிழ்நாடு அரசு

பதிவுத்துறை



Certificate of Encumbrance on Property
சொத்து தொடர்பான வில்லங்கச் சான்று

S.R.O /சா.ப.அ: Thiruporur	Date / நாள்: 11-Aug-2021
Village /கிராமம்:Thazhampur	Survey Details /சர்வே விவரம்: 80/4, 80/5, 80/6

Search Period /தேடுதல் காலம்: 01-Jan-1975 - 10-Aug-2021

Sr. No./வ. எண்	Document No.& Year/ ஆவண எண் மற்றும் ஆண்டு	Date of Execution & Date of Presentation & Date of Registration/எழுதிக் கொடுத்த நாள் & தாக்கல் நாள் & பதிவு நாள்	Nature/தன்மை	Name of Executant(s)/ எழுதிக்கொடுத்தவர்(கள்)	Name of Claimant(s)/ எழுதி வாங்கியவர் பெயர்(கள்)	Vol.No & Page. No/ தொகுதி எண் மற்றும் பக்க எண்
1	488/1996	09-Feb-1986 09-Feb-1986 10-Dec-1996	Settlement in favour of family members Memo Copy	1. கிருஷ்ணமூர்த்தி	1. K. தயா சந்திரன் (எ) தயா சந்திர பூஷணம் 2. P.K. ராதாபாய்	1082, 53
Consideration Value/கைமாற்றுத் தொகை: ரூ. 6,000/-		Market Value/சந்தை மதிப்பு: -		PR Number/முந்தைய ஆவண எண்: /		
Document Remarks/ ஆவணக் குறிப்புகள் :		மாப அலுவலகம்.வடசென்னை-தான செட்டில்மெண்ட் ரூ., 6000/ மகனுக்கும், மருமகளுக்கும்				
Schedule 1 Details:				Property Extent/சொத்தின் விஸ்தீர்ணம்: 5.00 Acre		
Property Type/சொத்தின் வகைப்பாடு: Agricultural Land				Survey No./புல எண் : 80/4		
Village & Street/கிராமம் மற்றும் தெரு: Thazhampur, Land						
2	6824/2006	04-Aug-2006 04-Aug-2006 04-Aug-2006	Receipt	1. .. செங்கல்பட்டுகூட்டுறவு தொடக்க வேளாண்மை மற்றும் ஊரகவளர்ச்சி வங்கி க்காக துரைராஜ் மூலம்	1. N. சங்கர்	-

Consideration Value/கைமாற்றுத் தொகை: -		Market Value/சந்தை மதிப்பு: -		PR Number/முந்தைய ஆவண எண்: 455/ 1971		
Document Remarks/ ஆவணக் குறிப்புகள் :		ரசீது ரூ.6800/- முன் அடமாணம் பைசல் செய்வதாய்				
Schedule 1 Details:			Property Extent/சொத்தின் விஸ்தீர்ணம்: ஏக்கர்5.00செண்ட்			
Property Type/சொத்தின் வகைப்பாடு: Other Items						
Village & Street/கிராமம் மற்றும் தெரு: Thazhampur, Land			Survey No./புல எண் : 80/6			
			Schedule Remarks/சொத்து விவரம் தொடர்பான குறிப்புரை: சர்வேஎண்:-80/6- ஏக்கர் 5.00செண்ட்			
3	1065/2012	07-Feb-2012 07-Feb-2012 07-Feb-2012	Conveyance Non Metro/UA	1. தயசந்திரன் (எ) தயசந்திர பூஷணம் (முதல்வர்) 2. T.K. ராதாபாய் (முதல்வர்) 3. D. மனோஜ் சந்த் தயன் (முகவர்)	1. A.V.. கிருஷ்ணன்	-
Consideration Value/கைமாற்றுத் தொகை: ரூ. 40,00,000/-		Market Value/சந்தை மதிப்பு: ரூ. 40,00,000/-		PR Number/முந்தைய ஆவண எண்: 488/ 96		
Schedule 1 Details:			Property Extent/சொத்தின் விஸ்தீர்ணம்: ஏ5.00ல் 1/5பாகம்			
Property Type/சொத்தின் வகைப்பாடு: Undivided Share						
Village & Street/கிராமம் மற்றும் தெரு: Thazhampur, Plot			Survey No./புல எண் : 80/4			
			Schedule Remarks/சொத்து விவரம் தொடர்பான குறிப்புரை: சர்வேஎண்:- 80/4 ஏ5.00ல் பொதுவில் பிரிபடாத பாகம் 1/5 பாகம்			
4	1066/2012	07-Feb-2012 07-Feb-2012 07-Feb-2012	Conveyance Non Metro/UA	1. தயசந்திரன் (எ) தயசந்திர பூஷணம் (முதல்வர்) 2. T.K. ராதாபாய் (முதல்வர்) 3. D. மனோஜ் சந்த் தயன் (முகவர்)	1. Chennai Narpavi Homes Pvt Ltd Director J. ஜெயகிருஷ்ணன்	-
Consideration Value/கைமாற்றுத் தொகை: ரூ. 1,60,00,000/-		Market Value/சந்தை மதிப்பு: ரூ. 1,60,00,000/-		PR Number/முந்தைய ஆவண எண்: 488/ 96		
Schedule 1 Details:			Property Extent/சொத்தின் விஸ்தீர்ணம்: ஏ5.00ல் 4/5பாகம்			
Property Type/சொத்தின் வகைப்பாடு: Undivided Share						
Village & Street/கிராமம் மற்றும் தெரு: Thazhampur, Plot			Survey No./புல எண் : 80/4			
			Schedule Remarks/சொத்து விவரம் தொடர்பான குறிப்புரை: சர்வேஎண்:- 80/4 ஏ5.00ல் பொதுவில் பிரிபடாத பாகம் 4/5 பாகம்			
5	7705/2012	06-Aug-2012	Conveyance Non	1. S. அசோக் பால்	1. M/s Narpavi Homes (p) ltd Managing Director J.	-

		06-Aug-2012 06-Aug-2012	Metro/UA		ஜெயகிருஷ்ணன்	
Consideration Value/கைமாற்றுத் தொகை: ரூ. 80,00,000/-		Market Value/சந்தை மதிப்பு: ரூ. 1,04,16,666/-		PR Number/முந்தைய ஆவண எண்: /		
47(A) Details/47 (அ) நடவடிக்கை விவரங்கள்:	மதிப்புக்குறைவு காரணத்திற்காக அசல் ஆவணம் இந்திய முத்திரைச் சட்டம் பிரிவு 47ஏ(1)-ன் கீழ் நடவடிக்கையில் உள்ளது.					
Document Remarks/ ஆவணக் குறிப்புகள் :	குறிப்பு இந்த ஆவணம் 47ஏ(1)ன் கீழ் நடவடிக்கையில் உள்ளது.					
Schedule 1 Details:			Property Extent/சொத்தின் விஸ்தீர்ணம்: 2.02.50ஹெக்			
Property Type/சொத்தின் வகைப்பாடு: House Site						
Village & Street/கிராமம் மற்றும் தெரு: Thazhampur, Plot			Survey No./புல எண் : 80/6			
			Schedule Remarks/சொத்து விவரம் தொடர்பான குறிப்புரை: மத்தி 2.02.50 ஹெக்			
6		06-Aug-2012 06-Aug-2012 06-Aug-2012	Conveyance Non Metro/UA	1. S. ஜெயச்சந்திரன் (முதல்வர்) 2. S. தனபால்(முதல்வர்) 3. K. சத்தியவதி(முதல்வர்) 4. S. பூபால்(முதல்வர்) 5. S. ஜோதிநாத் (த & மு)	1. M/s Narpavi Homes (p) ltd Managing Director J. ஜெயகிருஷ்ணன்	-
Consideration Value/கைமாற்றுத் தொகை: ரூ. 3,20,00,000/-		Market Value/சந்தை மதிப்பு: ரூ. 5,20,83,333/-		PR Number/முந்தைய ஆவண எண்: /		
47(A) Details/47 (அ) நடவடிக்கை விவரங்கள்:	மதிப்புக்குறைவு காரணத்திற்காக அசல் ஆவணம் இந்திய முத்திரைச் சட்டம் பிரிவு 47ஏ(1)-ன் கீழ் நடவடிக்கையில் உள்ளது.					
Document Remarks/ ஆவணக் குறிப்புகள் :	குறிப்பு இந்த ஆவணம் 47ஏ(1)ன் கீழ் நடவடிக்கையில் உள்ளது.					
Schedule 1 Details:			Property Extent/சொத்தின் விஸ்தீர்ணம்: 2.02.50ஹெக்			
Property Type/சொத்தின் வகைப்பாடு: House Site						
Village & Street/கிராமம் மற்றும் தெரு: Thazhampur, Plot			Survey No./புல எண் : 80/6			
			Schedule Remarks/சொத்து விவரம் தொடர்பான குறிப்புரை: மத்தி 2.02.50 ஹெக்			
7		06-Sep-2012 10-Sep-2012 18-Sep-2012	Settlement-family members	1. K. கதிர்வேலு	1. K. காலித்	-
Consideration Value/கைமாற்றுத் தொகை: ரூ. 10,00,000/-		Market Value/சந்தை மதிப்பு: ரூ. 10,00,000/-		PR Number/முந்தைய ஆவண எண்: /		
Document Remarks/	மகனுக்கு செட்டில்மெண்ட்.					

ஆவணக் குறிப்புகள் :					
Schedule 1 Details:		Property Extent/சொத்தின் விஸ்தீர்ணம்: 2ஹெக் 02.5ஏர்ஸ்			
Property Type/சொத்தின் வகைப்பாடு: House Site					
Village & Street/கிராமம் மற்றும் தெரு: Thazhampur, Plot		Survey No./புல எண் : 80/5			
எல்லை விபரங்கள்:		Schedule Remarks/சொத்து விவரம் தொடர்பான குறிப்புரை: பட்டாநெ 271 2ஹெக் 02.5 ஏர்ஸ்.			
வடக்கில்: சர்வேநெ 80/1 80/2 காலிநிலம், தெற்கில்: சநெ 80/8 காலிநிலம், கிழக்கில்: சநெ 80/4 காலிநிலம், மேற்கில்: சநெ 80/6 காலிநிலம்					
8	10908/2013	08-Aug-2013 08-Aug-2013 08-Aug-2013	Power of Attorney- single transaction	1. K. காலித்	1. ஏ.கே. ஆனந்தன்
Consideration Value/கைமாற்றுத் தொகை:		Market Value/சந்தை மதிப்பு:		PR Number/முந்தைய ஆவண எண்:	
-		-		9212/ 2012	
Document Remarks/ ஆவணக் குறிப்புகள் :		இந்த ஆவணம் 1 புத்தகம் 2016 ம் ஆண்டின் 7248 நிர் ஆவணத்தால் ரத்து செய்யப்பட்டது.			
Schedule 1 Details:		Property Extent/சொத்தின் விஸ்தீர்ணம்: 2ஹெக் 02.5ஏர்ஸ்			
Property Type/சொத்தின் வகைப்பாடு: House Site					
Village & Street/கிராமம் மற்றும் தெரு: Thazhampur, Plot		Survey No./புல எண் : 80/5			
எல்லை விபரங்கள்:		Schedule Remarks/சொத்து விவரம் தொடர்பான குறிப்புரை: பட்டாநெ 271 2ஹெக் 02.5 ஏர்ஸ்.			
வடக்கில்: சர்வேநெ 80/1 80/2 காலிநிலம், தெற்கில்: சநெ 80/8 காலிநிலம், கிழக்கில்: சநெ 80/4 காலிநிலம், மேற்கில்: சநெ 80/6 காலிநிலம்					
9	7248/2016	21-Jun-2016 21-Jun-2016 21-Jun-2016	Cancellation	1. K. காலித்	1. ஏ.கே. ஆனந்தன்
Consideration Value/கைமாற்றுத் தொகை:		Market Value/சந்தை மதிப்பு:		PR Number/முந்தைய ஆவண எண்:	
-		-		10908/13/	
Document Remarks/ ஆவணக் குறிப்புகள் :		பொது அதிகார ரத்து ஆவணம். இந்த ஆவணம் 1 புத்தகம் 2013 ம் ஆண்டின் 10908 நிர் ஆவணத்தை ரத்து செய்கிறது..			
Schedule 1 Details:		Property Extent/சொத்தின் விஸ்தீர்ணம்: 2ஹெக் 02.5ஏர்ஸ்			
Property Type/சொத்தின் வகைப்பாடு: Other Items					
Village & Street/கிராமம் மற்றும் தெரு: Thazhampur, Land		Survey No./புல எண் : 80/5			
எல்லை விபரங்கள்:					
வடக்கில்: சர்வேநெ 80/1 80/2 காலிநிலம், தெற்கில்: சநெ 80/8 காலிநிலம், கிழக்கில்: சநெ 80/4 காலிநிலம், மேற்கில்: சநெ 80/6 காலிநிலம்					

Disclaimer: The details of the above property have been provided with due care and with reference to the Acts and Rules. However in case of any error or omission, the Department cannot be held responsible. The above details are of informative in nature.

குறிப்புரை: சட்டம் மற்றும் விதிகளுக்குட்பட்டு மிகுந்த கவனத்துடன் சொத்து தொடர்பான மேற்கண்ட விவரங்கள் அளிக்கப்பட்டுள்ளது எனினும் இதில் ஏதேனும் தவறுகளோ விடல்களோ இருப்பின், அதற்கு இத்துறை பொறுப்பேற்க இயலாது. மேற்கண்ட விவரங்கள் தகவலுக்காக அளிக்கப்பட்டுள்ளன

ஏதேனும் சந்தேகங்கள்/குறைகள் இருப்பின் கீழ்க்கண்ட வழிமுறைகளில் தெரிவிக்கலாம் கட்டணமில்லா தொலைபேசி எண்	
கட்டணமில்லா தொலைபேசி எண்	1800 102 5174
மின்னஞ்சல் முகவரி	helpdesk@tnreginet.net

TRANSLATION

**GOVERNMENT OF TAMILNADU
REGISTRATION DEPARTMENT**

CERTIFICATE OF ENCUMBRANCE ON PROPERTY

S.R.O: THIRUPORUR	DATE: 11-AUG-2021
VILLAGE: THAZHAMPUR	SURVEY DETAILS: 80/4, 80/5, 80/6

SEARCH PERIOD: 01-JAN-1975 - 10-AUG-2021

Sr. No.	Document No. & Year	Date of Execution & Date of Presentation & Date of Registration	Nature	Name of Executant	Name of Claimant	Vol. No. & Page. No.
1	488/1996	09-Feb-1986 09-Feb-1986 10-Dec-1996	Settlement in favour of family members Memo Copy	1. Krishnamurthy	1. K. Dhaya Chandran (A) Dhaya Chandra Pushnam 2. P.K. Radhabai	1082, 53
	Consideration Value: Rs. 6000/-		Market Value: -		PR Number: /	
	Document Remarks:		M/P Office North Chennai - Settlement Deed Rs. 6000/- to Son, Daughter in Law			

	Schedule 1 Details: Property Type: Agricultural Land			Property Extent: 5.00 Acre		
	Village & Street: Thazhampur, Land			Survey No.: 80/4		
2.	6824/2006	04-Aug-2006 04-Aug-2006 04-Aug-2006	Receipt	1. Chengalpet Cooperative Agriculture and Rural Development Bank through Durairaj	1. N. Sankar	-
	Consideration Value: -		Market Value: -		PR Number: 455/1971	
	Document Remarks:		Receipt of Rs. 6800 through previous mortgage			
	Schedule 1 Details: Property Type: Other Items			Property Extent: 5.00 acres		
	Village & Street: Thazhampur, Land			Survey No.: 80/6		
				Schedule Remarks: Survey No. 80/6 - 5 acres		
3.	1065/2012	07-Feb-2012 07-Feb-2012 07-Feb-2012	Conveyance Non Metro/ UA	1. Dhayachandran (A) Dhayachandra Pushnam (principal)	1. AV Krishnan	-

				2. TK Radhabai (principal) 3. D. Manoj Chand Dhayan (Agent)		
	Consideration Value: Rs. 40,00,000/-		Market Value: - Rs. 40,00,000/-		PR Number: 488/96	
	Schedule 1 Details: Property Type: Undivided Share			Property Extent: 1/5 share in 5 acres		
	Village & Street: Thazhampur, Plot			Survey No.: 80/4		
				Schedule Remarks: Undivided 1/5 th share out of 5 acres in S. No. 80/4		
4.	1066/2012	07-Feb-2012 07-Feb-2012 07-Feb-2012	Conveyance Non Metro/UA	1. Dhayachandran (A) Dhayachandra Pushnam (principal) 2. TK Radhabai (principal)	1. Chennai Narpavi Homes (p) Ltd. Managing Director J. Jayakrishnan	-

				3. D. Manoj Chand Dhayan (agent)		
	Consideration Value: Rs. 1,60,000/-		Market Value: - Rs. 1,60,000/-		PR Number: 488/96	
	Schedule 1 Details: Property Type: Undivided Share			Property Extent: 4/5 th share in 5.00 Acre		
	Village & Street: Thazhampur, Plot			Survey No.: 80/4		
				Schedule Remarks: Undivided 4/5 th share out of 5 acres in S. No. 80/4		
5.	7705/2012	07-Feb-2012 07-Feb-2012 07-Feb-2012	Conveyance Non Metro/UA	1. S. Ashok Pal	M/s Narpavi Homes (p) Ltd. Managing Director J. Jayakrishnan	-
	Consideration Value: Rs. 80,00,000/-		Market Value: - Rs. 1,04,16,666/-		PR Number: /	
	47(A) Details/47		The original document is subject to proceedings under S. 47A(1) of the Indian Stamp Act for undervaluation			
	Document Remarks		Note that this document is subject to proceedings under Section 47A(1)			
	Schedule 1 Details: Property Type: House Site			Property Extent: 2.02.50 hectares		

	Village & Street: Thazhampur, Plot			Survey No.: 80/6		
				Schedule Remarks: 2.02.50 hectares		
6.	7706/2012	06-Aug-2012 06-Aug-2012 06-Aug-2012	Conveyance Non Metro/UA	1. S. Jayachandran (principal) 2. S. Thanapal (principal) 3. K. Satyavati (principal) 4. S. Bhoopal (principal) 5. S. Jyotika (T &M)	M/s Narpavi Homes (p) Ltd. Managing Director J. Jayakrishnan	-
	Consideration Value: Rs. 3,20,00,000/-		Market Value: - Rs. 5,20,83,333/-		PR Number: /	
	47(A) Details/47		The original document is subject to proceedings under S. 47A(1) of the Indian Stamp Act for undervaluation			
	Document Remarks		Note that this document is subject to proceedings under Section 47A(1)			
	Schedule 1 Details: Property Type: House Site			Property Extent: 2.02.50 hectares		

	Village & Street: Thazhampur, Plot			Survey No.: 80/6		
				Schedule Remarks: 2.02.50 hectares		
7.	9212/2012	06-Sep-2012 10-Sep-2012 18-Sep-2012	Settlement - Family Members	1. K. Kathirvelu	1. K. Khalid	-
	Consideration Value: Rs. 10,00,000/-		Market Value: - Rs 10,00,000/-	PR Number: /		
	Document Remarks:		Settlement to Son			
	Schedule 1 Details: Property Type: House Site			Property Extent: 2 hectares 02.5 ares		
	Village & Street: Thazhampur, Plot			Survey No.: 80/5		
	Boundary Details: North: S. No. 80/1 80/2 empty land; South: S. No. 80/8 empty land; East: S. No. 80/4 empty land; West: 80/6 empty land			Schedule Remarks: Patta No. 271 2 hectares 02.5 ares		
8.	10908/2013	08-Aug-2013 08-Aug-2013 08-Aug-2013	Power of Attorney -single transaction	1. K. Khalid	1. AK Anandan	-
	Consideration Value: Rs. -		Market Value: - -	PR Number: 9212/2012		

	Document Remarks:		This document has been cancelled by another document in Book 1 in 2016 in Page No. 7248			
	Schedule 1 Details: Property Type: House Site			Property Extent: 2 hectares 02.5 ares		
	Village & Street: Thazhampur, Plot			Survey No.: 80/5		
	Boundary Details: North: S. No. 80/1, 80/2 empty land; South: S. No. 80/8 empty land; East: S. No. 80/4 empty land; west: S. 80/6 empty land			Schedule Remarks: Patta No. 281 2 hectares 02.5 ares		
9.	7248/2016	21-Jun-2016 21-Jun-2016 21-Jun-2016	Cancellation	1. K. Khalid	1. AK Anandan	-
	Consideration Value: -		Market Value: -		PR Number: 10908/13/	
	Document Remarks:		Cancellation of Power of Attorney. This document cancels Document registered in Book 1 in 2013 in Page No. 10908			
	Schedule 1 Details: Property Type: Other Items			Property Extent: 2 hectares 02.5 ares		
	Village & Street: Thazhampur, Land			Survey No.: 80/5		
	Boundary Details:					

	North: S. No. 80/1 80/2 empty land; South: S. No. 80/8 empty land; East: S. No. 80/4 empty land; West: S. No. 80/6 empty land	
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Number of Entries: 9

Disclaimer: The details of the above property have been provided with due care and with reference to the Acts and Rules. However in case of any error or omission, the Department cannot be held responsible. The above details are of informative in nature.

IN CASE OF ANY DOUBTS/QUERIES, INSTRUCTIONS CAN BE OBTAINED FROM THE FOLLOWING TOLL-FREE TELEPHONE NUMBERS:	
Toll Free Telephone No.	1800 103 5174
Email Address	helpdesk@tnreginet.net

District : Chengalpattu

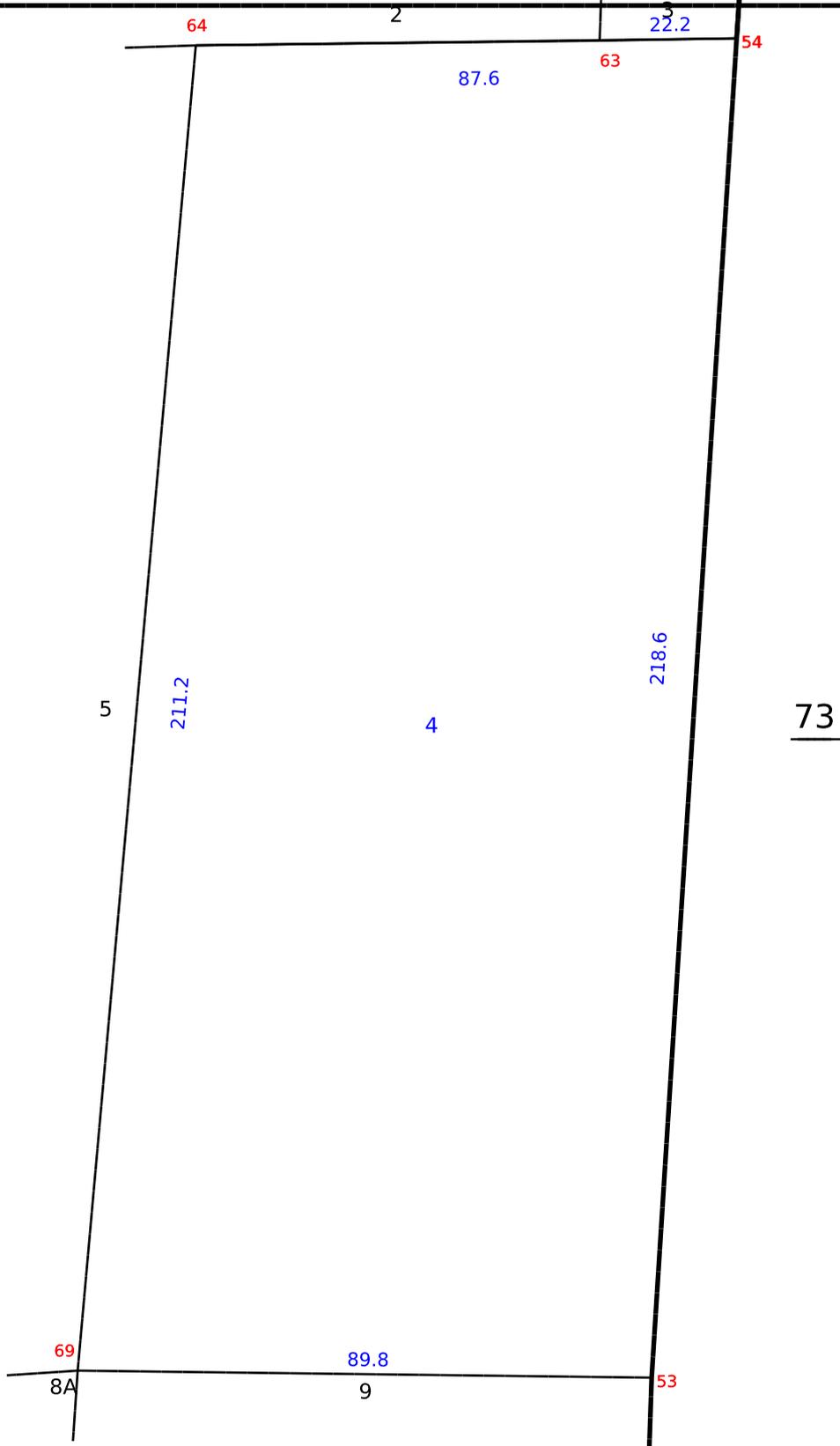
Survey No : 80/4

Taluk : Vandalur

Area : Hect 02 Ares 2.50

Village : THAZHAMBUR [31]

Scale : 1 : 1083



District : Chengalpattu

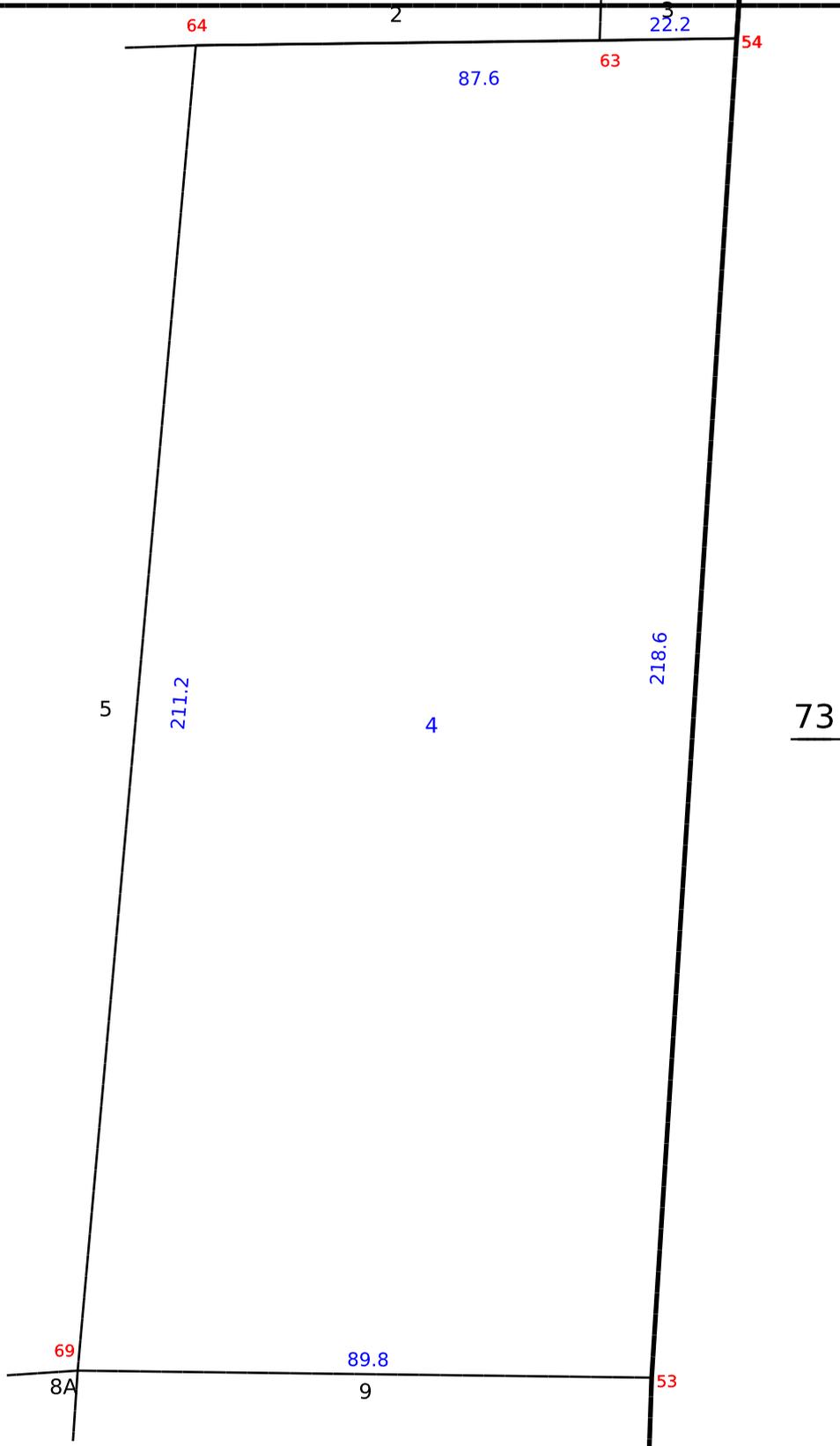
Survey No : 80/4

Taluk : Vandalur

Area : Hect 02 Ares 2.50

Village : THAZHAMBUR [31]

Scale : 1 : 1083



District : Chengalpattu

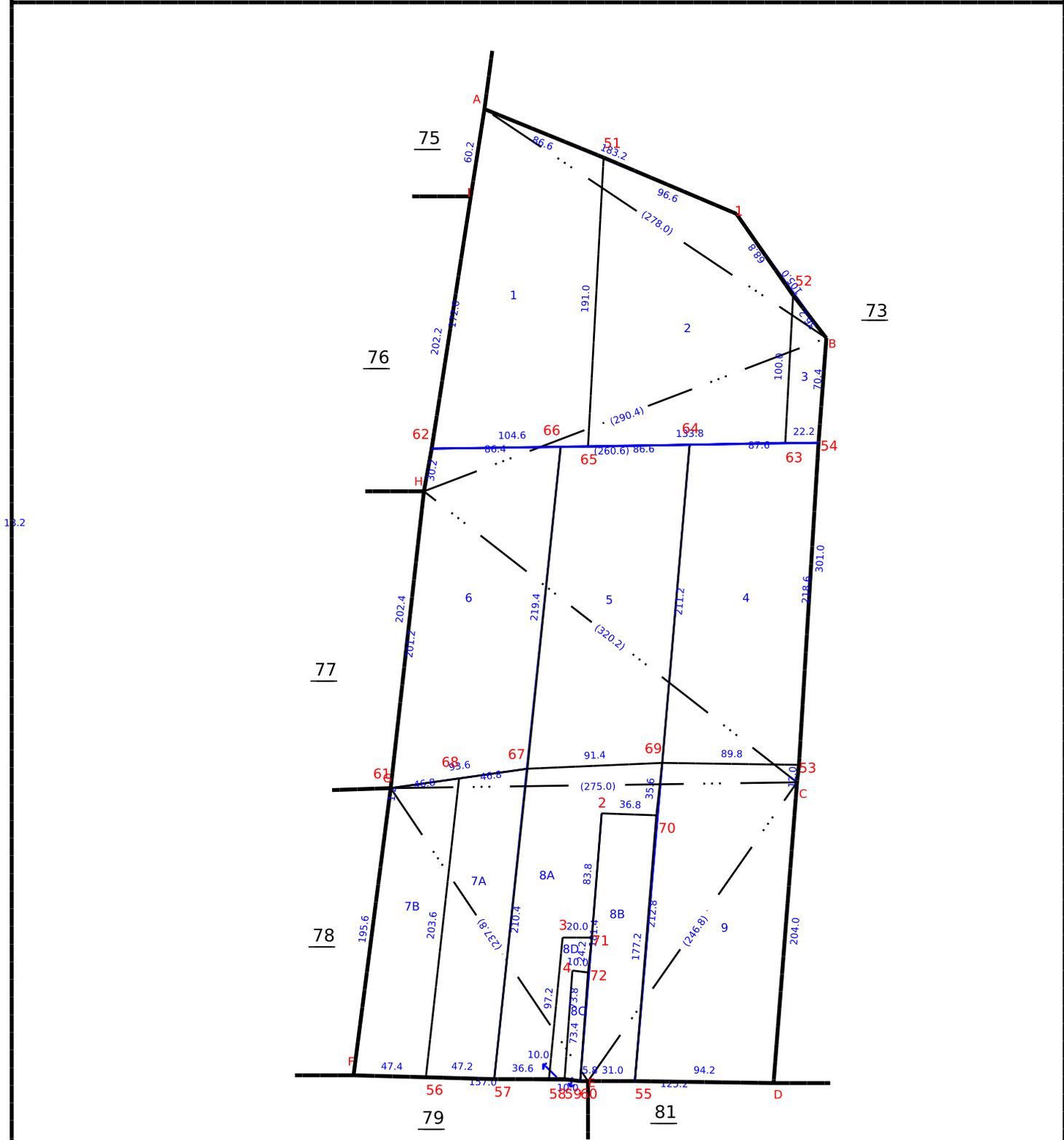
Survey No : 80

Taluk : Vandalur

Area : Hect 16 Ares 38.50

Village : THAZHAMBUR [31]

Scale : 1 : 3723



WP.No.5267 of 2021 and
W.M.P.No.5824 of 2021 and
W.P.No.5616 of 2021

C.V.KARTHIKEYAN, J.,

Connected additional counter may be forwarded to Mr.Yogesh Kannadasan, learned Government Advocate appearing for the respondents.

2. Call the matter once again on **09.09.2021.**

3. In the meanwhile, there shall be an order of stay protecting possession of the petitioner in Survey Nos.80/4 and 80/6 in Thazhambur Village, Thiruporur Taluk. The present order is passed in the presence of the learned Government Advocate. I am confident that he would communicate the same to all the requisite parties, since there is a complaint that the compound wall of the petitioner's property had been attempted to be demolished by the respondents herein.

09.08.2021

Sgl

From

11.08.2021

Narpavi Homes Pvt Ltd
 Represented by J Jayakrishnan
 And AV Krishnan
 No 19 Vellaiyan Street
 Kotturpuram
 Chennai – 600 085

To

The Collector
 Chengapattu

**Subject : LAND ASSIGNMENT – VILLAGE THAZHAMBUR, CHENGALPATTU DISTRICT
SURVEY NO 80/4 – ISSUE OF PATTA – WA 16/2018 & WP 5267/2021**

1. Please refer to proceedings of CLA vide Rc No F2/17868/2018 dated 30.07.2019 and order of the Hon'ble High Court dated 09.08.2021 in WP 5267/2021.
2. We have the honour to state that we are the absolute ownersland comprised in Survey No 80/4& 80/6 in Village Thazhambur. It is submitted that the Honorable Madras High Court set aside the order of CLA rejecting our petition for issue of patta and passed a direction to afford us an opportunity to be heard and properly adjudicate our grievance in WA 16/2018 on 18.09.2018 within four months. However, the CLA held that order in abeyance for one year and referred our case to a non-existent committee vide proceedings dated 30.07.2019. Ironically after ten days a committee was ordered by the Govt of TN vide GOMs No 283 dated 09.08.2019 in the aftermath of PIL WP 11156/2018 to discreetly probe into the fraudulent issue of patta for poromboke land by the revenue officials. The scope of this committee is to discreetly probe and to unilaterally cancel all the fraudulently issued pattas and that of mine is to issue patta after affording me adequate opportunity. The erroneous clubbing of both is in wanton disregard of the orders of High Court and denial of natural justice to me. It is regardless to say that an earlier order in a Writ Appeal cannot be clubbed with a later order in a PIL WP after one year.
3. It is submitted that the previous incumbent CLA in his proceedings dated 30.07.2019 has recorded the entire merits of the case and categorically ordered Status Quo and No mutation of the subject property till finalization of the case. The relevant portion of the said order in page 8 is extracted as under

In this issue a Public Interest Litigation in WP No 11156/2018 has been filed by Thiru S Raja accusing that the revenue officials have issued patta fraudulently even though the lands are poromboke, after assignments were cancelled by the Sub Collector. In this issue the Hon'ble High Court has directed the Govt to constitute a committee to probe into this issue thoroughly and submit a report to Govt through the CLA. Accordingly, I refer the case to the Chairman/District Collector of the Committee for a thorough probe and send report to Govt through CLA for final orders. Till then Status-quo is maintained. No mutation should happen and the lands are vested with Govt and activities in the land are strictly prohibited and strict monitoring by the District Collector through field staff is ordered. Any violation in my order will lead to strict disciplinary action.

1

For Narpavi Homes Pvt. Ltd.



Authorized Signatory

4. Under these circumstances the Chengalpattu Collector and his field staff voluntarily committed willful violation of the CLA's direction and permitted dumping of garbage in our property and also assisted anti-social elements in illegal mining of thousands of loads of sand from it. In addition, in utter disregard for law and unmindful of the woes of a common citizen, the district administration on whom the responsibility to safeguard the Status Quo of the said property was vested initiated mutation of the said property wherein the RI, Vandalur gave a notice seeking objections if any for alienating the entire property to construct Secretariat Staff Quarters on 09.09.2020. We submitted our objection to all the staff of the District Administration including the Collector on 10.09.2020.

5. Notwithstanding the above judicially righteous position, we appealed to the CLA on 20.10.2020 to consider our plea judicially, afford us a personal hearing and order issue of patta on merit at the earliest.

Keeping in view your failure to submit the report of the Committee, which otherwise is irrelevant as the scope of the Committee does not encompass probing land outside the purview of the Hon'ble High Court's order in WP 11156/2018, we appealed to the honourable High Court vide WP 5267/2021 and the same is pending for orders. It is pertinent to mention here that the fourth respondent Vandalur Tehsildar had filed a Status Report mentioning that Govt Orders on the report submitted by the ibid Committee are awaited.

6. In spite of the order of the CLA maintaining Status Quo and our objections, during the pendency of WP 5267/2021 and currency of Status Quo as ordered by the CLA, on 21.07.2021 the Vandalur Tehsildar started demolition of the parapet wall in the property and was promptly requested to stop as the matter is subjudice. Although the Tehsildar obliged us after demolishing 50% of the parapet walls, unmindful of all orders and law he completed demolition of the entire stretch of parapet walls on 24.07.2021. Hence the CLA and Collector are accountable for the violation of existing orders and are liable to make good the damages and material loss incurred by way of demolition of the parapet walls by the Vandalur Tehsildar.

7. It is submitted that the Chengalpattu Collector exhibited defiance of Govt orders (CLA) and utter disregard for the authority of the honourable High Court wherein he inspected the property site and ordered construction of Screening Walls in the said property and mutated a portion of the said property for garbage dumping officially on 26.07.2021 when WP 5267/2021 is listed orders on 27.07.2021. The entire field staff ie., Tambaram RDO, Vandalur Tehsildar, Mambakkam RI, Thazhambur VAO, BDO and others colluded with the Collector to commit an offence of this gravity wherein the property belonging to a common citizen is grabbed by them in the garb of utilization for social cause.

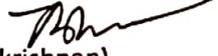
8. Under these circumstances the Hon'ble High Court was pleased to pass an order of Stay as under :-

In the meanwhile, there shall be an order of stay protecting possession of the petitioner in Survey Nos 80/4 and 80/6 in Thazhambur Village, Thiruporur Taluk. The present order is passed in the presence of the learned Govt Advocate. I am confident that he could communicate the same to all the requisite parties, since there is a complaint that the compound wall of the petitioner's property had been attempted to be demolished by the respondents therein.



9. In view of the aforesaid, you are requested to pass necessary orders/instructions to the Field staff to refrain from interfering with our possession of the property and cease all attempts to mutate/deface the same. Your attention is drawn to the fact that the Govt of TN represented by you is vicariously liable for all the misdeeds against our interests.

10. Sir, you are also requested to submit your report as sought for vide CLA's proceedings cited in reference above. It is requested that such report shall take into considered opinion, instances of regrat of patta to most of the other beneficiaries of the same cancellation.

Yours faithfully,
For Narpavi Ficmes Pvt. Ltd.

(J Jayakrishnan)
Authorized Signatory

Enclosure :- Order dated 09.08.2021 or the Hon'ble High Court.

Copy to :-

The Honorable Minister - For information and necessary orders please.
Department of Revenue
Govt of TN

The Commissioner of Land Administration – For information and expeditious disposal of our case
Ezhilagam for issue of patta.
Chepauk, Triplicane
Chennai – 600 005

The RDO - For information and necessary action restraining any attempt
Tambaram by any Govt/Non-govt agencies to mutate/deface our property
situated in S No 80/4 and 80/6.

The Tehsildar - -do-
Vandalur

The Block Development Officer - 1. Please refer to judgement in WP 18234/2019 and your
Thirupporur consequent correspondence dated 12.08.2021 to secure a part
of S No 80/6 for Waste management shed.

2. You are requested to refrain from interfering with our possession of property situated in S No 80/6 as the same has been protected by the Hon'ble High Court in WP 5267/2021. You are also requested to pass necessary instructions to prevent wrongful and illegal use of our property for garbage dumping as the same shall be in contempt of the hon'ble High Court Orders.

எச்சரிக்கை - பொது அறிவிப்பு

சர்வே எண்கள் .80/4 & 80/6. ல் அடங்கிய இந்த சொத்து நற்பவி ஹோம்ஸ் பிரைவேட் லிமிடெட், நிறுவனத்திற்கு சொந்தமானது. கனம் சென்னை உயர்நீதி மன்றம் 5267/2021ல் 09.08.2021 அன்று எங்கள் உர்மையைகாக்க தடை ஆணை பிறப்பித்துள்ளது. மாவட்ட நீர்வாகம் மற்றும் எவரும் அத்துமீறி பிரவேசிக்கவோ துப்பைகளை கொட்டவோ கூடாது அத்துமீறி உள்ளே பிரவேசிப்பவர்கள் நீதி மன்ற அவமதப்பிற்கு உள்ளாவதுடன் சட்டப்படி தண்டிக்கப்படுவார்கள்

எச்சரிக்கை - பொது அறிவிப்பு

சர்வே எண்கள் .80/4 & 80/6. ல் அடங்கிய இந்த சொத்து நற்பவி ஹோம்ஸ் பிரைவேட் லிமிடெட், நிறுவனத்திற்கு சொந்தமானது. கனம் சென்னை உயர்நீதி மன்றம் 5267/2021ல் 09.08.2021 அன்று எங்கள் உரிமையை காக்க தடை ஆணை பிறப்பித்துள்ளது. மாவட்ட நீர்வாகம் மற்றும் எவரும் அத்துமீறி பிரவேசிக்கவோ குப்பைகளை கொட்டவோ கூடாது அத்துமீறி உள்ளே பிரவேசிப்பவர்கள் நீதி மன்ற அவமதிப்பிற்கு உள்ளாவதுடன் சட்டப்படி தண்டிக்கப்படுவார்கள்

TRANSLATION**WARNING - PUBLIC ANNOUNCEMENT**

The property located in Survey Nos. 80/4 & 80/6 belongs to Narpavi Homes Private Limited. The Hon'ble Madras High Court in 5267/2021 on 09.08.2021 has passed a stay order to protect our right. Neither the District Administration nor any other person can, in violation of that order, trespass or dump garbage and anyone who trespasses in violation of the High Court's order shall be punished under law.







03/06/21 04:46 pm

ullah nagar, Thazhambur, Tamil Nadu, India.



21/06/21 11:30 am

Thachambur, Tamil Nadu, India.





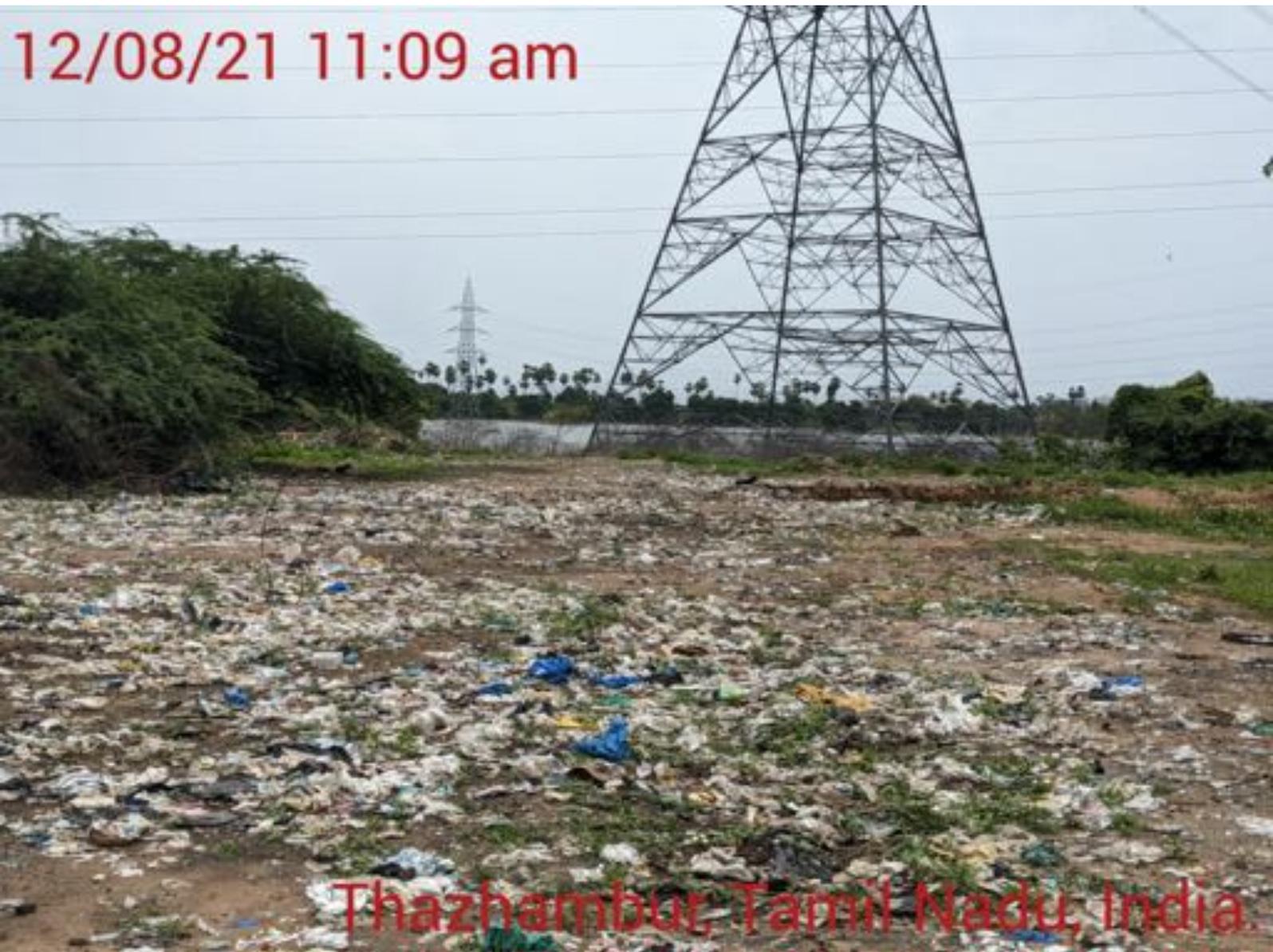
12/08/21 11:19 am

Thazhambur, Tamil Nadu, India.



12/08/21 11:16 am

Thazhambur, Tamil Nadu, India.





29/08/21 09:11 am

Thazhambur, Tamil Nadu, India



29/08/21 09:11 am

Thazhambur, Tamil Nadu, India

15/09/21 08:39 am



Thazhambur, Tamil Nadu, India



124

03/08/2021 02:25 PM

Thalambur, Tamil Nadu, India









14/07/21 06:08 pm

Thazhambur, Tamil Nadu, India

28/07/21 06:07 pm



Thazhambur, Tamil Nadu, India

25/08/21 06:09 pm



Thazhambur, Tamil Nadu, India.





25/08/21 07:11 pm



Thazhambur, Tamil Nadu, India.

26/08/21 08:06 am



Thazhambur, Tamil Nadu, India











V622+9FC, Thazhambur, Tamil Nadu 600130, India

Thazhambur

Tamil Nadu

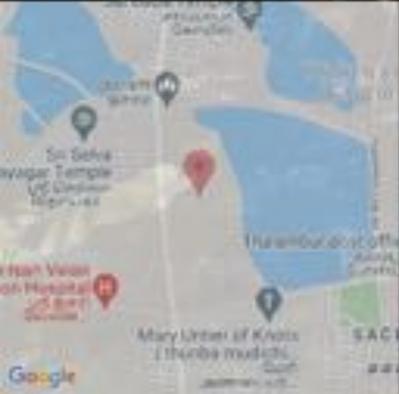
India

2021-08-25(Wed) 09:16(PM)



30°C

86°F



V622+9FC, Thazhambur, Tamil Nadu 600130, India

Thazhambur

Tamil Nadu

India

2021-08-25(Wed) 09:20(PM)



30°C

86°F



V622+9FC, Thazhambur, Tamil Nadu 600130, India

Thazhambur

Tamil Nadu

India

2021-08-25(Wed) 09:16(PM)



30°C

86°F



22/07/21 05:26 pm

Thazhambur, Tamil Nadu, India.





12/08/21 11:04 am



Thazhambur, Tamil Nadu, India.



12/08/21 11:05 am

Thazhambur, Tamil Nadu, India



Petition Status					
Petition Details					
Petition No. & Date		2017/9005/03/027217/1214 & Dt. 14/12/2017			
Source Name,Sub Source Name & Sub Source Remarks		Online Petition			
Department		Rural Development			
Petition Main Category & Sub Category		Rural/Urban Development (Infrastructure) & Industrial / Commercial waste hazards			
Petition Details		Dear Sir/Madam - I am staying in Arihant Heirloom It is an apartment community consists of 256 apartments in Thazhambur village. The apartment is adjacent to Thazhambur Lake. Thazhambur lake is the source of drinking water for the entire village and also for our apartment community. Recently we have noticed lot of waste is being dumped behind our apartment and close to the lake. The waste is piling up - as a nation we are trying to strive for clean India with Swatch Bharat initiative but in this case the entire village and water sources are going to impact. We request you to investigate and take appropriate action by cleaning up the premises and ensuring the waste is dumped only at designated place. Kind Regards			
Concerned Officer Address		THAZHAMBUR Urban Local Body, Thiruporur Village Panchayat, KANCHEEPURAM District			
Petitioner Name & Father/Husband Name		Naga Srinivas Reddy, Father/Husband Name: A Rama Subba Reddy			
Address		THAZHAMBUR Revenue Village, THIRUPPORUR Taluk, KANCHEEPURAM District			
Mobile Number		7401457718			
Document					
Processing Details				Pending Period: 1 mon 1 day	
Action Taken Date & Time	Action Type	File No. & File Date	Action Remarks	Action Taken By	Addressed To
06/01/2018 15:21:48	Action Taken		மனு ஏற்றுக்கொள்ளப்பட்டது. மண்டல துணை வட்டார வளர்ச்சி அலுவலர் மூலம் ஆய்வு செய்யப்பட்டு குப்பைகள் எடுக்கப்பட்டுள்ளது. அடிக்கடி குப்பைகள் கொட்டப்படுவதால் நிரந்தர தீர்வுக்காக நடவடிக்கை மேற்கொள்ளப்பட்டு வருகிறது.	BDO(V.P), Block Office, Thiruporur	SDC(GDP), Collectorate, KANCHEEPURAM
15/12/2017 13:15:08	Forwarded			SDC(GDP), Collectorate, KANCHEEPURAM	BDO(V.P), Block Office, Thiruporur

Computerized By NATIONAL INFORMATICS CENTRE, TNSU, Chennai

TRANSLATION

Action Remarks:

Petition taken up. The problem was studied by the Zonal Deputy Block Development Officer and garbage has been removed. In view of the frequent dumping of garbage, steps will have to be taken to find a permanent solution.



Arihant Heirloom, Chennai
Flat Owners Association

From

Date: 27th – May-2018

A. KAMIL

Secretary – Arihant Heirloom Flat Owners Association(AHFOA)

S. No. 80/9, Arihant Heirloom Apartments, Thalambur, Pin – 600130

Mail: arihantheirloom.office@gmail.com Phone: 044-6740 2080

To

Shri. P. Ponniah I.A.S. - District Collector

Collectorate

Kancheepuram

Respected Sir,

Sub: Removal of illegal dumpyard that has come up behind our apartment complex close to Thalambur Big Lake (periyayeri) which is an important water source for the village. –Reg.

Arihant Heirloom is a peaceful community of 256 apartments in Thalambur village. Adjacent to us is Adroit District S project with nearly 400 apartments. We have noticed that a full-fledged garbage dump has come up at less than 100 meters behind our apartment complex recently. What makes this even more worse is, it is right on the banks of the Thalambur Big Lake (periyayeri) which is an important freshwater source to the entire area and is being used for water supply to the entire village.

This garbage dump has come up in an open area through which fresh water flows into the lake when it rains. When we visited the dump yard site, we saw that it is not just domestic waste, but also medical waste that has been dumped there illegally. The rainy season next year will surely cause serious health hazards to the entire village if this is not taken care of immediately. Needless to say that it is illegal to have a garbage dump right next to fresh water sources and residences.

Not just Private vehicles, but also vehicles of Thalambur Panchayat are dumping waste here regularly. The size of this dump yard is increasing day by day and it is being burnt periodically causing a cloud of smoke. This dump yard directly affects close to about 800 adjacent apartments/houses and indirectly the whole village.

We request you to take immediate remedial action to safe guard the key fresh water source and also to ensure the health and safety of the residents of Thalambur village. We also request you to take immediate strong action both preventive and remedial as soon as possible, before it is too late and causes any serious health related incidents in Thalambur village.

Thanking You,

Sincerely,

(A. KAMIL)
Secretary - AHFOA



Thalambur, Chengalpattu
19-04-2021

FROM
THE RESIDENTS OF THALAMBUR
Chengalpattu District

To
The District Collector
Office of the District Collector
Chengalpattu

Respected sir

SUB: Ardent request to save and protect the freshwater lake of Thalambur from dreadful contamination

We the Thalambur residents most humbly and respectfully bring the following few lines to your benevolent and benign consideration and favorable action.

Thalambur Lake is spread over 100 acres of land with a circumference of around 2500 plus meters and is full of fresh water. Thanks for the last monsoon and the efforts of Care Earth Trust which deepened the lake last year. The lake is fenced on one side of the road and heaped up with mud (bund) on the other Road side of the Road. There is a way from Karanai side to the lake which is left open.

A garbage dumping ground has come up in the last three years on the Karanai side threatening the lake and surrounding dwellings. Garbage is dumped in this area (which includes household/hotels waste, hospital waste, animal waste, dead Carcass etc.,) irrationally and irresponsibly. Dumped garbage is piled up in such large proportions that the appalling waste is spread over the adjoining areas of the lake threatening the fresh water body with dreadful contamination. It may be pertinent to mention that the water from this lake is being pumped out by the Panchayat and supplied to the entire village for its use. The very lifeline of the Thalambur village is being threatened by the pollution caused by the garbage dump.

In this connection we would also like to bring to your kind notice that Arihant Heirloom Flat Owners Association submitted a representation to the then Collector of Kanchipuram in May 2018 (copy enclosed) since Thalambur was under the jurisdiction of Kanchipuram District at that time. The then collector of Kanchipuram assured us of a permanent solution and mooted some steps for clearing the garbage, which unfortunately turned out to be a one-time exercise and the problem persists unabated and unchecked till today. It is anybody's guess as to how much of the dreadful waste got washed down and mingled with the fresh waters of the lake during the monsoon last year.

It is also relevant to bring to your kind notice that the dumped garbage of which majority being dumped in plastic bags and burnt regularly on a daily basis leading to a toxic emission of thick and heavy smoke causing severe health hazard like burning sensation in eyes and throat, coughing and sneezing and other related health issues. We are very much afraid that the smoke contain toxic contents leading to very severe health hazards to infant babies, toddlers, children, elders and other residents of the area.

We further submit with extreme pain and concern that the second COVID19 wave is proving to be very cruel and unkind to mankind as a whole. It is not out of place to mention here that in such a volatile and unpredictable condition, social responsibility lies with the citizens to save the society as a whole from dread and distress. Even in our Apartment COVID positive cases were reported and residents are afraid and living with fear and anxiety as the smoke emitting from the burnt garbage may be a serious health hazard. It is also causing pulmonary health issues to the residents of Thalambur Village who live in the periphery of the lake.

When Chennai reeled under severe water crisis two years back, the citizens and Government took a pledge to save all the water bodies in around the city and spent huge time and money in restoring the water bodies. The Thalambur Lake also received a face lift with the help of an NGO (Care Earth Trust) which strengthened the lake bund on the eastern and southern peripheries of the lake. All such good efforts seems to be nullified as the lake stands polluted now which is a cause for great concern.

This fresh water body which recharges the ground water of entire Thalambur and its surroundings is in grave danger today. Many species of birds, both native and migratory and animals like wild rabbits and foxes have made the surroundings of the lake their home. It is easy to spot Egrets, King Fishers, Koels and even Peacocks around the lake. The Thalambur Lake, which is the life source of not only the people of Thalambur but birds and animals as well, is now full, thanks to the copious rains last year. If we properly maintain this lake, the water will last for another two to three years and we will not have any water shortage. However, this water body is fast losing its purity on account of the garbage dumped in the lake and its surroundings. What started as a small dump has now grown in size and has extended to the fringes of the lake polluting its waters. In this connection we understand that the Green Tribunal had passed orders to protect the Thalambur Lake and it was confirmed by the Panchayat and other authorities that the same has been moved to a wasteland which will not affect the people. However, the reality is otherwise as the dump yard has come up right in the middle of a human settlement as well as on the fringes of a water body polluting its waters. We are enclosing a copy of the orders issued by National Green Tribunal dated 11th May 2017 for your ready reference.

Our representations to the local authorities time and again to shift the garbage dumping ground to elsewhere have gone in vain. They have promised a lot, but nothing has so far happened on the ground. We therefore fervently appeal to you and request you to kindly show concern to this predicament and issue directives to the concerned authorities to end this crisis as soon as possible in order to protect and save the Thalambur fresh water lake.

Thanking you sir

Yours faithfully

Thalambur residents

M. S. L. H. O.

Handwritten signature

Handwritten signature

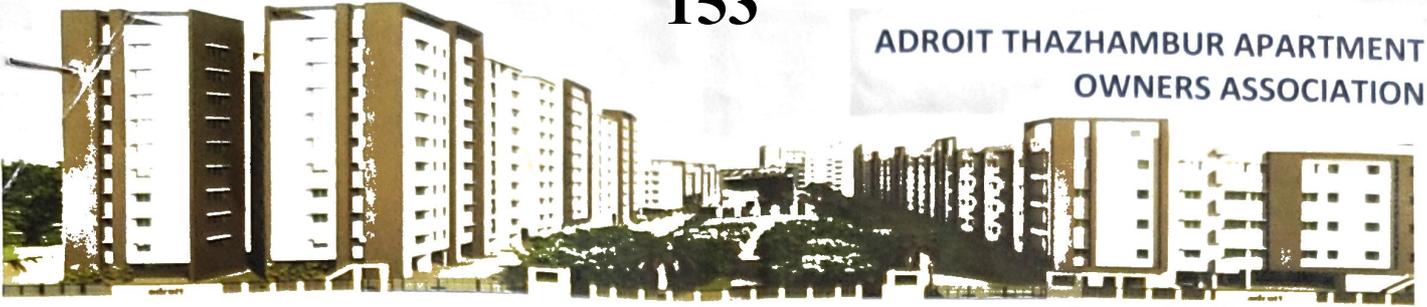
PS:

For the purpose of convenience, a small group of people have been nominated as the Action Committee to coordinate on the matter of whom Shri Naga Srinivas will be the single point of contact to whom all correspondence relating to the subject matter may please be addressed.

Name	Address	Phone number	E mail ID
Mr. Naga Srinivas	J12, Arihant Heirloom, Thalambur	7401457718	naga.avula@gmail.com
Mrs. Vahini	R44, Arihant Heirloom, Thalambur	9500054087	navahini@gmail.com
The Secretary	Arihant Heirloom Flat Owners Association, Thalambur	7358746910 9600033085	Arihantheirloom.office@gmail.com
The Secretary	Adroit Thalambur Apartment owners association	8056207878	adroitdistricts@gmail.com

Enclosures

1. Signatures of the Residents of Thalambur.
2. Photos of the lake and the garbage dumping ground.
3. A copy of the representation dated 27th May 2018n submitted by Arihant Heirloom Flat Owners Association.
4. Orders of Green Tribunal while disposing the Application No 34 of 2016.



Reg.no: SRG/Chengalpattu/4/2019

Dear Residents,

This is with reference to the illegal dump yard close to our apartment. A garbage dumping ground has come up in the last three years on the Karanai side threatening the lake. Garbage is dumped in this area (which includes house hold/hotels waste, hospital waste, animal waste, dead Carcass etc.,) irrationally and irresponsibly. Dumped garbage piled up in such large proportions that the appalling waste is threatening the fresh water body with dreadful contamination. It is also relevant to bring to your kind notice that the dumped garbage is being burnt regularly on a daily basis leading to emission of thick and heavy smoke causing burning sensation in our eyes, continuous sneezing and other related health issues. We are very much afraid that the smoke may contain toxic contents leading to health hazards to infant babies, toddlers, children, elders and other residents of the area. Many residents have complained of health issues such as wheezing and pulmonary problems. In these days of CORONA this dump yard is threatening the lives of the residents.

In this connection we the residents are launching a signature campaign with a representation to be submitted to the authorities concerned to shift the garbage dump yard away from the residential area.

We request all the Residents to kindly join this momentum and participate in this campaign to protect our residents from distress and suffering.

Regards,

Adroit Thalambur Apartment Owners Association



Thalambur Garbage Dumpyard Removal Signature Campaign

No	Name	Mobile Number	Appartment Name / Street Name	Flat No / House No	Signature
361	N. Sreepathy	9842901172	D104	D104	[Signature]
362	K.J. Thulakshaman	9790389723	D105	D105	[Signature]
363	Manimegalai. P	98848335494	D106	D106	[Signature]
364	Jeyalakshmi. N	7489413656	D-203	D-203	[Signature]
365	APARNARATAN	7845302024	D-208	D-208	[Signature]
366	Aradh	1884880165	D-301	D301	[Signature]
367	v. Sri Swathi	8885959779	D-310	D-310	[Signature]
368	Deisi Rani	9944997902	D-302	D-302	[Signature]
369	Ashraf Mameed	9789947715	D-309	D-309	[Signature]
370	Sentil Kumar. R	8939656682	D-303	D-303	[Signature]
371	Hari Prashna	7358575587	D-304	D-304	[Signature]
372	Saty Hemathi	917684070	D-308	D-308	[Signature]
373	Tharageswari. S	9384595546	D-307	D-307	[Signature]
374	D. Latha.	8072742856	D-403	D-403	[Signature]
375	J. Aravindan	9840108433	D410	D410	[Signature]
376	Rajesh. Y	8526256090	D409	D409	[Signature]
377	P. Gresh	9916869104	D404	D-404	[Signature]
378	V. Vasakumar	9597493202	D405	D-405	[Signature]
379	S. Padma	8939801058	D408	D-408	[Signature]
380	Gayatri	9840655855	D510	D510	[Signature]
381	P. Saranya	9790451608	D504	D504	[Signature]
382	R. Elatiya	8668065577	D503	D503	[Signature]
383	P. ANANTHI	9976516944	D508	D508	[Signature]
384	K. RETESH	8072518126	D507	D507	[Signature]

Thalambur Garbage Dump Removal Signature Campaign

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No	Name	Mobile Number	Appartment Name / Street Name	Flat No / House No	Signature
385	R. Padma Raja Sthela	9968142119	Adroit	D. 610	R. Padma
386	SRINIVAS MVS	9840121078	ADROIT	D 609	Srinivas
387	sashi	7904861585	ADROIT	D 608	sashi
388	Zohar Ali	9476265212	Adroit	D 605	Zohar
389	Saranya	9677313971	Adroit	D 607	Saranya
390	Sulagata	9952981586	Adroit	D 709	Sulagata
391	S. Jeyam Ammani	8825531835	Adroit	D 201	S. Jeyam
392	M. Sideri		Adroit	D 202	M. Sideri
393	Vinothkumar. R	8675432230	Adroit	D 206	Vinoth
394	NIKSIL THY. D SAMUN	9846567350	Adroit	D 207	Niksila
395	Rajan RM	7865302024	Adroit	D 208	Rajan
396	V. THANIGAIVEL	9962854200	ADROIT	D-710	V. Thanigai
397	M. Karthi Logan	7894182015	ADROIT	D 701	M. Karthi
398	Abhinav	9444885166	11	D 704	Abhinav
399	Pradeesh	9606626207	ADROIT	D 603	Pradeesh
400	Sandeep.v.v	8148900689	ADROIT	D 606	Sandeep
401	KARSHAK	9940048871	ADROIT	D 604	Karshak
402	Priscilla	9885553700	ADROIT	D 506	Priscilla
403	S. Sivaprabha	7823945453	ADROIT	D 401	S. Sivaprabha
404	R. MOHAN	9884222249	ADROIT	C 403	R. Mohan
405	Keena. T	9677119754	ADROIT	A1 901	Keena
406	Bhuvanachwaran M	7358176184	ADROIT	A1 905	M. B. Ch
407	S. Chatterjee	8148812212	Adroit	A1 906	S. Chatterjee
408	Shiny	9863475190	Adroit	91907	Shiny

156
Thalambur Garbage Dumpyard Removal Signature Campaign

No	Name	Mobile Number	Appartment Name / Street Name	Flat No / House No	Signature
409	Smitha Sudev	9445655256	Adroit	A1-908	<i>[Signature]</i>
410	Babhu Suresh	9789045001	Adroit	A1-801	<i>[Signature]</i>
411	Dinesh Vasu	9994181670	Adroit	A1-807	<i>[Signature]</i>
412	Satyandha	9884049038	Adroit	A1-804	<i>[Signature]</i>
413	Pranesh Rajashekar	9962142482	Adroit	A1-703	<i>[Signature]</i>
414	S. Monika	8080316111	ADROIT	A1-702	<i>[Signature]</i>
415	K.M. Benthika	9790647143	Adroit	A1-708	<i>[Signature]</i>
416	K. Arifkeri	96526008	Adroit	70/A1	<i>[Signature]</i>
417	Mathavi	9962180989	Adroit	A1-608	<i>[Signature]</i>
418	R. SRINIVASAN	9962524359	Adroit	A1-602	<i>[Signature]</i>
419	B. GOMATHI	9094648335	ADROIT	A1604	<i>[Signature]</i>
420	Recha	9712984650	Adroit	A1501	<i>[Signature]</i>
421	Nirajan	989426461	/	A1502	<i>[Signature]</i>
422	Ashok	7358606202	Adroit	A1506	<i>[Signature]</i>
423	RAHUL	9676106400	Adroit	A1505	<i>[Signature]</i>
424	Priya. N	8754408118	Adroit	A1-401	<i>[Signature]</i>
426	Madhu	9791440106	Adroit	A1407	<i>[Signature]</i>
427	Growtham	9600585852	Adroit	A1406	<i>[Signature]</i>
428	<i>[Signature]</i>	8489990556	"	A1-405	<i>[Signature]</i>
429	Wasim	9841301319	Adroit	A1-301	<i>[Signature]</i>
430	ELIJAH	9840029773	Adroit	A1-308	<i>[Signature]</i>
431	RAJESH Y	9791932821	"	A1307	<i>[Signature]</i>
432	Manigandan	9176055157	Adroit	A1-205	<i>[Signature]</i>
433	g. Arsh	9176057039	Adroit	A1-203	<i>[Signature]</i>

Thalambur Garbage Dump Removal Signature Campaign

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No	Name	Mobile Number	Appartment Name / Street Name	Flat No / House No	Signature
444	S. Priyadharsini	8946714975	Adroit	A1-206	[Signature]
445	P. RAMAKRISHNAN	99140076299	Adroit	A1-201	[Signature]
446	A.N.VEEMKATA KRISHNAN	9444057265	Adroit	A1-208	[Signature]
447	R. Geetha	8903113156	Adroit	A1-108	[Signature]
448	RATESH. K.V.	9994093170	Adroit	A1-103	[Signature]
449	Prathish. VK	9671132302	Adroit	A1-105	[Signature]
450	Vinoth. K.S.	9791066222	Adroit	B1-203	[Signature]
451	R. Rabin Balu	9840542700	Adroit	C1-302	[Signature]
452	MOHAN NATARAJAN	9791060438	ADROIT	B3-404	[Signature]
453	Ricky	9940465553	ADROIT	B3-305	[Signature]
454	Aishwarya Lakshmi	9968286783	ADROIT	B3-302	[Signature]
455	Ashna	9074414718	Adroit	B3-301	[Signature]
456	Paiz	9940534068	Adroit	B3-202	[Signature]
457	Vdhayan	9677154554	Adroit	B3-203	[Signature]
458	PRASHANT.S	9042281339	Adroit	B3-205	[Signature]
459	J.Ramini	7486633135	Adroit	B3-102	[Signature]
460	Mrs. ANFO CHARLE	9890697457	Adroit	B3-103	[Signature]
461	"	"	"	B3-105	[Signature]
462	Prasanth R	9843381281	ADROIT	A2-103	[Signature]
463	Tarveer Jaha	7358692934	ADROIT	A2-206	[Signature]
464	Prasanna	9894066844	"	A2-201	[Signature]
465	SHAKUR	9840960800	Adroit	A2-302	[Signature]
466	Rabiya	9640024556	"	A2-303	[Signature]
467	P. Sankar	9884373327	"	A2-403	[Signature]



Arianth Heirloom, Chennai
 AHFOA Owners Association

DT: 15.03.2021

Dear Residents,

This is with reference to the illegal dump yard close to our apartment. A garbage dumping ground has come up in the last three years on the Karanai side threatening the lake. Garbage is dumped in this area (which includes house hold/hotels waste, hospital waste, animal waste, dead Carcass etc.,) irrationally and irresponsibly. Dumped garbage piled up in such large proportions that the appalling waste is threatening the fresh water body with dreadful contamination. It is also relevant to bring to your kind notice that the dumped garbage is being burnt regularly on a daily basis leading to emission of thick and heavy smoke causing burning sensation in our eyes, continuous sneezing and other related health issues. We are very much afraid that the smoke may contain toxic contents leading to health hazards to infant babies, toddlers, children, elders and other residents of the area. Many residents have complained of health issues such as wheezing and pulmonary problems. In these days of CORONA this dump yard is threatening the lives of the residents.

In this connection we the residents are launching a **signature campaign** with a representation to be submitted to the authorities concerned to shift the garbage dump yard away from the residential area.

We request all the Residents to kindly join this momentum and participate in this campaign to protect our residents from distress and suffering.

Note: Security will be carrying the Notice along with other necessary documents for signing purpose to your flat. **Request all residents with age of 18+ to sign the document to support the AHFOA Green Team initiatives.**

Regards,
 AHFOA

Thalambur Garbage Dumpyard Removal Signature Campaign

Sl. No	Name	Mobile Number	Appartment Name / Street Name	Flat No / House No	Signature
1.	THOMAS CHERIAN	9884444624	ARIHANT A-13	A-13	
2.	Shanmuga Ananthi	9841657066	ARIHANT A-14	A-14	
3.	Ankit Kumar	8340528490	ARIHANT A-23	A-23	
4.	Suriya Lakshmi	9884728412	ARIHANT A-24	A-24	
5.	A P Muneer	9600646820	ARIHANT A-43	A-43	
6.	Sayeeda Taher	9299003428	ARIHANT A-44	A-44	
7.	Labida Mohaph	9566244504	ARIHANT A-41	A-41	
8.	Mang Nai	9677157030	ARIHANT B-12	B-12	
9.	A. Kamal	9840096005	ARIHANT B-13	B-13	
10.	Ganesh. K	9791324318	ARIHANT B-21	B-21	
11.	Senthilnathan J	9176937379	B22 Aihant	B22	
12.	Varsha Kamaal	6374990840	ARIHANT B-32	B-32	
13.	P. Ramasubramaniam	9445265226	ARIHANT B-43	B-43	
14.	V. Harisath Meetha	9994163180	ARIHANT B-41	B-41	
15.	Asuok KRISH	9884697799	ARIHANT B-44	B-44	
16.	Noween Mehata	9841011673	ARIHANT C-13	C-13	
17.	Jyrahallada Rega	9962411551	ARIHANT C-11	C-11	
18.	K. SANDHYA	8939566016	"	C-11	
19.	RAJASREE. A.S	9986307111	C12	C-12	
20.	SABANA SABURA	9962198850	C14	C-14	
21.	Syed YAKIR	9789836786	C14	C-14	
22.	M. HAJARA BANU	9952093110	C14	C-14	
23.	Angel Mathun	8870293700	C21	C21	
24.	SAWDEEP SREEMARAN	9495485591	ARIHANT C23	C23	

Thalambur Garbage Dumpyard Removal Signature Campaign

Sl. No	Name	Mobile Number	Appartment Name / Street Name	Flat No / House No	Signature
25	Sathuavathi.P.	9840736547	Arihant Heirloom	C-24.	Sathuavathi.P.
26	M. Nithyakalyani	9841323629	Arihant Heirloom	C-31	M. Nithyakalyani
27	Manjini Roug	9150000898	Arihant Heirloom	C-33	Manjini
28	D. Vanitha	9176877240	Arihant Heirloom	C-34	D. Vanitha
29	Jayaswini	9176328758	Arihant Heirloom	C-41	Jayaswini
30	Swapna	9381849312	Arihant Heirloom	C-42	Swapna
31	Priyanka		Arihant Heirloom	C-43	Priyanka
32	P. Muralidharan	9176877570	Arihant Heirloom	C-34	P. Muralidharan
33	Jayasree	9710443884	Arihant Heirloom	D-13	Jayasree
34	Sathyanarayana	9841869865	Arihant Heirloom	D-13	Sathyanarayana
35	V. Anitha.	9043950255	Arihant Heirloom	D-13	V. Anitha
36	A. JAMIL	9840181596	ARIHANT HEIRLOOM	D-14	A. JAMIL
37	S. Anis FATIMA	9003035594	ARIHANT HEIRLOOM	D-14	S. Anis FATIMA
38	Gayathri	9025749612	Arihant Heirloom	D-21	Gayathri
39	Santhi	8939751945	Arihant Heirloom	D-23	Santhi
40	K. K. Ravi.	7396196096	Arihant	D-23	K. K. Ravi.
41	K. Ramaswami	7396196096	Arihant	D-23	K. Ramaswami
42	K. Satish Kumar	8939751945	Arihant Heirloom	D-23	K. Satish Kumar
43	Prathiba. R	8056548112	"	D-24	Prathiba. R
44	Karthik. R	9445150413	"	D-24	Karthik. R
45	Sreelekshmi	9497361788	"	D-31	Sreelekshmi
46	P. Azhagaraja	9886646220	Arihant Heirloom	D-32	P. Azhagaraja
47	R. Vinayaga Santhi	9886646220	"	D-32	R. Vinayaga Santhi
48	A. PITCHAI.	9940999443	"	D-32	A. PITCHAI.

Thalambur Garbage Dumpyard Removal Signature Campaign

Sl. No	Name	Mobile Number	Appartment Name / Street Name	Flat No / House No	Signature
49	P. Rajalakshmi	9840794935	Arihant Heirloom	D-32	<u>Ray</u>
50	Abhahel Ban	9500171802	Arihant Heirloom	D-33	<u>Ar</u>
51	Bharat Kumar	9952030189	Arihant Heirloom	D-34	<u>Wshd</u>
52	Aslokumar Paramasivan	9535684625	D-92 Arihant Heirloom	D-92	<u>Pd</u>
53	D. Manikandan	9841009448	Arihant Heirloom	D43	<u>Me</u>
54	Madhan Vivekandan	9176998884	Arihant Heirloom	E42	<u>Me</u>
55	P. Vetrisevi	9846029926	Arihant	E31	<u>Me</u>
56	N. Jaishankar	7299344555	Arihant	E-24	<u>J. Ja</u>
57	Venkatasiva Ram K	9500075963	Arihant	E-21	<u>R</u>
58	B. Anandha Balaji	9894074888	Arihant	E-22	<u>AL</u>
59	Sumithira Vinodh	200702722	"	F-41	<u>R</u>
60	Gourudatu	9148907086	-11-	F-43	<u>R</u>
61	Karthik	8056140813	"	F-35	<u>R</u>
62	Shehanaz Muboon	9786362411	ARIHANT	F. 22	<u>ISLL</u>
63	V. R. Sreenarayan	7401233473	Arihant Heirloom	F23	<u>Va</u>
64	R. GOVINDARAJ	9487348698	Arihant Heirloom	F-11	<u>R. Gov</u>
65	PREMRAJ	9884199043	"	F13	<u>M. Pr</u>
66	S. Renuka	9600299953	Arihant Heirloom	G33	<u>R</u>
67	D. Karthikeyan	770844100	"	G33	<u>R.</u>
68	B. ARUN	9790976833	"	G44	<u>Ar</u>
69	S. Anantha Mahadevan	9790660519	"	G22	<u>N. C. S.</u>
70	S. Ram	9791136186	ARIHANT	G.13	<u>S. Ram</u>
71	PRIYA RAUI	8122775787	"	G-14	<u>Priya</u>
72	P. PULLAIAN	9445426635	"	H-43	<u>Pulle</u>

Thalambur Garbage Dump Removal Signature Campaign

Sl. No	Name	Mobile Number	Appartment Name / Street Name	Flat No / House No	Signature
73	Ayush Singh	9507721746	Arihant Heirloom	H-23	[Signature]
74	V. KARTHIK	9840227639	Arihant Heirloom	H-13	[Signature]
75	S. KANNAN	9952966331	Arihant	H-14	[Signature]
76	Abhilash Myra	8939633149	ARIHANT	H-12	[Signature]
77	S. Rajesh	9994135880	ARIHANT HEIRLOOM	J-41	[Signature] [For Rajesh]
78	Mousumi Patil	822094945	Arihant	J-42	[Signature]
79	Prarthana Mukherjee	9971515337	Arihant	J-44	[Signature]
80	R. Rejina	9952823514	Arihant	J-43	[Signature]
80	Priya Anand	9840970223	"	J-31	[Signature]
81	L. Sathish Kumar	7397457084	Arihant Heirloom	J-33	[Signature]
82	Swathika	9790770438	Arihant heirloom	J-24	[Signature]
83	A. NAGA SRINIVAS REDDY	7401457718	ARIHANT HEIRLOOM	J-12	[Signature]
84	P. VALARMATHI	9600053080	ARIHANT	J-13	[Signature]
85	N. VENKATESH	9741215328	ARIHANT	J-14	[Signature]
86	D. Akash	7904337909	Arihant	K-41	[Signature]
87	Abhishak	9879212022	Arihant	K-42	[Signature]
88	D. KOTHANDARAMAN	9884120159	ARIHANT	K-43	[Signature]
89	K TANZEER	9933245225	ARIHANT	K-31	[Signature]
90	K. NAVIN KUMAR	9629560344	ARIHANT HEIRLOOM	K-32	[Signature]
91	Sangeetha Raju	9495450111	Arihant	K-33	[Signature]
92	Mani	944043555	"	K-21	[Signature]
93	N. Chamy	9790693111	ARIHANT	K-24	[Signature]
94	VISAY	9962511245	ARIHANT	K-24	[Signature]
95	MRIDULA	9962711245	ARIHANT	K-24	[Signature]

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Thalambur Garbage Dumpyard Removal Signature Campaign

Sl. No	Name	Mobile Number	Appartment Name / Street Name	Flat No / House No	Signature
96	Rubini Sampath	9445122709	Arihant Heirloom	K1	
97	Mathews. A. Mavrate	8056053047	Arihant	12-11	
98	M. SHUJATH ALY	9500033622	New Room Arihant 2/41	L/41	M. Shujath
99	S. SHANAWAZ	-do-	-do-	L/41	S. Shanawaz
100	S. RAMESH	898538	1419	4-42	
101	Ajeeth Kumar A	7356260881	Arihant Heirloom	L-31	
102	Seharani. A	9567688540	"	L-31	
103	Sweta R	9840145342	Arihant Heirloom	L-33	
104	Navaneeltha	9551473306	"	L-32	V. S. V.
105	Navilan	7358604532	"	L-32	Navilan
106	Nilavan	8925283060	"	L-32	
107	S. Jyothi	9840801606	"	L-24	
108	I. Sai Chandrika	9182785848	"	L-22	
109	Siva	9600033085	"	L12	
110	Kabilan. B	9840473830	"	L-13	
111	LOVINA. P.	9894972070	"	M-43	
112	Silvester. J	9789098699	Arihant Heirloom	M-41	Silvester J.
113	Mark Barnes	7708055989	Arihant Heirloom	M-44	
114	S. HARISH	9840805163	"	M-31	
115	K. Dinesh	8248271859	Arihant Heirloom	M-33	
116	Avikalp Karuaha	9677090223	Arihant Heirloom	M-34	
117	Aranich Karuaha	9710109550	"	M-34	
118	Kalpana Karuaha	7299883215	"	M-34	Kalpana
119	T.L. Karuaha	9710109550	"	M-34	

Thalambur Garbage Dumpyard Removal Signature Campaign

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Sl. No	Name	Mobile Number	Appartment Name / Street Name	Flat No / House No	Signature
120	Suvaralekha Karayal	9677090223	Arihant Heirloom	M-34	
121	Supriya	9884045924	Arihant heirloom	M-21	
124	Thameem M	7373555549	Arihant heirloom	M-22	
125	Shriya	7358176800	Arihant heirloom	M-24	
126	S. Malavizhi	9443154152	Arihant heirloom	M-13	
127	Lipika Prusty	8925275067	Arihant heirloom	M-14	
128	ANBU CA EZHIAN	8937680414	Arihant heirloom	M-12	
129	Piyush Makwana	7358196580	Arihant heirloom	N-44	
130	D. Mohammed Ali	7418037758	Arihant Heirloom	N-43	
131	Pradeep P	9444091041	Arihant Heirloom	N-41	
132	Anandhan K	9966433779	Arihant Heirloom	N-34	
133	Santhosh G.	9884462821	do	N-33	
134	Balasubramanian	9865692827	Arihant Heirloom	N-24	
135	G. Sankaralingam	9677255990	do	N-22	
136	A. Gnanu	9500127887	Arihant Heirloom	N-21	
137	Ugupriya A.	8939794162	Arihant Apt.	N-11	
138	Amol G.	7358576401	Arihant Apt	N-11	
139	Pragati Kumr Patil	9840382304	do	N-13	
140	Smidexi Patil	9940102304	do	N-13	
141	Vijayarathay T.S.	9940059896	Arihant heirloom	N-14	
142	Vishal Deshmukh	8939795052	Arihant Heirloom	R-22	
143	Jagruti Deshmukh	8939795052	do	R-22	
144	Prashant Diwan	8939814654	do	H-33	
145	Seema Diwan	8861608028	do	H-33	

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Thalambur Garbage Dumpyard Removal Signature Campaign

Sl. No	Name	Mobile Number	Appartment Name / Street Name	Flat No / House No	Signature
146	Gajanan Deshmukh	8939 839210	Arihant Heiroloa	L14	Graj
147	Sneha Deshmukh	8939839210	"	L14	Sneha
48	Nitin Birote	9650100402	"	K13	Nitin
149	Harshali Birote	9650100167	"	K13	Harsh
150	Deepak Dhe	948664298	"	P41	Deepak
151	Umta Nani	98841087311	"	P-44	Umta
152	GOP1	9962055448	"	P42	B. Ge
153	Nagappan Chidamb	95661666	"	P32	N
154	R. Sridevi	7667741133	"	P34	Rishi
155	Vijaya	9701033452	"	P33	Vijaya
156	M. Karthi	9940289423	"	P31	M. Karthi
157	Kanish	9941178019	ARIHANT APPART	P23	Kanish
58	Kanthiga Balaji	739730262	"	P-21	Kanthiga
59	IRMA PRANITHA SELUK	7299159808	"	P-24	IRMA
60	V. Mahendrababu	9966206743	ARIHANT	P-22	V. Mahendrababu
61	K. L. Peiyanke	8920602919	"	P-12	K. L. Peiyanke
62	K. Parvatha		"	P.11	K. Parvatha
63	J. Ashok	9884921886	"	P.14	J. Ashok
	R. Ramachandran	9444426417	"	Q.43	R. Ramachandran
65	S. KRISHNA PRADEEP	9884045949	"	Q44	S. Krishna Pradeep
66	A. Anis Fathima	9566251481	"	Q37	A. Anis Fathima
67	V. S. KAMAL	8754088690	"	Q31	V. S. Kamal
168	B. Sri Latta	7395958284	"	Q33	B. Sri Latta
169	Ashwin.V	9894162582	"	Q41	Ashwin

Thalambur Garbage Dumpyard Removal Signature Campaign

Sl. No	Name	Mobile Number	Appartment Name / Street Name	Flat No / House No	Signature
170	Subhasan Hari	8300520290	ARJHANT HEIRloom	Q24	[Signature]
171	Bhanumathi Ramak	7021299373	ARJHANT HEIRloom	Q22	[Signature]
172	Umashankar	908070585	G14, Arjant heirloom	G14	[Signature]
173	P. PERIASAMY	9600082761	Q11 Arjant	Q11	[Signature]
174	K. MRINAUNI	9840410759	R-41 Arjant	R-41	K. Mrinamini
175	ANBUVAHINI	9791130510	R-44, Arjant	R-44	[Signature]
176	R. SRINIVASAN	9840173851	R-34	R-34	[Signature]
177	Geetha Balakrish	7708993075	R-31 Arjant	R-31	[Signature]
178	Remy Sekar	984173185	R 33 Arjant	R 33	[Signature]
179	K. Jude Sekar	994178343	R 33	R 33	[Signature]
180	S. Aarthi Kathiravan	8754243575	R-24	R24	[Signature]
181	V. Inbamani	994186074	R. 23 Arjant	R. 23	[Signature]
182	ADITHYAN SATHISH	9840495415	R14	R14	[Signature]
183	Shabeena Sathish	9496611712	R14	R14	[Signature]
184	R. SRINIVASAN	9962543380	ARJHANT HEIRloom	R13	[Signature]
185	Muthukumar Raja. R	9500152834	ARJHANT HEIRloom	A22	[Signature]
186	NLSHA	9841011673	A34 Arjant	A34	[Signature]
187	BERKIN JAHNS	9884032082	B-14	B-14	[Signature]
188	Sarwati Sarkar	7331136980	D 4 Arjant	D 41	[Signature]
189	Balachander	9443421550	F-24 Arjant	F.24	[Signature]
190	Abhi	9003010013	ARJHANT	F34	[Signature]
191	RATHISH, ykesh	7904991510	Arjant	Q43	[Signature]
192	Miss. San dha	7338955843	Arjant	J21	[Signature]
193	R. Ganesan	9677206093	Arjant	J23	[Signature]

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Thalambur Garbage Dumpyard Removal Signature Campaign

Sl. No	Name	Mobile Number	Appartment Name / Street Name	Flat No / House No	Signature
194	VASUDEVANATHAN I	9789482973	ARIHANT HEIRLOOM	A33	[Signature]
195	Venkatesan . S	759815648	Arihant Heirloom	C22	[Signature]
196	B.K. Mishra	8056026848	Arihant Heirloom	D-44	[Signature]
197	G. Anantha Prasadh	9840299590	E23, Arihant Heirloom, Thalambur	E23	[Signature]
198	Jeyakani S.C.	9841643303	F12, Arihant Heirloom	F12	[Signature]
199	SAKTHI KUMAR	9790814708	G-11 ARIHANT HEIRLOOM	G11	[Signature]
200	Ganesha Prakasham . P	9789701039	G32	G32	[Signature]
201	Manjit Srinivas	9940021230	Arihant Heirloom Thalambur	K12	[Signature]
202	S.N. SAMPATH	9498003944	Arihant Heirloom	K11	[Signature]
203	Manish K	822029840	" "	R21	[Signature]
204	A.K. Santha Shreea	8428503898	Arihant Heirloom	R42	[Signature]
205	T. Raj Kaulbom	9789777647	Arihant "	C23	[Signature]
206	S. Gayathri	9840173852	Arihant	R34	[Signature]
207	Dr. Preet Pant	90030832	Arihant	K37	[Signature]
208	Dr. Menaka S.	9445796827	A43 Arihant Heirloom	A43	[Signature]
209	p. Mounika	6281012026	Arihant	P22	[Signature]
210	D. Vijayalakshmi	9884845455	Arihant	H41	[Signature]
211	S. Laxmi rani	9884701571	Arihant	N22	[Signature]
212	N. Vasa Naga Rajan	9841613557	ARIHANT	E-24	[Signature]
213	Jayesh Baibhav	8826683308	ARIHANT	C-43	[Signature]
214	PRASUN SUMAN	8340422624	ARIHANT	C-43	[Signature]
215	Manish Singh	8340657710	Arihant	H-23	[Signature]
216	Kunal Kumar	9142403136	Arihant	H-23	[Signature]
217	Vinayak Kukannu	9731163241	Arihant	F43	[Signature]

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Thalambur Garbage Dumpyard Removal Signature Campaign

Sl. No	Name	Mobile Number	Appartment Name / Street Name	Flat No / House No	Signature
218	P. VIGNESH	8056285056	M23/Arihant	M 23	
219	P. PREETHI	7401174281	Arihant Heiskan	M23	P. Preethi
220	Ev. M. PRITHVI	9176671656	"	L 11	
221	A-Anandha Basal	8248505441	E-23		
222	B. Anandha Balaji	9894074888	E 22/Arihant	E22	
223	Shree Kish Anand	8340528490	A-23 Arihant	A-23	Shree Kish
224	DEEPAK	97984126	A-23 Arihant	A-23	
225	A. Smita	834028492	A-23/ARIHANT	A-23	
226	T.K. Ramesh Babu	9940248	D22/ARIHANT	D-22	
227	PAVAN KUMAR K	9884459000	M21/Arihant	M-21	
228	Gopi KRISHNA	9701633452	P33/Arihant	P33	
229	Sunil Hajeta	7395958283	O33/Arihant	O33	
230	Gangadhara Rao	7395958283	O33/Arihant	O33	
231	Rajuwai	7395958283	O33/Arihant	O33	
232	Rajeev	6206378537	Arihant	644	Rajeev
233	Ajush	7552263532	Arihant	644	
234	Modit Raj	9523023594	Arihant	644	Modit Raj
235	Abdul Careem	9171108352	ARIHANT		
236	N. NOORU AMEEN	9894111096	ARIHANT		
237	K. NOORUDDIN	9894101681	ARIHANT		
238	Rehan Miftah	994059544	ARIHANT		
239	R.S. Azeer	9850275222	Arihant		
240	Lakshman	758188049	B-43		
241	Amranya	7358188049	B-43		

DT: 15.03.2021

Dear Residents,

This is with reference to the illegal dump yard close to our apartment. A garbage dumping ground has come up in the last three years on the Karanai side threatening the lake. Garbage is dumped in this area (which includes house hold/hotels waste, hospital waste, animal waste, dead Carcass etc.,) irrationally and irresponsibly. Dumped garbage piled up in such large proportions that the appalling waste is threatening the fresh water body with dreadful contamination. It is also relevant to bring to your kind notice that the dumped garbage is being burnt regularly on a daily basis leading to emission of thick and heavy smoke causing burning sensation in our eyes, continuous sneezing and other related health issues. We are very much afraid that the smoke may contain toxic contents leading to health hazards to infant babies, toddlers, children, elders and other residents of the area. Many residents have complained of health issues such as wheezing and pulmonary problems. In these days of CORONA this dump yard is threatening the lives of the residents.

In this connection we the residents are launching a signature campaign with a representation to be submitted to the authorities concerned to shift the garbage dump yard away from the residential area.

We request all the Residents to kindly join this momentum and participate in this campaign to protect our residents from distress and suffering.

Note: Security will be carrying the Notice along with other necessary documents for signing purpose to your flat. **Request all residents with age of 18+ to sign the document to support the AHFOA Green Team initiatives.**


Regards,

JAIN Thalambur Apartment Owners Association

B2 7.

Sl. No	Name	Mobile Number	Appartment Name / Street Name	Flat No / House No	Signature
1	K. KARTHIK	9796816487	JAINS	1SM	K. Karthik
2	GURUPRASAD	9962492211	JAINS	4 FOS	Guruprasad
3	Vijayakumar	9940156905	JAINS	3 TA	Vijayakumar
4	Saravana Kumar	9841066629	JAINS	3 FOC	Saravana Kumar
5	M. Manivannan	9884978382	Jains	2 FOA	M. Manivannan
6	L. Sathuraman	9894470162	Jains	4 FC	L. Sathuraman
7	M. RAVISHANKAR	9003883176	JAINS	5 TL	M. Ravi
8	A. DHAVAN	9789914074	Jains	1 FOL	A. Dhavan
9	M. Pradeepa	9942862026	Jains	3SB	M. Pradeepa
10	M. Parithra	9566937673	Jains.	4 FJ	M. Parithra
11	Srinivasan. R.	9566053083	Jains	2 SJ	Srinivasan
12	Dr. Shankar	9360608513	JAINS	1-FOJ	Dr. Shankar
13	Anandagan	9840202738	Jains	1 SG	Anandagan
14	Balamurugan K	9843481401	Jains	4 FB	Balamurugan
15	SOMASUNDARAM	6383497953	Jains	1 FC	Somasundaram
16	Santhep	9840510384	Jains	1 TH	Santhep
17	Satheesh Kumar. S	8012312606	Jains	1 FM	Satheesh Kumar
18	Mahesh Pandian	9944410354	Jains	5 TF	Mahesh Pandian
19	Usman	9840673669	Jain	5 FM	Usman
20	Rambabu. M	9833965179	Jains	2 FOL	Rambabu
21	Abhishek D	9940225153	Jain	2 FH	Abhishek
22	Amarnath. K	9659721222	Jain	2 SG	Amarnath
23	MURALI KRISHNAN	6385845789	JAIN	2 FOD	Murali Krishnan
24	K. RAVENDRAN	9043689234	,	5 TE	K. Ravendran

Sl. No	Name	Mobile Number	Appartment Name / Street Name	Flat No / House No	Signature
25	Idrish	9547111661	Jain Spring apartment	TD / Block 3	
26	Rashid	9526908224	Jain	3 FOB	R
27	Suresh	9994013972	JAIN	1 FOK	ds
28	Prema	9446605477	Jains	2 FF	P. Per.
29	Param	9989878888	Jain	1 FOC	Param
30	G. Senthil	9894472691	DO -	1 FOG	Senthil
31	U. Pooja.	9940902895	Jain	5 SJ	Pooja
32	M. Chellamal	9566153542	Jains	2 SC	
33	V. S. Senthil	9566053083	Jains	2 SJ	V. S. Senthil
34	T. Sank	9790911274	Jains	5 TD	T. Sank
35	S. Shanmuganandam	9442431920	Jains	FB 11 Block	S. Shanmuganandam
36	RANHASRAY N	9840845261	Jains	2 FOE	N. Has
37	Nirmalantham	9632795321	Jains	4 FJ	N. Antham
38	Saravanan Kumar	9841066624	Jains	3 FOC	S. Kumar
39	Udaya Shankar	9499051990	Jains Spring	3 FOA	U. Shankar
40	Ravi	893968974	Jain	3 SA	Ravi
41	S. Shanmugan	7904559009	Jains	FO 1	S. Shanmugan
42	M. NAZIR	9848727932	Jain	5 FM	M. Nazir
43	LIANO	9944229220	2nd Jain	3 SB	Liano
44	Satheesh	8012312604	Jains	1 FM	Satheesh
45	X. Joseph Jerald	9176114426	Jains	2 FC	X. Jerald
46	SIVA KUMAR	9092465561	JAINS	HFF	S. Kumar
47	X. Thiya	9994411314	Jains	4 SA	X. Thiya
48	P. Lakshman	8328065814	Jain	5 SA	P. Lakshman

Sl. No	Name	Mobile Number	Appartment Name / Street Name	Flat No / House No	Signature
49	S. Niranjan	8248079825	Jains Spring	FA	S. Niranjan
50	Lakshmanan - U	988474070	Jains Spring	ATC	U.
51	B. velmurugan	9942846000	Jains Spring	2JA	B. V.
52	Amanath. S	739585573	Jains Spring	FA	A. S.
53	SRINIVASAN	9443969155	Jains	3FD	S. N.
54	C. Kalirathnam	8487934036	Jain	5SD	C. K.
55	P. Siva Rajakoddy	954156725	Sain Spring	4TE	P. S.
56	R. RAA	9789070707	Jains Spring	5FOG	R. R.
57	Jason Mathew	9840522847	Jains Spring	5TM	J. M.
58	V. M. MATHAI	9789080355	Jain Spring	5TK	V. M.
59	N. Suresh	9710524284	Jain Spring	5SM	N. S.
60	Srinivas	9884889319	Jains	5FJ	S. N.
61	Karthikeyan. C	9884690762	Jains Spring	5SK	K. C.
62	C. Kishore Kumar	9650562577	Jain Spring	1SA	C. K.
63	RA. Giridharan	7358694594	Jains Spring	3FC	R. G.
64	PK Agrawal	9789847244	Jains Spring	4FOA	P. K.
65	Praneeth	9390612382	Jains Spring	4FOE	P. R.
66	Elizer Samuelraj	9952555716	Jains Spring	5SL	E. S.
67	Jayachandran S	9443913970	Jains Spring	4ST	J. C.
68	VINOD KUMAR	9790921222	Jains Spring	ITF	V. K.
69	Chandrasekar	7358109999	Jains Spring	5FH	C. S.
70	Divakaran	8903217710	Jains Spring	4FOB	D. V.
71	Swagat	8189941316	Jains Spring	SB. 5	S. W.
72	Raveendrababu. B	9677107582	Jains Spring	2FOG	R. B.

Thalambur Garbage Dumpyard Removal Signature Campaign

Sl. No	Name	Mobile Number	Appartment Name / Street Name	Flat No / House No	Signature
73	P. S. Srikant	842006968	771 (Jain)	1TB	
74	S. Vinuthkumar	8754120359	ATF Jain's	4TF	
75	Vignesh. K	63511434350	JAIN'S	3FA	
76	P. Karunakay	9884401881	Block 1TA Jain	1TA	
77	M. CHELLAM	9176237518	Block 2FB JAIN'S	2FB	
78	R. Vinuthai Kumari	9791022809	Jain Spring Meads	4FOD	
79	A. Dhivyabharathi	8870660415	Jain Spring Meads	5A4B	
80	PONNUSAMY	7232892202	JAINSPRINGMEADS	3FA	
81	Husinandhan	8105188388	Jain Spring Meads	1FL	
82	ANAND B	6383526098	1F 1FD	1FD	
83	D. Bharati	9841646633	Jain Apartment 1F	1FG	
84	D. G. Lohitha	9650561555	Jain SA	1SA	
85	Varadharaj Elappan	9047863007	Jain Spring Meads	5TB	
86	L. Shanleav	9444251127	Jain apt	4SB	
87	R. Bhuvaneshwar	9962924022	SA Jain's Spring Meads	2SK	
88	S. R. Soundraderi	9500068922	Jain Spring Meads	5FOD	
89	Prasath. M.	9840094478	Jain's Spring	5FOD	
90	M. RAJESH	9791943372	Jain's spring	3FA	
91					
92					
93					
94					
95					
96					

பொது மக்களுக்கு ஒரு வேண்டுகோள்
நீர் இன்று அமையாது உலகு எனின் யார்யார்க்கும்
வான் இன்று அமையாது ஒழுக்கு

- திருக்குறள்

இன்று நம்மையெல்லாம் வாழ வைத்துக் கொண்டிருக்கும் தாழம்பூர் ஏரி நான்கு வருடங்களுக்குப் பின் கடந்த வருடம் பெய்த மழையினால் நிரம்பி இருக்கிறது. இந்த நீர் நிலை நன்றாகப் பாதுகாக்கப் பட்டால் மேலும் இரண்டு மூன்று வருடங்களுக்கு நம் கிராமத்தில் தண்ணீர் தட்டுப்பாடு இருக்காது.

ஆனால் இந்த நீர்நிலை, காரணைப் பகுதியில் சிலகாலமாக இயங்கி வரும் குப்பை கொட்டும் இடத்தினால் அதன் தூய்மையை வெகு வேகமாக இழந்து வருகிறது. இந்த குப்பை கொட்டும் இடம் தாழம்பூர் ஏரியின் மேற்குக் கரையில் அமைந்துள்ளதால் அதில் கொட்டப்படும் கழிவுகள் ஏரி நீருடன் கலந்து தண்ணீரை மாசு படுத்தும் அபாயம் அதிகமாகப் பெருகி வருகிறது. பலவிதமான வீட்டுக் கழிவுகள் மற்றும் மருத்துவமனைக் கழிவுகளும் இவ்விடத்தில் கொட்டப் படுவது சுற்றுப்புறச் சூழலை பாதிப்பது மட்டுமல்லாது பல்வேறு நோய்களும் பரவக் காரணமாகிறது.

மேலும் இந்தக் குப்பைகள் எரியூட்டப் படுவதால் காற்றின் தன்மையில் மாற்றங்கள் ஏற்பட்டு மிகப் பெரிய அளவில் நோய் தொற்று மற்றும் சுகாதாரக் கேடு விளைய ஏதுவாகிறது. கண் எரிச்சல், தொண்டை எரிச்சல் முதலிய அறிகுறிகள் அதிகமாகப் பரவி வருகிறது.

நமது சுற்றுப்புறப் பதுகாப்பிற்காகவும் நமது உயிர் நாடியான தாழம்பூர் ஏரியின் பாதுகாப்பிற்காகவும் மேற்படி ஏரிக்கரையில் குப்பை கொட்டுவதை உடனடியாகத் தடுக்குமாறும் குப்பை கொட்டும் இடத்தை மக்களுக்கு பாதிப்பு இல்லாத வேறு ஒரு இடத்திற்கு மாற்றுமாறும் அதிகாரிகளுக்கு மக்கள் சார்பில் ஒரு மனு கொடுப்பதாகத் தீர்மானிக்கப்பட்டு பொது மக்களின் கையெழுத்து பெறப்பட்டு வருகிறது. மிகுதியான அளவில் மக்களின் கையெழுத்துடன் இந்த மனு சமர்ப்பிக்கப் பட்டால் அது அதிகாரிகள் விரைவில் உரிய நடவடக்கை எடுக்கத் தூண்டுகோலாக அமையும் என்பதில் சந்தேகம் இல்லை.

ஆதலால் தங்கள் தங்கள் கையெழுத்தை இதனுடன் இணைக்கப்பட்ட படிவத்தில் இட்டு இந்த முயற்சிக்கு ஆதரவு அளிக்குமாறு தாழ்மையுடன் கேட்டுக் கொள்கிறோம்.

நன்றி நன்றி நன்றி

An Appeal to the Public

Without water, the world cannot survive; without rain, society cannot survive

- Thirukkural

The Thazhambur lake, which is the life source of the people of Thazhambur, is now full after a period of 4 years, thanks to the copious rains last year. If we properly maintain this lake, the water will last for another two to three years and we will not have any water shortage in our village.

However, this water body is fast losing its purity on account of garbage being dumped on the Karanai side.

As garbage dump is located on the western shore of Thazhambur lake, the waste that is being dumped there is mixing with the water and polluting it and creating health hazards. Apart from the garbage from houses, even medical / hospital wastes are also found to be dumped in the garbage dump, which not only pollutes the lake water, but is also creating a health hazard for the houses abutting the lake.

Further, the garbage waste are being burnt periodically by the Panchayat which is not only causing air pollution, but also the spreading of diseases to spread and the damaging of health. It also causes irritation of the eyes, throat, etc.

In order to protect our environment, our health, and Thazhambur lake and to forthwith prevent the dumping of garbage, it has been decided to petition the authorities to shift the garbage dump yard to another place where it might not pose problems to the public. Accordingly, the signatures of the general public are sought for. If lots of people sign this petition, it would no doubt spur the authorities to take suitable action.

We therefore request you to sign the enclosed form containing the petition and lend your support to this effort.

Thank you Thank you Thank you

Thalambur Garbage Dumpyard Removal Signature Campaign

Sl. No	Name	Mobile Number	Appartment Name / Street Name	Flat No / House No	Signature
1	V. S. Pattabaz	103	Mullainagar	1/103	Pattabaz
2	P. Pushpalatha	714	"	4/74	Pushpalatha
3	E. Ravi	755	"	4/55	Ravi
4	S. Subhaswathi	978	"	4/16	Subhaswathi
5	K. Sekhar	103	"	1/103	Sekhar
6	S. Sushama	95	"	4/15	Sushama
7	A. Saranya	78	"	4/78	Saranya
8	S. S. Jayal	78	"	4/79	Jayal
9	S. Suman	93	"	4/93	Suman
10	V. Saranya	80	"	4/80	Saranya
11	R. D. A. S. S. S.	87	"	4/87	S. S. S.
12	AJAY	76	"	4/76	Ajay
13	Giri	97	"	4/93	Giri
14	B. Nivesh	87	"	4/87	Nivesh
15	K. Kalaiselvan	97	"	4/97	Kalaiselvan
16	V. Sakthya Sree	87	"	4/86	Sakthya
17	S. Mathani	97	"	4/90	Mathani
18	V. Sakthya Sree	87	"	4/86	Kalishan
19	S. Mathani	87	"	4/87	Mathani
20	S. Monika	87	"	4/88	Monika
21	Prachi	87	"	4/89	Prachi
22	Murugesan	4438	Perumalkoil st.	44/38	Murugesan
23	Sailaja	1/21	Mullainagar	1/21	Sailaja

Thalambur Garbage Dumpyard Removal Signature Campaign

Sl. No	Name	Mobile Number	Appartment Name / Street Name	Flat No / House No	Signature
24	P. 218218	47	Auro street	4/47	P. 218218
25	P. 218218	48	"	4/48	P. 218218
26	V. 218218	49	"	4/49	V. 218218
27	V. 218218	43	"	4/43	V. 218218
28	P. 218218	50	"	4/50	P. 218218
29	B. 218218	42	"	4/42	B. 218218
30	B. 218218	51	"	4/51	B. 218218
31	B. 218218	34	"	4/34	B. 218218
32	M. 218218	52	"	4/52	M. 218218
33	M. 218218	26	"	4/26	M. 218218
34	K. Sathnam	452A	"	4/52A	K. Sathnam
35	B. 218218	452B	"	4/52B	B. 218218
36	K. 218218	453	"	4/53	K. 218218
37	T. 218218	456	"	4/56	T. 218218
38	S. 218218	457	"	4/57	S. 218218
39	D. 218218	419	"	4/19	D. 218218
40	S. 218218	428	"	4/28	S. 218218
41	T. 218218	459	"	4/59	T. 218218
42	R. 218218	460	"	4/60	R. 218218
43	S. 218218	461	"	4/61	S. 218218
44	S. Neela	462	"	4/62	Neela
45	K. Pambhai	463	"	4/63	Pambhai
46	S. Narin prasanth	464	"	4/64	Narin prasanth
47	S. Naidu	466	"	4/66	Naidu

Thalambur Garbage Dumpyard Removal/Signature Campaign

Sl. No	Name	Mobile Number	Appartment Name / Street Name	Flat No / House No	Signature
48	H. Narsimhan	625	Perumalhall St.	4/68	[Signature]
49	T. Dhanraj	695	"	4/69	[Signature]
50	S. Srinivasan	1075	"	4/107	[Signature]
51	S. Najiya	1075	"	4/109	[Signature]
52	K. Rajiv	921	"	1/92	[Signature]
53	S. Srinivasan	1067	"	4/106	[Signature]
54	N. Srinivasan	1075	"	4/103	[Signature]
55	L. Srinivasan	1145	"	4/114	[Signature]
56	S. Srinivasan	1075	"	4/105	[Signature]
57	S. Srinivasan	1075	"	4/104	[Signature]
58	M. Srinivasan	1165	"	4/116	[Signature]
59	M. Srinivasan	1175	"	4/117	[Signature]
60	S. Srinivasan	871	"	1/87	[Signature]
61	S. Srinivasan	1185	"	4/118	[Signature]
62	S. Srinivasan	198	"	1/198	[Signature]
63	S. Srinivasan	125	"	4/131	[Signature]
64	S. Srinivasan	1215	Arunachal St.	4/121	[Signature]
65	S. Srinivasan	1225	"	4/122	[Signature]
66	S. Srinivasan	1235	"	4/123	[Signature]
67	K. Nishaan Ahamed	1007	"	4/100	[Signature]
68	N. Srinivasan	1075	"	1/107	[Signature]
69	N. Nishaan	925	"	4/99	[Signature]
70	S. Srinivasan	115	"	4/115	[Signature]
71	M. Srinivasan	1175	"	4/117	[Signature]

Thalambur Garbage Dumpyard Removal Signature Campaign

Sl. No	Name	Mobile Number	Appartment Name / Street Name	Flat No / House No	Signature
72	Jothikumari	4/134	Amaravathi, Indir Nagar	4/134	Jothikumari
73	Devi	4/140	"	4/140	Devi
74	Abi.	4/139	"	4/139	Abi.
75	Thurga.	4/138	"	4/138	Thurga
76	kumari.	4/130	"	4/130	kumari
77	Sennapannu.	4/154	"	4/154	Sennapannu
78	Janaki	4/153	"	4/153	Janaki
79	S. Srinivasan	4/158	"	4/158	S. Srinivasan
80	M. Srinivasan	4/129	"	4/129	M. Srinivasan
81	S. Srinivasan	4/64	"	4/64	S. Srinivasan
82	S. Mahalingam	4/160	"	4/160	S. Mahalingam
83	S. Srinivasan	4/128	"	4/128	S. Srinivasan
84	R. Raju	4/116	"	4/116	R. Raju
85	P. John	4/127	"	4/127	P. John
86	P. David	4/161	"	4/161	P. David
87	D. Sornigam	4/126	"	4/126	D. Sornigam
88	R. Eel	4/118	"	4/118	R. Eel
89	C. Srinivasan	4/126	"	4/126	C. Srinivasan
90	M. Jais	4/131	"	4/131	M. Jais
91	H. Raghu	4/132	"	4/132	H. Raghu
92	S. Prem	4/132	"	4/132	S. Prem
93	T. Santay	4/133	"	4/133	T. Santay
94	H. Arith	4/134	"	4/134	H. Arith
95	Selvan	4/135	"	4/135	Selvan

Thalambur Garbage Dumpyard Removal Signature Campaign

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Sl. No	Name	Mobile Number	Appartment Name / Street Name	Flat No / House No	Signature
72	Jothikumary	4/134	Amaravathi, Andamangal	4/134	Jothikumary
73	Devi	4/140	"	4/140	Devi
74	Abi.	4/139	"	4/139	Abi.
75	Thurga.	4/138	"	4/138	Thurga
76	kumaryall.	4/136	"	4/136	kumaryall
77	Sennapattu	4/154	"	4/154	Sennapattu
78	Janaki	4/153	"	4/153	Janaki
79	S. Suresh Kumar	4/158	"	4/158	S. Suresh Kumar
80	M. Srinivas	4/129	"	4/129	M. Srinivas
81	S. Srinivas	4/64	"	4/64	S. Srinivas
82	S. Mahalingam	4/160	"	4/160	S. Mahalingam
83	S. Srinivas	4/128	"	4/128	S. Srinivas
84	R. Ganesh	4/116	"	4/116	R. Ganesh
85	P. John	4/127	"	4/127	P. John
86	P. David	4/161	"	4/161	P. David
87	D. Sowmya	4/126	"	4/126	D. Sowmya
88	R. E211	4/118	"	4/118	R. E211
89	C. Srinivas	4/126	"	4/126	C. Srinivas
90	M. Jais	4/131	"	4/131	M. Jais
91	H. Raghu	4/132	"	4/132	H. Raghu
92	S. Prem	4/132	"	4/132	S. Prem
93	T. Santay	4/133	"	4/133	T. Santay
94	H. Arith	4/134	"	4/134	H. Arith
95	Selvan	4/135	"	4/135	Selvan

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Thalambur Garbage Dumpyard Removal Signature Campaign

Sl. No	Name	Mobile Number	Appartment Name / Street Name	Flat No / House No	Signature
96	K. King	9110	Aura street, Muller Nagar	410	King
97	J. Jagan	9110	"	410	Jagan
98	R. K. Kalyan	9111	"	411	Kalyan
99	Prasanna	9112	"	412	Prasanna
100	Sony. V.	9113	"	413	Sony
101	Mani. D	9114	"	414	Mani
102	S. Vignesh	9115	"	415	Vignesh
103	P. Ravi	9116	"	416	Ravi
104	Aravind	9117	"	417	Aravind
105	S. Aravind	9118	"	418	Aravind
106	S. Shailaja	9119	"	419	Shailaja
107	M. Srinivasan	9120	"	420	Srinivasan
108	Chitra	9121	"	421	Chitra
109	P. ANJANMATHI	9122	"	422	Anjanmathi
110	Saravathi	9123	"	423	Saravathi
111	S. Prem Kumar	9124	"	424	Prem Kumar
112	S. Sanjay	9125	"	425	Sanjay
113	H. Raghu	9126	"	426	Raghu
114	Vijitha	8939525416	Aura street, Muller Nagar	427	Vijitha
115	Swamy	9127	"	427	Swamy
116	Selva	9128	"	428	Selva
117	Haru	9129	"	429	Haru
118	Karan	9130	"	430	Karan
119	Nithya	9131	"	431	Nithya

Thalambur Garbage Dumpyard Removal Signature Campaign

Sl. No	Name	Mobile Number	Appartment Name / Street Name	Flat No / House No	Signature
120	Anand	34/403	Perumal Nagar, Thalambur	36/403	Anand
121	Akash	34/403	"	36/403	Akash
122	Prerna	35/403	"	36/403	Prerna
123	Santhas	40/402	"	40/403	Sarath
124	Anas	41/403	"	41/403	Anas
125	Sundar	42/403	"	42/403	Sundar
126	Shamila	43/403	"	43/403	Shamila
127	Shilpa	44/403	"	44/403	Shilpa
128	S. R. Chela	45/403	"	45/403	R. Chela
129	B. Sekar	46/403	"	46/403	Sekar
130	S. Sandhya	47/403	"	47/403	Sandhya
131	P. Ras Sekar	80/403	"	80/403	Ras Sekar
132	S. Kavinkrishna	81/30	"	81/30	Kavinkrishna
133	S. Sadhna	82/30	"	82/30	Sadhna
134	G. Vandhini	83/40	"	83/40	Vandhini
135	Anji	84/403	"	84/403	Anji
136	C. Arin	85/403	"	85/403	Arin
137	V. Keshavraj	90/40	"	90/40	Keshavraj
138	Simathi	91/403	"	91/403	Simathi
139	A. Anand	92/50	"	92/50	Anand
140	S. Sivamurthy	93/50	"	93/50	Sivamurthy
141	G. Jothi	94/50	"	94/50	Jothi
142	M. Geetha	95/40	"	95/40	Geetha
143	Kishor	96/92657	33/403, Perumal Nagar	33/403	Kishor

Thalambur Garbage Dumpyard Removal Signature Campaign

Sl. No	Name	Mobile Number	Appartment Name / Street Name	Flat No / House No	Signature
144	V. Manick	1/110	Muneenagar	1/120	[Signature]
145	P. Uma Maheswari	1/109	"	1/109	[Signature]
146	V. Suresh P.	1/108	"	1/108	[Signature]
147	K. Srinivasan	1/105	"	1/105	[Signature]
148	C. Ponnazhi.	1/103	"	1/103	[Signature]
149	B. Suresh	1/114	"	1/114	[Signature]
150	K. Suresh	1/122	"	1/122	[Signature]
151	M. Suresh.	1/114	"	1/114	[Signature]
152	V. Shanmugasun	1/113	"	1/113	[Signature]
153	P. Suresh.	1/119	"	1/119	[Signature]
154	J. Lakshmi	1/100	"	1/100	[Signature]
155	S. Suresh	1/101	"	1/101	[Signature]
156	R. K. Malan	1/102	"	1/102	[Signature]
157	A. Suresh	1/104	"	1/104	[Signature]
158	A. Suresh	1/107	"	1/107	[Signature]
159	E. Suresh	1/108	"	1/108	[Signature]
160	L. Laja.	1/100	"	1/100	[Signature]
161	J. Suresh	1/107	"	1/107	[Signature]
162	S. Malan	1/108	"	1/108	[Signature]
163	S. Suresh	1/109	"	1/109	[Signature]
164	S. Suresh	1/112	"	1/112	[Signature]
165	P. PUSHPARDEVI	1/111	"	1/111	[Signature]
166	J. Suresh	1/99	"	1/99	[Signature]
167	S. Suresh	1/92	"	1/92	[Signature]

Thalambur Garbage Dumpyard Removal Signature Campaign

Sl. No	Name	Mobile Number	Appartment Name / Street Name	Flat No / House No	Signature
168	கோபா	1/70	Anna street	1/70	[Signature]
169	வினாய்	1/71	"	1/71	[Signature]
170	வினாய்	1/79	"	1/79	[Signature]
171	வினாய்	1/80	"	1/80	[Signature]
172	வினாய்	1/141	"	1/141	[Signature]
173	வினாய்	1/152	"	1/152	[Signature]
174	[Redacted] வினாய்	1/113	Muller Nagar	1/113	[Signature]
175	வினாய்	1/114	"	1/114	[Signature]
176	வினாய்	1/111	"	1/111	[Signature]
177	வினாய்	1/111	"	1/111	[Signature]
178	வினாய்	40/413	"	40/413	[Signature]
179	A NANDH KUMAR	41/413	"	41/413	[Signature]
180	R. Alchaya	43/413	"	43/413	[Signature]
181	R. [Signature]	32/B	"	32/B	[Signature]
182	Rehman	33/B	"	33/B	[Signature]
183	CHANDRAKALA	33/4c	"	33/4c	[Signature]
184	வினாய்	1/124	"	1/124	[Signature]
185	வினாய்	1/124	"	1/124	[Signature]
186	வினாய்	1/119	"	1/119	[Signature]
187	வினாய்	1/114	"	1/114	[Signature]
188	வினாய்	1/131	"	1/131	[Signature]
189	வினாய்	1/132	"	1/132	[Signature]
190	வினாய்	1/133	"	1/133	[Signature]
191	வினாய்	1/124	"	1/124	[Signature]

CHENNAI

Vacant plot along Thazhambur lake a dumping ground, say residents

SPECIAL CORRESPONDENT

CHENNAI, APRIL 23, 2021 02:18 IST

UPDATED: APRIL 23, 2021 02:18 IST

The lake is a freshwater source for the locality that heavily depends on groundwater for its needs

A vacant plot along the recently rejuvenated Thazhambur lake, off Rajiv Gandhi Salai, is being used as a dumping ground, residents of the area said.

Heaps of garbage dumped on the site along Karanai Road was often set on fire, residents said, adding that it posed a health hazard to them. Spread over 30.6 hectares, the Thazhambur lake is a freshwater source for the locality that heavily depends on groundwater for its needs.

The waterbody can now store up to 22 million cubic feet of water after the restoration efforts of Care Earth Trust, a city-based biodiversity research organisation, with funding from Hinduja Leyland Finance.

Kannan Sethuraman, a resident of Thazhambur, noted that the size of the garbage dump had been increasing for the past four years and hospital waste, too, was often dumped there. Thick smoke emanating from the fire engulfed the area and often caused irritation in the eyes and throat.

association had represented the issue to the local body and the Kancheepuram district administration. Residents complained that the waste was dumped by private vehicles and those belonging to the panchayat. This affected nearly 800 apartments and houses around the lake.

Anbu Vahini, a resident, said the lake was recently rejuvenated and was also now home to several species of birds. It was also major source of groundwater recharge. Frequent burning of garbage close to the lake may contaminate the freshwater body.

She recalled that the local body had promised to take up scientific disposal of waste through composting during the hearing of a case filed by Madipakkam residents at the National Green Tribunal, Southern Zone, in 2017. However, the panchayat was yet to adopt a solid waste management policy.

Residents demanded that the local body shift the dumping yard to an alternate site.

Jayshree Vencatesan, managing trustee, Care Earth Trust, said the lake had been restored and fenced. Residents had planted saplings along the waterbody. Waste was being dumped on the outer periphery of the lake. Security personnel had been deployed to prevent the misuse of the waterbody, including the dumping of waste.

Sources in the Thazhambur village panchayat said the vacant plot was being used after approval. "We are unable to find an alternate site in the locality as it has become urbanised. We are planning to seek permission from Greater Chennai Corporation to convey waste from Thazhambur to its dumping site."

Printable version | Jul 31, 2021 11:36:02 AM |

<https://www.thehindu.com/news/cities/chennai/vacant-plot-along-thazhambur-lake-a-dumping-ground-say-residents/article34388909.ece>

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Dumping of garbage in Thalambur lake: Locals write to dist collector

TIMES NEWS NETWORK

Chennai: Residents of Thalambur have raised a stink about indiscriminate dumping of garbage in the eponymous lake for the past three years. The violation continued despite government officials knowing about it.

Not only is the garbage polluting the water body, but miscreants are often setting fire to it causing air pollution. The lake attracts many migratory birds and residents fear the fragile ecological balance will be lost if step is not taken right away.

In a representation to the Chengalpattu collector last week, residents said the garbage dump is piling up in large proportions and spreading over adjoining areas. They come from restaurants, residential colonies and hospitals. "This threatens to contaminate the water body. The water is pumped out by the local panchayat and supplied to the entire village. The very lifeline of Thalambur is threatened," the letter stated.

The village is around 2km off the ECR and from the limits of the city corporation's southern most zone, Shollinganallur. It is near Shollinganallur SEZ, which is one of the biggest



IN DIRE STRAITS: Residents fear the fragile ecological balance of the water body will be lost if no action is taken immediately

in the country. The area is dotted with several gated communities residents of which work in IT companies nearby.

The Arihant Heirloom flat owners association in 2018 had submitted a similar representation to the Kancheepuram collector (the district has since been bifurcated). The collector had assured a permanent solution which has not come yet, the residents said.

"Just two apartment complexes pay a property tax of ₹crore to the village panchayat every year," said Naga Srinivas, a local resident. Panchayat officials say the garbage can be dumped on 50 cents of land but they are not responsible for whatever else comes up.

gays collected about lakh in fines and down more than 50 and restaurants for p violation.

Most people cover their mouths with while many in the class do not even one saying it gets no time. Several w surgical masks wear them in sm place gatherings.

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Sureshku
@timesgro

Chennai: Why lock down - on during counti Tamil Nadu a ry, asked Mad on Monday.

Noting tha vehicles need purpose of votes and em es be allowed of Chief Jus nerjee and kumar Ram "If an appr cement in made well i April 28, may have and may c end pur and abid moveme

Subject of Meeting	Meeting with Thiruporur Block Development Officer and Thalambur Panchayat Secretary Mr. Madhan
Date and Duration	27 th Apr 2021 3:30 PM – 4:00 PM Arihant Heirloom Apartments, Thalambur Village, Chengalpattu District

The meeting was called on a short notice of 30 minutes by BDO on 27/4/2021 post the representation given to Chengalpattu District Collector Sri A John Louis on Lake conservation and dump yard issues in Thalambur Village

Key Executive Committee members and residents of Thalambur, Adroit Apartments and Arihant Heirloom Apartments interacted with BDO and articulated the concerns;

1. Pollution of lake due to the dump yard proximity. Whenever it rains the entire burnt waste is flowing in to the lake and polluting the lake water and surrounding ground water table
2. Burning of waste (plastic) causing health issues to Thalambur residents. Many residents are complaining that Inhaling of the smoke causing itchy eyes and a sore throat.
3. Not restricting the dump to 50 cents as prescribed by court orders and not managing it on regular basis. Today dump is spread to 3-4 acres stretching from Karanai main road to Thalambur Lake and 250 trucks of dump accumulated in that area

The following are key updates from BDO and Panchayat Secretary.

1. There is no MCC (micro composite center) facility planned for Thalambur. It needs funds and manpower from panchayat. (District Collector mentioned during our interaction on 27/4/2021 that MCC is planned for Thalambur)
2. BDO inspected lake and asked residents to give a petition on sand mining to District tahsildar as it doesn't come under his purview. He will also put a word to the concerned department
3. Dump yard will be cleaned tomorrow (28th Apr) and they will have dump yard restricted to 50 cents as per instructions of the court ; 4 JCBs and 10 Trucks will be deployed to shift the waste to designated area
4. Periodic cleaning of the dump yard once in 15 days and ensuring it will be maintained in designated space

5. BDO assured the Fencing of dump yard area 50 cents will be done by local panchayat team

6. By fencing the dump yard they Restrict outside vehicles to dump the waste and manage it periodically.

7. The panchayat claims that they are not sure who is Burning the waste (plastic etc) and also lot of other private vehicles, industry waste is being dumped.

8. BDO after inspecting the site apart from House hold waste hoards of industrial and other wastes are found and it may be difficult to monitor round the clock. Installing CCTV in Vulnerable points may solve this

9. The residents extended to volunteer and provide support on sustainable solid waste management practices if the MCC (micro composite center) facility is deployed in Thalambur

10. The Thalambur Residents thanked BDO and team for swiftly assuring the action on dump yard issues under the District collector guidance

Over all a temporary solution is proposed and periodic monitoring need to done by officials and local residents on the progress being made.



Naga Avula <naga.avula@gmail.com>

Thalambur Dump Yard and Solid Waste Management - Progress Made so far and Thanks for your support

Naga Avula <naga.avula@gmail.com>

Thu, May 13, 2021 at 2:16 PM

To: collr-cpt@gov.in

Cc: navahini@gmail.com, senthilvel <senthilvel.govindarajan@gmail.com>, sivapr51@gmail.com

Respected Sir,

At the outset, we would like to thank you for giving us an appointment on 23rd April 2021 and accepting our representation on the 'Thalambur Dumpyard' concerns. We reached out to you and sought your kind attention on the "Thalambur Dump Yard" issue on 23rd April. In this connection, Thiruporur BDO visited us on 27th April 2021 and discussed the impending issue. Thanks for your swift response and for putting up a team to address the Thalambur resident's concerns. We wholeheartedly wish that your able administration should position Chengalpattu as one of the best districts in India.

In this email, We would like to provide a brief update on the progress made so far.

1. Based on your instructions BDO visited our apartment on 27th April and had a discussion with the residents; BDO promised residents to complete the tasks listed

1. The dump yard will be restricted to 50 cents as per the court instructions
2. It will be fenced and maintained
3. The dump will be cleaned every 14 days.
4. The entire dump will be cleaned before earmarking the dump yard area 50 cents.

The key points put forward by the BDO are in the attached document "*Meeting Minutes with Thiruporur BDO on 27/042021*".pdf for your kind reference

2. The cleaning activity of the dump yard started on 28th April and close to 25-30% of the waste has been cleaned. Earmarking of 50 Cents and fencing work is yet to start. BDO also expressed willingness to fence the entire area adjacent to the earmarked dump but lack of funds and need for local political support are the key impediments

3. The BDO confirmed that there is no Micro Composite Centre(MCC) plant in Thalambur due to a lack of funds and manpower even though the Sustainable Solid Waste Management solution for managing Thalambur waste was proposed to the Green Tribunal in 2017. The below link provides more details on the Green Tribunal proceedings. We residents of Thamabur extended support to BDO on sustainable Solid Waste Management solutions and cooperate in segregation of waste and educating the residents

<https://www.casemine.com/judgement/in/5c06697cb338d127125a7477>

4. **We would like to bring to your notice that waste burning is being continued to date** (*attached Dump Burning Picture from May 12th, 2021*) and when we brought to the notice of the

panchayat on this, Panchayat brought water tankers to put off the burning dump. The dump was burned 5-6 times post the BDO visit inspite of the assurances from BDO that burning of solid and plastic waste is in breach of an undertaking given by BDO to NGT. Unfortunately, undo the damage done to the environment and the area is irreversible due to burning plastic waste which contains toxic gases. This is slowly leading to a health hazard as many of the residents are complaining of breathlessness and serious respiratory issues; things are getting more complicated with the current Covid situation as it is very difficult to get Doctors' services

5. The burnt dump will easily mix up with the lake when it rains or the lake floods causing the entire lake to open to the pollution which depletes the rich aquatic ecosystem. Attached the aerial view of the dump yard which is extending from Karanai main road to Thalambur lake (5 -6 acres)

6. As committed to National Green Tribunal(NGT) we request the local authorities to come up with a permanent solution by shifting the dump yard to a faraway location from the Thalambur lake and the surrounding dwellings with a sustainable solid waste management solution as proposed in NGT

We request your kind indulgence in this regard and review the progress of work on a priority basis and protect our environment and our precious lifeline Thalambur lake from contamination. We once again thank you and would also kindly request you to give your appointment in the month of June 2021 to meet and appraise the progress

Attachment 1: The Key actions from discussion with BDO during his visit to Thalambur on 27th April 2021 'Meeting Minutes with Thiruporur BDO on 27042021'.pdf

Attachment 2: Pictures of Thalambur dump yard and its closeness to the lake and surrounding dwellings

'Aerial View of Thalmbur Dump Yard-Red Marked _Picture 1 & 2'

Attachment 3: Dump Burning Picture from yesterday 12-05-2021; 'Dump Yard Burning Pic 12052021'

Kind Regards
Naga Srinivas

4 attachments



Aerial View of Thalmbur Dump Yard-Red Marked _Picture 1.jpg
881K

Aerial View of Thalmbur Dump Yard-Red Marked _Picture 2.jpg
883K



Dump Yard Burning Pic 12052021.jpg
124K

 **Meeting Minutes with Thiruporur BDO on 27042021.pdf**
393K



Naga Avula <naga.avula@gmail.com>

Thalambur Dumpyard and Solid Waste Management - Progress Made so far and Thanks for your support

4 messages

Naga Avula <naga.avula@gmail.com>

Sat, May 22, 2021 at 10:48 AM

To: bdotpr.tnkpm@nic.in

Cc: Kabilan <kabilan.b@gmail.com>, sivapr51@gmail.com, elijah29773@gmail.com, navahini@gmail.com

Respected Sir,

We would like to thank you for visiting Thalambur village and discussing with residents on the Thalambur Dumpyard issues on 27th Apr 2021. We would like to provide you a quick summary of the progress made so far

1. Based on your instructions the Local Panchayat Started cleaning the Dumpyard on 30th Apr 2021; The dump yard is cleaned from the Karani side and it is yet to be cleaned in the interior towards the Thalambur Lake. The images are attached for your reference

Attachment 1. Thalambur Dump Cleaning1.jpg - Cleaning of Dump

Attachment 2 &3 - Thalambur Dump Cleaning - Need to clean 1.jpg & Thalambur Dump Cleaning - Need to clean 2.jpg, Thalambur Dump Cleaning - Need to clean 2x.jpg

2. **We would like to bring to your notice that waste burning is being continued to date** and when we brought to the notice of the panchayat on this, Panchayat brought water tankers to put off the burning dump. The dump was burned 5-6 times post your visit and inspite of your assurances that it will be monitored and controlled. We have alerted Panchayat Secretary whenever the garbage dump burning noticed by sharing photos and videos.

Attachment 4,5,6,7& 8 - Thalambur Dump burning on 07,11,12,17 and 19th May respectively

3. We thank you for proposing a temporary solution that 50 cents will be earmarked for the dump yard as committed to the court and will be used to dump the waste and clean periodically once in 14 days; The fencing work is yet to start; we request you to implement this solution at the earliest so that it will avoid the burning of waste which is polluting the surroundings and slowly leading to a health hazard as many of the residents are complaining of breathlessness and serious respiratory issues.

4. In the last 2 days due to the rains the entire burnt waste ashes mixed up with Thalambur lake and causing the entire lake to polluted which depletes the rich aquatic ecosystem and contaminating the groundwater table of surroundings

Attachment -9 Thalambur Lake polluted due to dump waste flowing into the lake

198

5. We are also attaching the key points captured during your visit and also the aerial view of the dump extending to 5-6 acres

Attachment 10- Meeting Minutes with Thiruporur BDO on 27042021

Attachment 11-Aerial View of Thalmbur Dump Yard-Red Marked _Picture 1

We request your kind attention in this regard and review the progress of work on a priority basis and protect our environment and our precious lifeline Thalambur lake from contamination.

Kind Regards,
Naga Srinivas

12 attachments



Attachment 1- Thalambur Dump Cleaning1.jpg
488K



Attachment 2-Thalambur Dump Cleaning - Need to clean 1.jpg
1503K



Attachment 3-Thalambur Dump Cleaning - Need to clean 2.jpg
191K



Attachment 3-Thalambur Dump Cleaning - Need to clean 2x.jpg
1493K



Attachment 4-Thalambur Dump Burning 07May 2021.jpg
1124K



Attachment 5-Thalambur Dump Burning 11May 2021.jpg
1501K



Attachment 6-Thalambur Dump Burning 12May 2021.jpg
357K



Attachment 7-Thalambur Dump Burning 17May 2021.jpg
263K



Attachment 8-Thalambur Dump Burning 19May 2021.jpg
1224K

Attachment 9-Thalambur Lake polluted due to dump waste .jpg
165K

200



Attachment 11-Aerial View of Thalmbur Dump Yard-Red Marked _Picture 1.jpg
881K

 **Attachment 10- Meeting Minutes with Thiruporur BDO on 27042021.pdf**
393K

Naga Avula <naga.avula@gmail.com>

Sat, May 22, 2021 at 10:52 AM

To: ayub.ocf@gmail.com, Sunil Majeti Chennai Number <sunilkumar.majeti@gmail.com>, kannan sethuraman <kansudha@gmail.com>, senthilvel <senthilvel.govindarajan@gmail.com>, aborgine policies <aborgine.policies@gmail.com>, Jamil Ariff <ariffjamil@hotmail.com>, Kabilan <kabilan.b@gmail.com>, navahini@gmail.com, sivapr51@gmail.com, elijah29773@gmail.com

Dear All, Thanks ever one. An email was sent to BDO today attaching the dump burning pictures captured in the last few days; Kabilan will be speaking to him in the next few days.

Kind Regards,
Naga
[Quoted text hidden]
--
Cheers,
Naga

12 attachments



Attachment 1- Thalambur Dump Cleaning1.jpg
488K

Attachment 2-Thalambur Dump Cleaning - Need to clean 1.jpg
1503K

201



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191K



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1493K



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165K



Attachment 11-Aerial View of Thalmbur Dump Yard-Red Marked _Picture

1.jpg

881K



Attachment 10- Meeting Minutes with Thiruporur BDO on 27042021.pdf

393K

Kabilan <kabilan.b@gmail.com>

Fri, May 28, 2021 at 7:45 PM

To: Naga Avula <naga.avula@gmail.com>

Cc: ayub.ocf@gmail.com, Sunil Majeti Chennai Number <sunilkumar.majeti@gmail.com>, kannan sethuraman <kansudha@gmail.com>, senthilvel <senthilvel.govindarajan@gmail.com>, aborgine policies

203

<aborgine.policies@gmail.com>, Jamil Ariff <ariffjamil@hotmail.com>, navahini@gmail.com, "Siva ..." <sivapr51@gmail.com>, elijah29773@gmail.com

All,

Tried calling BDO three times this week on different days but he didn't answer.

Will keep trying next week.

[Quoted text hidden]

Naga Avula <naga.avula@gmail.com>
To: Arihant Heirloom Office <arihantheirloom.office@gmail.com>

Sat, Jun 19, 2021 at 5:47 PM

----- Forwarded message -----

From: **Naga Avula** <naga.avula@gmail.com>
Date: Sat, 22 May, 2021, 10:48 am
Subject: Thalambur Dumpyard and Solid Waste Management - Progress Made so far and Thanks for your support
To: <bdotpr.tnkpm@nic.in>
Cc: Kabilan <kabilan.b@gmail.com>, <sivapr51@gmail.com>, <elijah29773@gmail.com>, <navahini@gmail.com>

[Quoted text hidden]

12 attachments



Attachment 1- Thalambur Dump Cleaning1.jpg
488K



Attachment 2-Thalambur Dump Cleaning - Need to clean 1.jpg
1503K



Attachment 3-Thalambur Dump Cleaning - Need to clean 2.jpg
191K

Attachment 3-Thalambur Dump Cleaning - Need to clean 2x.jpg
1493K



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1124K



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1501K



Attachment 6-Thalambur Dump Burning 12May 2021.jpg
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Attachment 7-Thalambur Dump Burning 17May 2021.jpg
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Attachment 8-Thalambur Dump Burning 19May 2021.jpg
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Attachment 9-Thalambur Lake polluted due to dump waste .jpg
165K



Attachment 11-Aerial View of Thalambur Dump Yard-Red Marked _Picture 1.jpg
881K



Attachment 10- Meeting Minutes with Thiruporur BDO on 27042021.pdf
393K



Naga Avula <naga.avula@gmail.com>

Thalambur Dump Yard and Solid Waste Management - Progress Made so far and Thanks for your support

Anbu Vahini <navahini@gmail.com>

Fri, May 28, 2021 at 5:17 PM

To: ssbalajimla@gmail.com

Cc: naga.avula@gmail.com, Kabilan <kabilan.b@gmail.com>, sivapr51@gmail.com, elijah29773@gmail.com

Respected Sir,

Greetings. This mail is with respect to the discussion we had on the garbage dumping and burning near the Thalambur Lake. I find below mail details for the petition that we have given to the Chengelpet Collector, minutes of the meeting with BDO and the issue highlighted in the newspaper recently.

A brief note on the dumpyard issue in Thalambur:

- A garbage dumpyard has come up in the last three years over the Karanai road (survey number 80/4) post the NGT verdict to change the illegal dumping and burning of garbage in the survey number 99 and 100 of Thalambur Village. The verdict clearly states that the waterbody cannot be used for the purpose of dumping municipal waste. The BDO who is present in the Tribunal, has also produced a project report on Solid Waste Management of Thazhambur Panchayat, the profile of which is as follows: "Waste winn recyclers is a social enterprise which implements source segregation of household waste in apartments. The source segregation is carried out in 3 ways. 1. Organic wastes, i.e. compostable kitchen waste, 2. Recyclable waste - (paper, plastic and tins). 3. Household hazardous waste sanitary waste and sharp objects. After 3 way segregation 60% of waste is composted, 35% of waste is recycled and a negligible 5% only ends in landfill instead of 95% of waste being dumped in the landfill." He has also produced a copy of the agreement entered into with a NGO viz. Waste Winn Recyclers Pvt. Ltd., 6A/13, Parthasarathy Swami Street, Triplicane, Chennai 600005 dated 10.05.2017.
- The plot used for dumping municipal waste now happened to be in the middle of the residential area and near the Thalambur lake. When we had a discussion with BDO, he assured us the dumping will happen within 50 cents allotted in the area but it is spread across 5 to 6 acres polluting the lake.
- Also, there is no solid waste management or segregation of waste happening at the Thalambur panchayat which contradicts the statement given in the verdict. Tons of garbage including household, hotels, hospital, animal carcasses are dumped irrationally and it is being burnt on a daily basis. Dumping and burning of garbage creates health crisis to the residents near the lake and especially during Covid, it has caused severe breathing problems to children and elders in the community.

In this regard, we request your kind intervention in the issue and bring out a model where we get a sustainable solid waste management in the area and also to protect the lakes from pollution and contamination.

Expecting your early action. We are always ready to support you in bringing out a change in the system of solid waste management in the Thalambur area.

Thanking you

Sincerely

Vahini

<https://www.thehindu.com/news/cities/chennai/vacant-plot-along-thazhambur-lake-a-dumping-ground-say-residents/article34388909.ece>

----- Forwarded message -----

From: **Naga Avula** <naga.avula@gmail.com>

207

Date: Thu, May 13, 2021 at 2:17 PM

Subject: Thalambur Dump Yard and Solid Waste Management - Progress Made so far and Thanks for your support

To: <collr-cpt@gov.in>

Cc: <navahini@gmail.com>, senthilvel <senthilvel.govindarajan@gmail.com>, <sivapr51@gmail.com>

[Quoted text hidden]

7 attachments



Aerial View of Thalambur Dump Yard-Red Marked _Picture 1.jpg
881K



Aerial View of Thalambur Dump Yard-Red Marked _Picture 2.jpg
883K



Dump Yard Burning Pic 12052021.jpg
124K



IMG-20210427-WA0026 (1).jpg
272K

 Meeting Minutes with Thiruporur BDO on 27042021.pdf
393K

 Dump Yard Letter To District Collector 2021.pdf
1234K

 Municipal Solid Waste Kancheepuram District NGT Order.pdf
184K





Tweet



Thiruporur S.S. Balaji MLA

@VckBalaji

Removal of Garbage and
all sorts of waste dumped
near the water body at
Thazhambur

#vckssbmla @mkstalin

@thirumaofficial

@WriterRavikumar #tnpcb

@Kalaigarnews



1,788 views

11:08 pm · 23 Jun 21 · Twitter for iPhone

Tweet your reply



FROM

THALAMBUR Residents Action Committee
J12, Arihant Heirloom,
Thalambur Main Road, Thalambur 600130
Land line: 044 67402080

Date: 22-06-21

To

The Tahsildar
Vandalur
Chengalpattu/Thiruporur

Respected sir

SUB: Ardent request to save and protect the freshwater lake of Thalambur from dreadful contamination

We the Thalambur residents most humbly and respectfully bring the following few lines to your benevolent and benign consideration and favorable action.

The Thalambur Lake is a fresh water lake spread over 100 acres with a circumference of around 2500 plus meters and is now almost full with the copious rains in the last monsoon and the efforts of Care Earth Trust which deepened the lake and strengthened the bund along its eastern perimeter last year. The lake is habitat to several species of rare birds and small wild life. However the purity of the lake is threatened by the garbage dump that has come up in its periphery on the Karanai side. We understand that the dump was moved from another spot in Thalambur to this area pursuant to the directions of the National Green Tribunal (NGT) to move the dump from that location. The authorities have stated that the Revenue department has allotted about 50 Cents of land in another area under Survey No. 80/4 which the Panchayat stated is classified as Wasteland for disposal of solid waste and the NGT accordingly passed its orders on the petition filed by Sri SurendranathKhar on 11th May 2017. The honourable NGT also made it mandatory on the part of the Thalambur Panchayat to obtain necessary pollution control certificate from the Tamilnadu State PCB for disposal of solid waste in the aforesaid land in Survey No 80/4.

Earlier the garbage was dumped in a vast area spread from the Karanai road side till the lake. However, upon our taking up the matter with the Hon. Collector of Chengalpattu and the BDO, Thiruporur, we were assured that the garbage dumped in the area will be removed and only 50 cents of land earmarked by the Revenue Department in Survey No. 80/4 will be used henceforth for dumping garbage and the garbage so dumped will also be cleared periodically to another site once in a fortnight. Accordingly fencing work was started on the Karanai road side to prevent entry of private vehicles to use the dumpyard to dump garbage collected in the surrounding areas.

We found to our dismay that the allotted site in Survey No. 80/4 is very close to the lake and is hardly 20 to 30 meters from the waters. This violates the guidelines for Solid Waste Management 2016 which specifies that land fill site should be minimum 200 meters away from lake or ponds as also should not be in the flood plains. (Schedule 1 – Specification for Sanitary Land Fills Point Vii) We are also not aware whether any Certificate has been obtained from the PCB Tamil Nadu for making the allotted land in Survey No. 80/4 as a Solid waste management site as directed by the Hon. NGT in its order.

It will be pertinent to note that the allotted site in Survey No. 80/4 is too close to the lake waters and is also situated in the normal path of rain water drain into the lake. Whenever it rains, there is a very high risk of the garbage getting drained into the lake and polluting its waters. Sand mining in 80/4 and surrounding areas has compounded the issue further by paving easier pathways for garbage to drain into lake. Needless to mention, in due course of time, if the Solid waste which constitutes of medical waste, factory waste and plastics is allowed to remain in the periphery of the lake, it would also pollute the ground water in and around the lake making it unfit for human consumption.

Another area of concern about the dumpyard is the constant burning of garbage which occurs almost on a daily basis which is an even serious threat to the environment and is fast becoming a serious health hazard to the residents of houses and flats abutting the western parts of the lake. All our pleas to the authorities on this issue has not borne any fruit as they seem to rely more on the allotted land for Solid waste management rather than the health hazard and threat of polluting the lake.

We therefore pray to you to kindly look into the matter and pay a visit in person to the allotted site and immediately allot a suitable site away from the periphery of the lake and the residential area for dumping garbage and for setting up Solid Waste management as the present site allotted for the purpose in Survey No. 80/4 is not at all suitable and contravenes the provisions of Solid Waste Management and Landfill guidelines issued in 2016 (copy enclosed).

Enclosure 1: Green Tribunal Verdict

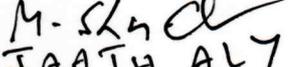
Enclosure 2: Schedule 1 – Specification for Sanitary Land Fills Point VII

Enclosure 3: Pictures of Burning of Dump and earmarked dumpyard location

Kind Regards,

THALAMBUR Residents Action Committee

Name & Signature

1. Kishore. 
2. S. KANNAN 
3. N. A. ANBOVAHINI 
4. A. NAGA SRINIVAS 
5. (M. SHUJAATH ALY) 

212

प्राप्ति स्वीकृति (रसीद) ACKNOWLEDGEMENT

* एक रजिस्ट्री पत्र/पोस्टकार्ड/पैकेट/पार्सल प्राप्त हुआ
बीमा

* Received a Registered Letter/Postcard/Packet/Parcel
Insured

पाने वाले का नाम
Addressed to (Name)

THE COLLECTOR, COLLECTORATE,
RIST ROAD, cheralpattu - 602001

† बीमा का मूल्य (रुपयों में)

† Insured for Rupees

वितरण की तारीख/Date of delivery..... 20

* अनावश्यक को काट दिया जाए।
* Score out the matter not required.

† केवल बीमा वस्तुओं के लिए।
† For Insured articles only.

पाने वाले के हस्ताक्षर/Signature of addressee



प्राप्ति स्वीकृति (रसीद) ACKNOWLEDGEMENT

* एक रजिस्ट्री पत्र/पोस्टकार्ड/पैकेट/पार्सल प्राप्त हुआ
बीमा

* Received a Registered Letter/Postcard/Packet/Parcel
Insured

पाने वाले का नाम
Addressed to (Name)

THE DISTRICT COLLECTOR,
COLLECTORATE, RIST ROAD,
cheralpattu.

† बीमा का मूल्य (रुपयों में)

† Insured for Rupees

वितरण की तारीख/Date of delivery..... 20

* अनावश्यक को काट दिया जाए।
* Score out the matter not required.

† केवल बीमा वस्तुओं के लिए।
† For Insured articles only.

पाने वाले के हस्ताक्षर/Signature of addressee



प्राप्ति स्वीकृति (रसीद) ACKNOWLEDGEMENT

* एक रजिस्ट्री पत्र/पोस्टकार्ड/पैकेट/पार्सल प्राप्त हुआ
बीमा

* Received a Registered Letter/Postcard/Packet/Parcel
Insured

पाने वाले का नाम
Addressed to (Name)

THASILDAR,
MADIALUR Taluk office, TATARI,
Peerankankarasi, Tamilnadu - 600048

† बीमा का मूल्य (रुपयों में)

† Insured for Rupees

वितरण की तारीख/Date of delivery..... 20

* अनावश्यक को काट दिया जाए।
* Score out the matter not required.

† केवल बीमा वस्तुओं के लिए।
† For Insured articles only.

पाने वाले के हस्ताक्षर/Signature of addressee



Application under RTI act 2005"

05/08/2021

From
Anbuvahini. N.A
R44, Arihant Heirloom Apartment
Thalambur Road, Chennai - 600130

To
The Public Information Officer
Tamil Nadu Pollution Control Board
76, Mount Salai,
Guindy, Chennai - 600032

Respected Sir / Madam,
Sub: Request information on Thalambur panchayat solid waste management u/s 6(1) of the RTI act,2005

I'm a resident of Thalambur for the past 3 years and I've found a dump yard has come up near the Thalambur lake from 2017. The garbage's are spread across 6 to 7 acres of land and in this regard, I would like to get information on the following

- 1.Has consent to establish under water and Air Act been issued to the Thalambur panchayat for dumping of waste at the present sites (survey number 80/4, 80/5, 80/6).
2. Has consent to establish under water and Air Act been issued to the Thalambur panchayat for dumping of waste at the present site survey number 80/4
3. Has authorisation under the SWM Rules 2016 been issued to the Thalambur panchayat for dumping of waste at survey number 80/4.
4. Has any inspection been conducted of the dumpsite at survey number 80/4. IF yes provide copies of inspection reports.
5. Have any proceedings / notices/ show cause notices been issued to Thalambur panchayat regarding the dumping of wastes at survey number 80/4, 80/5,80/6. If yes please provide copies.

Yours sincerely

N.A.Anbuvahini



TAMIL NADU POLLUTION CONTROL BOARD

RTI/MOST URGENT

From

R. Sarasavani, M.Tech., M.B.A.,
Public Information Officer /
Joint Chief Environmental Engineer-I,
Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai - 600 032.

To

The Public Information Officer,
The District Environmental Engineer,
Tamilnadu Pollution Control Board,
Maraimalai Adigalar Street,
Next to Municipal Office,
Maraimalai Nagar,
Kanchiempuram District - 603 209.

Letter No. TNPCB/ RTIA/016915/ F.No. 242/2021, Dt: 17.08.2021

Sub: TNPCB - Certain Information requested under RTI Act - Reg.

Ref: Ms. Anbuvaahini, N.A., Chennai-130, RTI Petition Dated:
05.08.2021, received here on 16.08.2021.

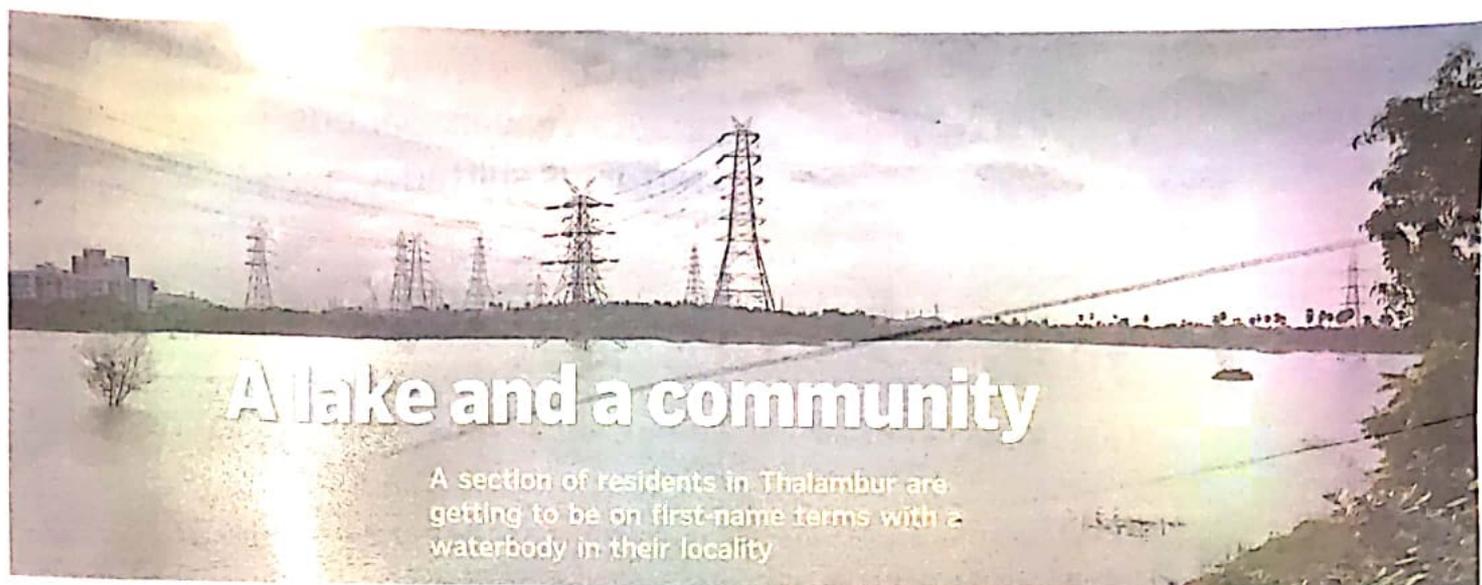
I am enclosing a copy of the petition received from Ms. Anbuvaahini, N.A., Chennai-130, under RTI Act, 2005 and request you to take necessary action on the RTI petition and suitable reply may be sent to the petitioner directly within the time prescribed under intimation to Public Information Officer, Tamil Nadu Pollution Control Board, Corporate Office, Chennai- 32.

Encl: Annexure.

May 17/08/2021
Public Information Officer

Copy to

✓ Ms. Anbuvaahini, N.A.,
R-44, Arihant Heirloom Apartment,
Thalambur Road,
Chennai - 600 130.



PRINCE FREDERICK

The lake next door will remain a "stranger" till you begin to enjoy first-name familiarity with its stakeholders – the plants, the trees, the birds, the butterflies and the creepy-crawlies. When names are exchanged, the first step towards friendship is taken. The restoration of Thalambur lake accounts for this fact and one more.

Here is the other one: The lake is a living organism that sustains the local community – the resident groups primarily among them – and should in turn be sustained by it. In an allied thought, the neighbourhood lake ought to be a source of learning about wetland ecology for the schools in its vicinity.

There are signs that this philosophy is at work. Two residents' associations – Arihant Heirloom Flat Owners Association and Adroit District Apartment Association – and a residents-driven environment collective, Thalambur Green Group, have thrown themselves into Thalambur lake-protection initiatives.

Besides, another neighbour, The School run the Krishnamurti Foundation of India (KFI) is expected to be in the forefront of an education project around the lake, which would involve at least six other schools in the region.

From Thalambur Main Road, the most conspicuous feature of the lake area are two thatched structures with colourfully painted walls standing on a patch studded with painted boulders, tall steel boards and erect stone slabs bearing artwork of animals.

The steel boards let visitors know who they are likely to run into. They carry pictorial checklists of the trees, the plants and the birds that "reside" at the lake.



Images of community engagement from the Thalambur lake. PHOTOS: SPECIAL ARRANGEMENT



"The huts were made only for children to congregate and engage in onsite experiments. It is a living lab for students. We have actually put together a curriculum," begins Jayashree Vencatesan, managing trustee, Care Earth, which carried out the restoration of the lake, a project initiated and sponsored by Hunduja Leyland Finance as part of its CSR initiative.

"Before the pandemic, when the schools were open, KFI's The School was bringing its children for wetland ecology sessions. Our idea was to work with KFI and other neighbourhood schools and we started conversations with them. We had a discussion in KFI where the teachers told us what the children would really like in terms of onsite experiments. RJ Ranjit Daniels (founder-trustee of Care Earth Trust) had an interaction with the teachers on what needs to

be done." The School is expected to lead the project after the pandemic, when normality has returned.

Jayashree points out that as part of the educative process, a "working manual" of Thalambur lake has been created for the benefit of schoolchildren and other stakeholders.

"We did a comprehensive survey for a period of one and a half years. One wildlife biologist, Vinod Balasubramaniam; and two botanists – Muthu Karthik Nagarajan and Vivekanandan continuously surveyed the place and documented its biodiversity. The hydrology part of it was led by Thirunavukarasu. The GIS work was done by a team comprising Stephen Jayaseelan, Monichandran and Vignesh," Jayashree explains, adding that extensive tree-planting, which included palm-tree planting on the bunds, was part of a strategy to

enhance the lake's biodiversity without disturbing its essential character.

Community interface

There were also components that addressed social needs – "community interface" and "local livelihoods", which were handled by Senthil Kumar.

"We got involved after seeing Care Earth Trust's work and when they asked us to help in planting the trees," reveals Naga Srinivas, an executive-committee member of Arihant Heirloom Flat Owners Association and a key member of Thalambur Green Group.

Maintaining the space would involve recurring expenditure, and Arihant Heirloom Flat Owners Association seems inclined to meet that requirement. Naga says the Association sponsored around ₹5,000 for cleaning the bund.

Residents make use of the

bund for walking purposes, but their numbers would be much bigger if certain anomalies are dealt with.

One issue is in the face.

Explains Anbu Vahini, another key member of Thalambur Green Group and a resident of Arihant Heirloom. "Right now women have not been able to use the lake bunds for walking due to open defecation. It happens on the side of the bunds. We have been educating the local community about it, telling them not to do it, but it being a practice that is well-entrenched, it is difficult to put a stop to it. We have planned to talk to the police and ask them to come around those hours and tell people not to misuse the space in this manner. We have planned to put up lights on the lake bunds. Solar lighting can be done which is a plan for the future." Given some people's tendency to turn a lake with open spaces into an open bar, a source from Hunduja Leyland Finance discloses that a request has been made to the local police to keep an eye on the lake for such activities while their personnel go on their regular patrols.

While such activities inside the lake are certainly unsettling, the most disturbing activity for the residents happens on its periphery.

Dumping of garbage by Thalambur Village Panchayat on a vacant land – accessible via the Thalambur-Karanai Road – within sniffing distance of the lake is a source of unrest for residents. Residents point out that the dumping has been taking place since 2017, and the matter has come up before the Green Tribunal.

"According to Solid Waste Management 2016 rules, a dump yard cannot come up within 200 metres of a lake, but that has clearly been violated in this case. It is found adjacent to the lake. That is the point we have taken to the Green Tribunal," Naga shares.

"During the rains, the garbage gets washed away into this lake. It is not segregated waste," says Anbu Vahini. "This situation is of grave concern to us as the Thalambur lake meets the locality's drinking-water needs."

According to an earlier report in *The Hindu* in April this year, the Thalambur Panchayat was considering the option of requesting Greater Chennai Corporation to carry the garbage from Thalambur to its dumping site, as it was unable to locate another space within its limits for dumping garbage. With that, the issue still hangs in the air. Naga discloses that after the local-body elections, the residents' group is hoping to work with the panchayat's elected leader and resolve the issue.

Though the lake project is in the can, Hunduja Leyland Finance and Care Earth Trust still seem to be partly attending to the cleaning and security part of it. Anbu Vahini remarks that in the future when the lake would be fully left in the hands of the PWD, the panchayat and the local custodian group, there should be sufficient coordination between these stakeholders to make it a place that residents in and around Thalambur feel safe about and also find clean enough to keep returning to.



O.A. NO. 113 OF 2021 (SZ) - NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI

1 message

Ashwini Vaidialingam <ashwini.vaidialingam@gmail.com>

Sat, Sep 18, 2021 at 5:02 PM

To: dshanmuganathan@outlook.com, pwdsec@tn.gov.in, forsec@tn.gov.in, drd@tn.nic.in, tnpqb-chn@gov.in, collr-cpt@nic.in, bdotpr.tnkpm@nic.in, eicwrtdn@gmail.com
Cc: Bhargavi Kannan <bhargavikannan.adv@gmail.com>, Pracheta Kar <pracheta.kar28@gmail.com>

Sir/Ma'am,

I represent the 9th and 10th Respondents in the captioned matter.

The Reply on behalf of the 9th and 10th Respondent is available at the following link:

[OA 113 of 2021 - Reply.pdf](#)

Kindly acknowledge receipt.

Thanking You,
Yours Sincerely,

On Tue, Aug 31, 2021 at 2:37 PM Ashwini Vaidialingam <ashwini.vaidialingam@gmail.com> wrote:

Sir/Ma'am,

I represent the Applicant/ 10th Respondent in the captioned Interlocutory Application that is being filed in O.A. No. 113 of 2021 (SZ) in the Hon'ble National Green Tribunal, Southern Zone, Chennai.

A copy of the Interlocutory Application is attached herewith, as and by way of service on you.

Kindly acknowledge receipt.

Thanking You,
Yours Sincerely,

—
Ashwini Vaidialingam | Advocate
No. 1, Jagadambal Colony 2nd Street,
Royapettah, Chennai - 600 014
Mob.: +91 - 9585688571